

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 90 OF 2021 (SZ)**

**IN THE MATTER OF:**

Naveen Kumar Jalagam,  
Telangana

....

Applicant(s)

Versus

State of Telangana & Others

....

Respondent(s)

**REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R2)**

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**Place: Hyderabad**

**Date: 22-02-2022.**

**REPORT OF THE ENVIRONMENTAL ENGINEER, TSPCB, REGIONAL OFFICE, NALGONDA (RESPONDENT NO.2) DATED 21-02-2022 IN O.A. NO. 90 OF 2021 FILED IN THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI BY SRI JALAGAM NAVEEN KUMAR AGAINST THE POLLUTION PROBLEMS OF PARBOILED RICE MILLS LOCATED IN KOMARABANDA (V), KODAD (M), SURYAPET DISTRICT.**

It is to submit that, Sri Jalagam Naveen Kumar, Komarabanda (V), Kodad (M), Suryapet District has filed O.A.No. 90 of 2021 in the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai against the pollution problems caused by parboiled rice mills (11 Nos) located in the area.

The TSPCB has submitted status report dated 13.09.2021 to the Hon'ble NGT.

The Hon'ble NGT vide Order dated 16.02.2022 has directed the concerned parties to file their respective reports before the Tribunal on or before 23.02.2022 by e-filing and posted the matter for hearing on 25.02.2022.

In this regard, the point wise reply to the issues raised in the Hon'ble NGT Order has been submitted as below:

**1) Status of implementation of Closure Orders issued by the Board:**

It is to submit that the TSPCB has issued closure orders to all the 10 units and also addressed letters to the TSSPDCL to disconnect the power supply.

Further, the Telangana State Southern Power Distribution Company Limited (TSSPDCL), Suryapet District vide letter dated 21.02.2022 has informed that they have disconnected the power supply to the units on 29.04.2020. The TSSPDCL has enclosed letters dated 30.04.2020 of the Revenue Divisional Officer, Kodad who has stated that huge quantity of paddy from IKP and PACS Centres at Mandal level are arriving to the tagged mills for deposition and further climatic conditions are also not good and if any rains occurred there will be a big damage to the concerned who brought paddy to the tagged mill points and requested to consider the representation of the millers to reconnect the power supply to the mills in view of Lockdown as the process of unloading paddy (Custom milling rice) in the mills is going on and which is very essential at this moment. Subsequently, the Collector (Civil Supplies), Suryapet District has further requested power supply to the rice mills to unload the paddy in view of the Covid-19 emergency situations. As per the directions of the District Authorities, the TSSPDCL has restored the power supply. Copy enclosed as **Annexure – 1.**

**2) Status of compliance of directions issued on 07.07.2021.**

The Board Officials again inspected the rice mills to verify the compliance of the directions dated 07.07.2021 and also conducted the Air & Water quality monitoring on 28.12.2021. The status of the non-compliance of the directions by each rice mill is as follows:

<b>S. No.</b>	<b>Name of the Rice Mill</b>	<b>Status of Non-Compliance of directions dated 07.07.2021</b>
1	M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd., Sy.No. 185/5, Komarabanda (V), Kodad (M), Suryapet District. <b>(R-4)</b>	<ul style="list-style-type: none"> <li>➤ Not carrying out water spraying on the approach road from Highway to mill.</li> <li>➤ Not laid metal Roads/CC road.</li> </ul>
2	M/s. Sri Venkateshwara Rice Industries Pvt Ltd, Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District. <b>(R-5)</b>	<ul style="list-style-type: none"> <li>➤ Not carrying out water spraying on the approach road from Highway to mill.</li> <li>➤ Partially laid metal Roads/CC road.</li> </ul>
3	M/s. Lakshmi Ganesh Parboiled Rice Industry, Sy. No. 230/1A, Komarabanda (V), Kodad (M), Suryapet District. <b>(R-6)</b>	<ul style="list-style-type: none"> <li>➤ Not carrying out water spraying on the approach road from Highway to mill.</li> <li>➤ Not laid metal Roads/CC road.</li> </ul>
4	M/s. APR Rice Industry, Sy.No.242 & 243, Komarabanda (V),Kodad (M),Suryapet District. <b>(R-7)</b>	<ul style="list-style-type: none"> <li>➤ Not carrying out water spraying on the approach road from Highway to mill.</li> <li>➤ Not laid metal Roads/CC road.</li> </ul>
5	M/s. Sri Bhuvaneshwari Parboiled Modern Rice Mill is, Sy.No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District. <b>(R-8)</b>	<ul style="list-style-type: none"> <li>➤ Not carrying out water spraying on the approach road from Highway to mill.</li> <li>➤ Not carrying out water spraying in the premises to control fugitive dust.</li> <li>➤ Not laid metal Roads/CC road.</li> </ul>
6	M/s. Raja Rajeswari Parboiled Rice Industries, Sy. No. 193/1, Komarabanda (V), Kodad (M), Suryapet District. <b>(R-9)</b>	<ul style="list-style-type: none"> <li>➤ Not carrying out water spraying on the approach road from Highway to mill.</li> <li>➤ Not laid metal Roads/CC road.</li> </ul>
7	M/s. Sri Kanakamahalaxmi Parboiled Rice Mill, Sy.No.185/2, 185/3, 185/4 & 185/5 Komarabanda (V), Kodad (M), Suryapet District. <b>(R-10)</b>	The industry is sick and not in operation.
8	M/s. Sri Padmalaya Parboiled Rice Industry is located at Sy.No. 232, Komarabanda (V), Kodad (M), Suryapet District. <b>(R-11)</b>	<ul style="list-style-type: none"> <li>➤ Not carrying out water spraying on the approach road from Highway to mill.</li> <li>➤ Not carrying out water spraying in the premises to control fugitive dust.</li> <li>➤ Not laid metal Roads/CC road.</li> </ul>
9	M/s. Sri Raghavendra Swamy Parboiled Rice Industry, Sy.No. 234/1 & 242/4, Komarabanda, Kodad (V&M), Suryapet District. <b>(R-12)</b>	<ul style="list-style-type: none"> <li>➤ Not carrying out water spraying on the approach road from Highway to mill.</li> <li>➤ Not carrying out water spraying in the premises to control fugitive dust.</li> <li>➤ Not laid metal Roads/CC road.</li> </ul>

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10	M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Sy. No. 243, Komarabanda (V), Kodad (M), Suryapet District. <b>(R-13)</b>	<ul style="list-style-type: none"> <li>➤ Not carrying out water spraying on the approach road from Highway to mill.</li> <li>➤ Not laid metal Roads/CC road.</li> </ul>
11	M/s. Sri Venkataramana Parboiled Modern Rice Mill, Sy No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District. <b>(R-14)</b>	<ul style="list-style-type: none"> <li>➤ Not carrying out water spraying on the approach road from Highway to mill.</li> <li>➤ Not carrying out water spraying in the premises to control fugitive dust</li> <li>➤ Not laid metal Roads/CC road.</li> </ul>

**3) Status of Metal/CC Roads within the premises as on 28.12.2021.**

S. No	Name of the Rice Mill	Status of the compliance
1	M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd., Sy.No. 185/5, Komarabanda (V), Kodad (M), Suryapet District. <b>(R-4)</b>	➤ Not laid metal Roads/CC road.
2	M/s. Sri Venkateshwara Rice Industries Pvt Ltd, Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District. <b>(R-5)</b>	➤ Partially laid metal Roads/CC road.
3	M/s. Lakshmi Ganesh Parboiled Rice Industry, Sy. No. 230/1A, Komarabanda (V), Kodad (M), Suryapet District. <b>(R-6)</b>	➤ Not laid metal Roads/CC road.
4	M/s. APR Rice Industry, Sy.No.242 & 243, Komarabanda (V),Kodad (M),Suryapet District. <b>(R-7)</b>	➤ Not laid metal Roads/CC road.
5	M/s. Sri Bhuvaneshwari Parboiled Modern Rice Mill is, Sy.No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District. <b>(R-8)</b>	➤ Not laid metal Roads/CC road.
6	M/s. Raja Rajeswari Parboiled Rice Industries, Sy. No. 193/1, Komarabanda (V), Kodad (M), Suryapet District. <b>(R-9)</b>	➤ Not laid metal Roads/CC road.
7	M/s. Sri Kanakamahalaxmi Parboiled Rice Mill, Sy.No.185/2, 185/3, 185/4 & 185/5 Komarabanda (V), Kodad (M), Suryapet District. <b>(R-10)</b>	The industry is sick and not in operation.
8	M/s. Sri Padmalaya Parboiled Rice Industry is located at Sy.No. 232, Komarabanda (V), Kodad (M), Suryapet District. <b>(R-11)</b>	➤ Not laid metal Roads/CC road.
9	M/s. Sri Raghavendra Swamy Parboiled Rice Industry, Sy.No. 234/1 & 242/4, Komarabanda, Kodad (V&M), Suryapet District. <b>(R-12)</b>	➤ Not laid metal Roads/CC road.
10	M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Sy. No. 243, Komarabanda (V), Kodad (M), Suryapet District. <b>(R-13)</b>	➤ Not laid metal Roads/CC road.
11	M/s. Sri Venkataramana Parboiled Modern Rice Mill, Sy No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District. <b>(R-14)</b>	➤ Not laid metal Roads/CC road.

4) Status of Air Quality Monitoring.

④

S. No	Name of the Rice Mill	Status
1	M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd., Sy.No. 185/5, Komarabanda (V), Kodad (M), Suryapet District. <b>(R-4)</b>	<p>The Board Officials conducted AAQM on 28.12.2021 and the RSPM found as 86 <math>\mu\text{g}/\text{m}^3</math> against Board standard of 100 <math>\mu\text{g}/\text{m}^3</math>, the SO<sub>2</sub> found as 4.4 <math>\mu\text{g}/\text{m}^3</math> against 80 <math>\mu\text{g}/\text{m}^3</math> and NO<sub>2</sub> found as 20 <math>\mu\text{g}/\text{m}^3</math> against 80 <math>\mu\text{g}/\text{m}^3</math>.</p> <p>The Board officials conducted Stack Monitoring to the 4 TPH Boiler and the SPM found to be 99 mg/Nm<sup>3</sup> against Board standard 115 mg/Nm<sup>3</sup>.</p>
2	M/s. Sri Venkateshwara Rice Industries Pvt Ltd, Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District. <b>(R-5)</b>	<p>The Board Officials conducted AAQM on 28.12.2021 and the RSPM found as 83 <math>\mu\text{g}/\text{m}^3</math> against Board standard 100 <math>\mu\text{g}/\text{m}^3</math>, the SO<sub>2</sub> found as 4.2 <math>\mu\text{g}/\text{m}^3</math> against 80 <math>\mu\text{g}/\text{m}^3</math> and NO<sub>2</sub> found as 18 <math>\mu\text{g}/\text{m}^3</math> against 80 <math>\mu\text{g}/\text{m}^3</math>.</p> <p>The Board officials conducted Stack Monitoring to 12 TPH Boiler and the SPM found to be 102 mg/Nm<sup>3</sup> against Board standard 115 mg/Nm<sup>3</sup>.</p>
3	M/s. Lakshmi Ganesh Parboiled Rice Industry, Sy. No. 230/1A, Komarabanda (V), Kodad (M), Suryapet District. <b>(R-6)</b>	<p>The Board Officials conducted AAQM on 28.12.2021 and the RSPM found as 90 <math>\mu\text{g}/\text{m}^3</math> against Board standard 100 <math>\mu\text{g}/\text{m}^3</math>, the SO<sub>2</sub> found as 4.8 <math>\mu\text{g}/\text{m}^3</math> against 80 <math>\mu\text{g}/\text{m}^3</math> and NO<sub>2</sub> found as 23 <math>\mu\text{g}/\text{m}^3</math> against 80 <math>\mu\text{g}/\text{m}^3</math>.</p> <p>The Board officials conducted Stack Monitoring to 2.5 TPH Boiler and the SPM found to be 97 mg/Nm<sup>3</sup> against Board standard 115 mg/Nm<sup>3</sup>.</p>
4	M/s. APR Rice Industry, Sy.No.242 & 243, Komarabanda (V),Kodad (M),Suryapet District. <b>(R-7)</b>	The industry was not in operation due to Boiler maintenance.
5	M/s. Sri Bhuvaneshwari Parboiled Modern Rice Mill is, Sy.No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District. <b>(R-8)</b>	<p>The Board Officials conducted AAQM on 28.12.2021 and the RSPM found as 92 <math>\mu\text{g}/\text{m}^3</math> against Board standard 100 <math>\mu\text{g}/\text{m}^3</math>, the SO<sub>2</sub> found as 4.8 <math>\mu\text{g}/\text{m}^3</math> against 80 <math>\mu\text{g}/\text{m}^3</math> and NO<sub>2</sub> found as 22 <math>\mu\text{g}/\text{m}^3</math> against 80 <math>\mu\text{g}/\text{m}^3</math>.</p> <p>The Board officials conducted Stack Monitoring to 2.5 TPH Boiler and the SPM found to be 100 mg/Nm<sup>3</sup> against Board standard 115 mg/Nm<sup>3</sup>.</p>

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6	M/s. Raja Rajeswari Parboiled Rice Industries, Sy. No. 193/1, Komarabanda (V), Kodad (M), Suryapet District. <b>(R-9)</b>	During inspection the AAQM and Stack monitoring was not carried out as the industry is operating Raw rice milling only and the boiler was not in operation.
7	M/s. Sri Kanakamahalaxmi Parboiled Rice Mill, Sy.No.185/2, 185/3, 185/4 & 185/5 Komarabanda (V), Kodad (M), Suryapet District. <b>(R-10)</b>	The industry is sick and not in operation.
8	M/s. Sri Padmalaya Parboiled Rice Industry is located at Sy.No. 232, Komarabanda (V), Kodad (M), Suryapet District. <b>(R-11)</b>	The industry was not in operation as the unit is carrying out maintenance works of the mill.
9	M/s. Sri Raghavendra Swamy Parboiled Rice Industry, Sy.No. 234/1 & 242/4, Komarabanda, Kodad (V&M), Suryapet District. <b>(R-12)</b>	During inspection the AAQM and Stack monitoring was not carried out as the industry is operating Raw rice milling only and the boiler was not in operation.
10	M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Sy. No. 243, Komarabanda (V), Kodad (M), Suryapet District. <b>(R-13)</b>	The industry was not in operation due to Boiler maintenance.
11	M/s. Sri Venkataramana Parboiled Modern Rice Mill, Sy No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District. <b>(R-14)</b>	The industry was not in operation as the unit is carrying out maintenance works of the mill.

#### 5) Present Status.

##### a) **Closure Order: Permanent Revocation issued or still on Temporary Revocation, if so, why?**

The Board reviewed the status of compliance of the directions of the rice mills and issued Extension of Temporary Revocation of Closure Orders for a period of 3 months stipulating directions vide order dated 27.01.2022.

In spite of non-compliance by the units, the power connection was restored due to the custom milling of rice is going on, which is very essential at this moment because huge quantity of paddy was received from IKP and PACS Centres at Mandal levels.

##### b) **Directions compliance: Whether all directions are complied or not, if not, why. What action taken for non-compliance of directions?**

The Board has reviewed rice mills in the meeting held on 18.01.2022 and observed that the rice mills have not complied with some of the directions issued in Board order dated 07.07.2021. The Board has forfeited 50% of the Bank

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Guarantee i.e., an amount of Rs.50,000/- of each rice mill for noncompliance of Board directions.

It is to submit that the Board has issued the following further directions to the industries vide Extension of Temporary Revocation of Closure Orders dated 27.01.2022 for a period of 3 months for carrying out production activity due to prevailing milling season stipulating certain conditions including the following: -

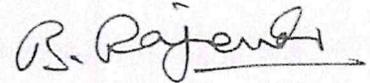
1. The industry shall lay metal roads / CC roads within the premises within one month.
2. The industry shall carry out water spraying within the industry premises to control fugitive emissions.
3. The industry shall immediately start spraying of water on the approach road from highway to avoid dust nuisance during the vehicular movement.
4. The industry shall submit Bank Guarantee of Rs.50,000/- recouping amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions with a validity for one year within One week and shall extend the same from time to time till further orders from the Board.

Copies of the Board Orders dated 27.01.2022 are enclosed as **Annexure – 2 to 11.**

It is submitted that the Board will monitor the industries regularly for the compliance towards air and water pollution control.

DATE: 21.02.2022.

Place: NALGONDA.



**ENVIRONMENTAL ENGINEER**  
**ENVIRONMENTAL ENGINEER**  
T.S. Pollution Control Board,  
Regional Office, Nalgonda.

SOUTHERN POWER DISTRIBUTION COMPANY OF T.S.LIMITED

From  
Asst. Divisional Engineer,  
TSSPDCL  
Kodad

7

To  
The Divisional Engineer Operation:  
Operation: TSSPDCL,  
Huzurnagar

Lr No.Asst.Divisional Engineer /Operation/Kodad/F.No./ D.No. 2902 / 21, Dt. 01.02.2022.

Sub: - TSSPDCL - Operation – Sub Division - Kodad– Providing of information for disconnection of Power supply to 10No's Parboiled Rice mill in Komarabanda village in Kodad - Details of Power disconnection Submission of Details - Regarding.

- Ref:-
- 1) Lr.No.55139/PCB/RO-NLG/CFO/2021 Dt:04.09.2021.
  - 2) Lr.No.ADE/OP/Kodad/D.No.42/19, Dt: 29.04.2020
  - 3) Lr.No.G/374/2020, Dt: 30.04.2020.
  - 4) Lr.No.CS7/339/2020, Dt: 16.05.2020.
  - 5) Lr.No.CS7/339/2020, Dt: 15.06.2020.
  - 6) Lr.No.CS7/339/2020, Dt: 15.07.2020.
  - 7) Lr.No.CS7/339/2020, Dt: 16.08.2020.
  - 8) Order.No.NLG-213 to 221/TSPCB/UH-V/TF/2020 Dt.25.08.2020
  - 9) Lr.No.CS7/339/2020, Dt: 19.11.2020.
  - 10) Endt.No.SE/OP/SRPT/DE (T&C)/AE(C)/F.No./D.No.885/21, Dt.24.12.2020.
  - 11) Order.No.NLG-218 & others/TSPCB/UH-V/TF/2020 Dt.11.01.2021.
  - 12) Order.No.NLG-219 & others/TSPCB/UH-V/TF/2020 Dt.07.07.2021.

\* \* \* \* \*

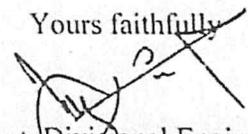
It is to submit that as per the ref (1) Telangana State Pollution Control Board Regional office Nalgonda asked for disconnection of power supply to 10No's Parboiled Rice mills in Komarabanda Village of Kodad.

In this regard it is to submit that officials of TSSPDCL Kodad Sub-Division has disconnection of Power supply to 10No's Parboiled Rice mills in Komarabanda Village of Kodad vide ref (2).

As per directions of District authorities vide ref (3) to (7), Revenue Divisional Officer, Kodad and Collector (CS) Suryapet, requested for extension of power supply to 10No's Parboiled Rice mills, as the custom milled rice have been unloaded at tagged mills and the process is going in the view of lock down and covid-19 situations.

Hence the TSSPDCL Operation Kodad Sub-Division restored power supply to Parboiled Rice mills in Komarabanda as per the instructions of District authority's suryapet.

Yours faithfully

  
Asst. Divisional Engineer  
Operation: Kodad

Copy submitted to the Superintending Engineer, Operation, TSSPDCL, Suryapet  
Copy submitted to the Environmental Engineer, T.S Pollution Control Board, Regional office Nalgonda.

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**Kodad PRBM disconnection letter**

1 message

Ravi Teja <rteja11@gmail.com>  
To: tspcbronlg@gmail.com

Mon, Feb 21, 2022 at 4:33 PM

 **CamScanner 02-21-2022 16.32.pdf**  
612K

From  
Asst Divisional Engineer.  
Operation: TSSPDCL  
Kodad

9

To  
The Superintending Engineer  
Operation: TSSPDCL  
Suryapet

Lr.No:-ADE/Operation/Kodad/F.No : Pollution /D.No. 42 /19, Dt. 29.04 . 2020

Sir.

Sub: - Elec-Operation – Kodad Sub-Division- The following HT Services of Komarabanda Village, Kodad Mandal, Suryapet District- Disconnection of Power Supply – Report- Submitted-Req-Reg

Ref:- 1) Order.No.NLG-1110/TSPCB/ZO/RCP/LH/2019-712 Dt.08.07.2019, 1226,1232, 1222,1220, 1230,1218, 1216,1224,1228 Dt.10.12.2019.

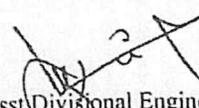
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Adverting to the reference cited, the following information is herewith submitted to the HT Services disconnection of power supply on 29.04.2020 in Komarabanda Village, Kodad Mandal, Suryapet District as detailed below.

Sl.No	HT Service No	Name of the Industry	Disconnection Date
1	Spt-578	M/s.Sri Venkata Ramana PBRM	29.04.2020
2	Spt-955	M/s.Rama Krishna PBRM (Laxmi Ganesh PBRM)	29.04.2020
3	Spt-345	M/s.Padmalya PBRM	29.04.2020
4	Spt-339	M/s.Raja Rajeswari PBRM	29.04.2020
5	Spt-680	M/s.Samrajya laxmi Rice Industries	29.04.2020
6	Spt-536	M/s.Sri Venkata Laxmi PBRM	29.04.2020
7	Spt-492	M/s.Ramco PBRM (Sri Venkateswara Rice Industries)	29.04.2020
8	Spt-1094	M/s.Bhuvanewari PBRM	29.04.2020
9	Spt-1095	M/s.Ragavendra PBRM	29.04.2020
10	Spt-1093	M/s.Kanaka Mahalaxmi PBRM	18.02.2020

This is submitted for favour of information and for taking further necessary action please.

Yours faithfully

  
Asst Divisional Engineer  
Operation: TSSPDCL  
Kodad

Copy submitted to the Divisional Engineer/ Operation/ Huzurnagar for favour of information

Scanned with CamScanner

FROM  
Sri L. Kishore Kumar,  
Revenue Divisional Officer,  
Kodad.

REVENUE DEPARTMENT

10

TO  
The Superintending Engineer,  
Operation,  
TSSPDCL, Near Eenadu Office,  
Suryapet.

Lr.No.G/374/2020, Dated:30.04.2020

Sir,

**Sub:-** COVID, 19 - Suryapet District - Kodad Division - Not to disconnect the power supply for fifteen days to specified mills situated in the premises of Komarabanda Village of Kodad Mandal - Requested - Reg.

**Ref:-** 1. The Additional Collector, Suryapet Procs.No.CS7/339/2019-20 Rabi, Dated:12.04.2020 (Revised Order No.V, Dated:29.04.2020).  
2. Representation received from Managing Partner of Sri Venkata Ramana Par Boiled Modern Rice Mill, Komarabanda Village, Kodad and (08) authorities of other rice mills, Dated:29.04.2020.

&&&

I invite kind attention to the subject and reference cited 2<sup>nd</sup> above wherein the Managing Partner of Sri Venkata Ramana Par Boiled Modern Rice Mill, Komarabanda Village, Kodad and (08) other rice mills(as shown below) association were submitted individual representations stating that, Electricity Department "disconnected the power supply" due to non fulfilment of conditions of Pollution Control Board and on following the instruction of district officials Custom Milled Rice have to be unloaded at tagged mills and the process is going on at present and in view of Lock Down, they requested to grant fifteen days permission to complete the minor works and to fulfil complete conditions of PCB.

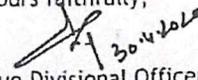
The details of mills are as shown below:-

1. Sri Venkata Ramana Par Boiled Modern Rice Mill
2. Raja Rajeswari Par Boiled Rice Industry
3. Padmalaya Rice Industries
4. Lakshmi Ganesh Rice Corporation(Lakshmi Ganesh Par Boiled Rice Industry)
5. Sri Bhuvaneshwari Rice Corporation
6. Sri Venkateswara Rice Industries Private Limited
7. APR Rice Industry
8. Sri Venkata Lakshmi Par Boiled Rice Mill and
9. Sri Raghavendra Swamy Par Boiled Rice Industry

In this connection, it is to submit that, huge quantity of paddy from IKP and PACS Centres at Mandal level are arriving to tagged mills for deposition and further present climatic conditions are also not good and if any rains occurred there will be a big damage to the concerned, who brought paddy to tagged mill points.

Therefore, I enclose herewith the reference 2<sup>nd</sup> cited above and request to consider the representation of the millers for granting fifteen days permission, to "reconnect the power supply" to the above shown mills situated in the premises of Komarabanda Village of Kodad Mandal in view of lock down, as the process of unloading paddy(CMR) in the mills is going on and which is very essential at this moment.

Yours faithfully,

  
Revenue Divisional Officer,  
Kodad

Copy submitted to the District Collector, Suryapet for favor of kind information.  
Copy submitted to the Assistant Director, Electricity, Suryapet for favor of kind information.  
Copy to Deputy Executive Engineer, Electricity, Huzurnagar for information.

Scanned with CamScanner

Endt. No. SE(OP/SRPT/DE(F&C)/AEC)/F.No./D.No. 08/2020-21, Dt. 01.05.2021

Forwarded to The Divisional Engineer/operation/TSSPDCL/Huzurnagar.

(11)

Superintending Engineer  
Operation Circle : TSSPDCL  
SURYAPET.

Endt. No. DEE/OP/HNR/JAD/ADM/D.No. 03/20, Dt. 01.05.2020.

forwarded to the Asst. Divisional Engineer,  
operation, TSSPDCL/Kodad.

Divisional Engineer Elect  
Operation/TSSPDCL  
HUZURNAGAR

Endt. No. ADE/OP/Kodad/D.No. 46/20, Dt. 01.05.2020.

forwarded to the Asst. Engineer operation Kodad.

Asst. Divisional Engineer  
Operation/TSSPDCL  
KODAD.

(12)  
GOVERNMENT OF TELANGANA  
CIVIL SUPPLIES DEPARTMENT

OFFICE OF THE COLLECTOR (CS), SURYAPET :: SURYAPET DISTRICT.

From:

Sri D. Sanjeeva Reddy,  
Collector (CS),  
Suryapet

To

The Superintending Engineer  
Operation, TSSPDCL  
Near Eenadu office  
Suryapet.

**Ref. Lr. No. CS7/339 /2020, Dated: 16.05.2020**

Sir

Sub:- Civil Supplies Department Suryapet - Kodad Division - Heavy paddy harvesting in Suryapet District due to COVID -19 the farmers unable to sell their paddy in the open market, the same is purchased and unloaded in the Parboiled Rice mills of Suryapet District including Komarabanda Parboiled Rice Mills - Request to reconnect the power supply of Komarabanda Parboiled Rice Mills for further (30) Days in view of COVID-19 Emergency Situations - Reg.

Ref:- 1.Proceedings of the Addle. Collector, Suryapet vide No.CS7/339/2019-20.

2. Reprn of (9) rice millers of Komarabanda Village of Kodad Mandal, Suryapet District.

&&&

I invite your attention to the reference and subject cited and to inform that due to COVID-19 situation, the Government of Telangana issued orders to purchase the paddy from the farmers of Suryapet District and instructed to send paddy to Parboiled rice mills in the District including Komarabanda (9) rice mills. Accordingly the following rice mills tagging order issued 6,45,000 Qtls out of which 4,21,680 Qtls unloaded, the remaining to be unloaded 2,23,320 of paddy . The millers were stopped the unloading of paddy today onwards i.e 16.05.2020 due to disconnection of power supply of their mills. The details are as shown below:

S.L	Name of the Mill	Quantity allotted in Qtls.	Paddy received till now in Qtls.	Balance to be unloaded in Qtls.
1	Sri venkataramana PBRM Komarabada	60,000	34,000	2,23,320 Qtls
2	Raja Rajeswari PBRI komarabanda	60,000	0	
3	Padmalaya Rice Industries Komarabada	60,000	37,900	
4	Laxmi Ganesh Rice Corporation Komarabanda	60,000	58,000	
5	Sri Bhuvaneshwari Rice	60,000	36,520	

Corporation komarabanda					
6	Sri Venkateswara Industries PVT Komarabanda	Rice ltd.,	1,20,000	1,00,000	(13)
7	APR Rice Industry Komarabanda		60,000	30,220	
8	Sri Venkatalaxmi Komarabanda	PBRM	1,05,000	92,500	
9	Sri Raghavendra Swamy Komarabanda	PBRI	60,000	32,540	

In view of the above position, it is to inform that huge quantity of paddy from IKP and PACS Paddy Purchased Centers are arriving to the above mills in view of the COVID - 19 / Lockdown the above mills are mandatory to unload the paddy. In the reference 2nd cited the (9) millers are informed that they fulfill the conditions of the Pollution Control Board but due to Lockdown, the officials of the Pollution Control Board are unable to check the mills. Hence they are requested to supply the power further (30) days.

Therefore, I enclose herewith the reference 2<sup>nd</sup> cited above and request to consider the representation of the millers for granting further (30) days permission to reconnect the power supply to the above shown mills of Komarabanda village of Kodad Mandal Suryapet District in view of the Lock down, as the process of unloading paddy in the mills is going on and which is very essential at this movement.

Yours faithfully

*[Signature]*  
Addl. Collector  
Suryapet 3/3

Extend the supply duly considering the request of Addl. collector, Suryapet for 30 days only.

Inscr  
CL

Enclt. No. SE/op/SRPT/DE(T&C)/AEC/F.No/D.No. 26/2020-21, Dt. 16.05.2020

Forwarded to The Divisional Engineer/operation/TSSPDCL/Huzurnagar for further necessary action.

Enclt. No. DGE/op/HNR/F.No. /D.No. 30/20 @ 16.05.20

forwarded to the <sup>AMT</sup> Divisional Engineer/op/TSSPDCL/Kodad for further necessary action.

*[Signature]*  
Divisional Engineer  
Operation/TSSPDCL  
HUZURNAGAR

Superintending Engineer  
Operation Circle : TSSPDCL  
SURYAPET.

**GOVERNMENT OF TELANGANA  
CIVIL SUPPLIES DEPARTMENT  
OFFICE OF THE COLLECTOR (CS), SURYAPET :: SURYAPET DISTRICT.**

From:  
Sri D. Sanjeeva Reddy,  
Collector (CS),  
Suryapet

(14)

To  
The Superintending Engineer  
Operation, TSSPDCL  
Near Eenadu office  
Suryapet.

**Lr. No. CS7/339 /2020,**  
Sir

**Dated: 15 .06.2020**

Sub:- Civil Supplies Department Suryapet – Kodad Division – Heavy paddy harvesting in Suryapet District due to COVID -19 the farmers unable to sell their paddy in the open market, the same is purchased and unloaded in the Parboiled Rice mills of Suryapet District including Komarabanda Parboiled Rice Mills - Request to reconnect the power supply of Komarabanda Parboiled Rice Mills for further (30) Days in view of COVID-19 Emergency Situations – Reg.

Ref:- 1. This office Lr.No.CS7/339/2019-20, Dated: 16.05.2020.

2. R/o (9) rice millers of Komarabanda Village of Kodad Mandal, Suryapet District.

&&&

I invite your attention to the subject cited, vide reference cited has requested to give permission for (30) days power supply to below shown (9) rice mills of Komarabanda village , Kodad Mandal Suryapet District as per request without any interruption power supply has given to their mills for unloading the CMR paddy of 1060000 quintals in Rabi 2019-20 season and now due to COVID-19 situation the Government of India and Government of Telangana have given orders to speed up for delivery of Custom Milling Rice for Kharif and Rabi 2019-20 season to Food Corporation of India and the below shown rice mills has due to deliver CMR to FCI for Kharif and Rabi 2019-20 season, The details are as shown below:

Sl.No.	Name of the Mill
1	Sri venkataramana PBRM Komarabada, Kodad
2	Raja Rajeswari PBRI komarabanda, Kodad
3	Padmalaya Rice Industries Komarabada, Kodad
4	Laxmi Ganesh Rice Corporation Komarabanda, Kodad
5	Sri Bhuvaneswari Rice Corporation komarabanda, Kodad
6	Sri Venkateswara Rice Industries Pvt. Ltd., Komarabanda
7	APR Rice Industry Komarabanda, Kodad
8	Sri Venkatalaxmi PBRM Komarabanda, Kodad
9	Sri Raghavendra Swamy PBRI Komarabanda, Kodad

In view of the above position, the above shown rice millers has submitted again one representation that the Pollution Control board officials have been inspected their mills on 11.06.2020 and it will be late for getting clearance from pollution control board. If power supply permission given for another (30) day time to their mills they will deliver the Custom Milling Rice for Kharif and Rabi 2019-20 season to Food Corporation of India.

Therefore, I enclose herewith the reference 2<sup>nd</sup> cited above and request to consider the representation of the millers for grating further (30) days permission to reconnect the power supply to the above shown mills of Komarabanda village of Kodad Mandal Suryapet District in view of the COVID-19 to speed up for delivery of Custom Milling Rice Kharif and Rabi 2019-20 season to Food Corporation of India and which is very essential at this movement.

Yours faithfully

*[Signature]*  
Additional Collector  
Suryapet  
15/6/2020

Endt.No. SE(OP/SRPT/DE(TFC)/AEC)/F.No./D.No. 77/2020-21, Dt. 15.06.2020.  
Extend the supply duty considering the request of Addl. Collector/  
Suryapet for 30 days only from 16.06.2020 onwards.  
Forwarded to the Divisional Engineer /-operation /TSSPDCL/Huzurnagar  
for further necessary action.

*[Signature]*  
Superintending Engineer  
Operation Circle : TSSPDCL  
SURYAPET.  
15/6/2020

Endt.No. DE(OP/HZR/Tech/R-HT)/D.No. 124/2020-21, Dt. 15-06-2020.  
Forwarded to Asst. Divisional Engineer/OP/Kodad and is instructed  
to extend the power supply to the said Rice mills for  
30 days only from Dt. 16-06-2020 onwards.

*[Signature]*  
Divisional Engineer  
Operation/TSSPDCL  
HUZURNAGAR

(16)  
GOVERNMENT OF TELANGANA  
CIVIL SUPPLIES DEPARTMENT  
OFFICE OF THE COLLECTOR (CS), SURYAPET :: SURYAPET DISTRICT.

From:  
Sri D. Sanjeeva Reddy,  
Collector (CS),  
Suryapet

To  
The Superintending Engineer  
Operation, TSSPDCL  
Near Eenadu office  
Suryapet.

Lr. No. CS7/339 /2020.

Dated: 15 .07.2020

Sir

Sub:- Civil Supplies Department Suryapet - Kodad Division - Heavy paddy harvesting in Suryapet District due to COVID -19 the farmers unable to sell their paddy in the open market, the same is purchased and unloaded in the Parboiled Rice mills of Suryapet District including Komarabanda Parboiled Rice Mills - Request to reconnect the power supply of Komarabanda Parboiled Rice Mills for further (30) Days in view of COVID-19 Emergency Situations - Reg.

Ref:- 1. This office Lr.No.CS7/339/2019-20, Dated: 16.05.2020 & 16.06.2020.

2. R/o (9) rice millers of Komarabanda Village of Kodad Mandal, Suryapet District.

&&&

I invite your attention to the subject cited, vide reference cited has requested to give permission for (30) days power supply to below shown (9) rice mills of Komarabanda village , Kodad Mandal Suryapet District as per request without any interruption power supply has given to their mills for unloaded the CMR paddy of 1590000 quintals in Rabi 2019-20 season and now due to COVID-19 situation the Government of India and Government of Telangana have given orders to speed up for delivery of Custom Milling Rice for Kharif and Rabi 2019-20 season to Food Corporation of India and the below shown rice mills has due to deliver CMR to FCI for Kharif and Rabi 2019-20 season. The details are as shown below:

Sl.No.	Name of the Mill
1	Sri venkataramana PBRM Komarabada, Kodad
2	Raja Rajeswari PBRI komarabanda, Kodad
3	Padmalaya Rice Industries Komarabada, Kodad
4	Laxmi Ganesh Rice Corporation Komarabanda, Kodad
5	Sri Bhuvanewari Rice Corporation komarabanda, Kodad
6	Sri Venkateswara Rice Industries Pvt. Ltd., Komarabanda
7	APR Rice Industry Komarabanda, Kodad
8	Sri Venkatalaxmi PBRM Komarabanda, Kodad
9	Sri Raghavendra Swamy PBRI Komarabanda, Kodad

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In view of the above position, the above shown rice millers has submitted again one representation that the Pollution Control board officials have been inspected their mills on 11.06.2020 and it will be late for getting clearance from pollution control board. If power supply permission given for another (30) day time to their mills they will deliver the Custom Milling Rice for Kharif and Rabi 2019-20 season to Food Corporation of India.

Therefore, I enclose herewith the reference 2<sup>nd</sup> cited above and request to consider the representation of the millers for granting further (30) days permission to reconnect the power supply to the above shown mills of Komarabanda village of Kodad Mandal Suryapet District in view of the COVID-19 to speed up for delivery of Custom Milling Rice Kharif and Rabi 2019-20 season to Food Corporation of India and which is very essential at this movement.

Yours faithfully  
*[Signature]*  
Additional Collector  
Suryapet  
*[Signature]*

Endt. No. SE(OP/SRPT/DE(F&C)/F.No./D.No. 187/2020-21, Dt 16.07.2020

Extend the supply duty considering the request of Adoll. collector/ Suryapet for 30 days only from 16.07.2020 onwards.

Forwarded to the Divisional Engineer/operation/TSSPDCL/Huzurnagar For further necessary action.



*[Signature]*  
Superintending Engineer  
Operation Circle : TSSPDCL  
SURYAPET.

20.

Abgar

*[Signature]*  
ted

GOVERNMENT OF TELANGANA  
CIVIL SUPPLIES DEPARTMENT  
OFFICE OF THE ADDL. COLLECTOR (CS), SURYAPET DISTRICT.

From:  
Sri D. Sanjeeva Reddy,  
Addl. Collector (CS),  
Suryapet

(18)

To  
The Superintending Engineer  
Operation, TSSPDCL  
Near Eenadu office  
Suryapet.

Lr. No. CS7/339 /2020.

Dated: 16 .08.2020

Sir

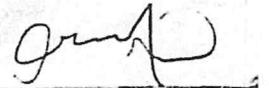
Sub:- Civil Supplies Department Suryapet – Kodad Division – Heavy paddy harvesting in Suryapet District due to COVID -19 the farmers unable to sell their paddy in the open market, the same is purchased and unloaded in the Parboiled Rice mills of Suryapet District including Komarabanda Parboiled Rice Mills - Request to reconnect the power supply of Komarabanda Parboiled Rice Mills for further (30) Days in view of COVID-19 Emergency Situations – Reg.

- Ref:- 1. This office Lr.No.CS7/339/2019-20, Dated: 16.05.2020 & 16.06.2020, 15-07-2020.  
2. R/o Kodad Rice, Ground Nut Oil Millers & Dealers Association Kodad, Suryapet District, Dated: 16.08.2020.

&&&

I invite your attention to the subject cited, vide reference cited has requested to give permission for (30) days power supply to below shown (7) rice mills of Komarabanda village , Kodad Mandal Suryapet District as per request without any interruption power supply has given to their mills for unloaded the CMR paddy of 1590000 quintals in Rabi 2019-20 season and now due to COVID-19 situation the Government of India and Government of Telangana have given orders to speed up for delivery of Custom Milling Rice for Kharif and Rabi 2019-20 season to Food Corporation of India and the below shown rice mills has due to deliver CMR to FCI for Kharif and Rabi 2019-20 season. The details are as shown below:

Sl.No.	Name of the Mill
1	Sri venkataramana PBRM Komarabada, Kodad
2	Raja Rajeswari PBRI komarabanda, Kodad
3	Padmalaya Rice Industries Komarabada, Kodad
4	Laxmi Ganesh Rice Corporation Komarabanda, Kodad
5	Sri Bhuvanewari Rice Corporation komarabanda, Kodad
6	APR Rice Industry Komarabanda, Kodad
7	Sri Raghavendra Swamy PBRI Komarabanda, Kodad



Scanned with CamScanner

In view of the above submitted again one representation that the Pollution Control Board have been inspected their mills on 11.06.2020 and it will be late for getting clearance from pollution control board. If power supply permission given for another (30) day time to their mills they will deliver the Custom Milling Rice for Kharif and Rabi 2019-20 season to Food Corporation of India.

19

Therefore, I enclose herewith the reference 2<sup>nd</sup> cited above and request to consider the representation of the millers for grating further (30) days permission to reconnect the power supply to the above shown mills of Komarabanda village of Kodad Mandal Suryapet District in view of the COVID-19 to speed up for delivery of Custom Milling Rice Kharif and Rabi 2019-20 season to Food Corporation of India and which is very essential at this movement.

Yours faithfully

ADDITIONAL COLLECTOR (SS)  
SURYAPET

16/8/2020

Emdt. No. SE/OP/SRPT/DE(T&C)/F.No. /D.No. 309/2020-21, Dt: 16.08.2020

Extend the supply duty considering the request of Addl. collector/Suryapet for 30 days only from 16.08.2020 onwards.

Forwarded to the Divisional Engineer/operation/TSSPDCL/Huzur Nagar for further necessary action.

Superintending Engineer  
Operation Circle : TSSPDCL  
SURYAPET.

Emdt: NO. DEE/OP/HUZURNAGAR/Tech./F.No. D.No. 428/20, 16.08.2020

Extend The supply duty considering the request of Addl. collector suryapet for 30 days only from 16.08.2020 onwards

Forwarded to The Asst. Divisional Engineer/operation/TSSPDCL/koled for further necessary action.

Divisional Engineer  
Operation/TSSPDCL  
HUZURNAGAR



(20) Annexure - 2

**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987**

**Order No.NLG-239/TSPCB/TF/HO/2021- 1829**

**Dt: 27.01.2022**

**Sub :** TSPCB - M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd., Sy.No.185/5, Komarabanda (V), Kodad (M), Suryapet District - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **DIRECTIONS** - Issued - Reg.

**Ref :**

1. CFO Order TSPCB/ZO/RCP/NLG/564/CFO/2017- 1328, Date: 30.08.2017.
2. TSPCB, ZO RCP Directions Order No. NLG-564/TSPCB/ZO/RCP/LH/2019 - 716 dated 08.07.2019.
3. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
4. Directions order No.NLG-239/TSPCB/TF/HO/2021-441, dt.07.07.2021.
5. Inspection of the industry by the Board officials on 28.12.2021.
6. Hearing held on 18.01.2022.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry located at Sy.No.185/5, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 42 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued renewal CFO&HWA to the industry on dt.30.08.2017 with a validity period upto 31.12.2021.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued directions to the industry on 08.07.2019 in connection with public complaints received from Sri Jalagam Naveen and other residents of KLR Avenue, Komarabanda, Kodad Town.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
5. **WHEREAS**, vide reference 4<sup>th</sup> cited, the Board issued directions to the industry on 07.07.2021.
6. **WHEREAS**, vide reference 5<sup>th</sup> cited, the Board Officials inspected the industry on 28.12.2021. During inspection, Sri O. Srinivas, Managing Partner of the industry was present and accompanied. The compliance status of the industry is submitted as below:

A). The Compliance of the industry on directions issued vide order dt. 07.07.2021 is submitted as below:

S. No.	Directions	Present status
1	The industry shall comply with all the CFO conditions issued by the Board.	Submitted below
2	The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	During inspection, the ETP is in operation and no discharge of wastewater was observed outside the premises.

(21)

3	The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly	The industry has provided closed sheds for storage of husk & ash.
4	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	Odour is not observed from the industry.
5	The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.	Not complied
6	The industry shall carry out water spraying within the industry premises to control fugitive emissions.	Water sprinklers provided at ash room and manual water sprinkling is carried out within the premises.
7	The industry shall lay metal roads / CC roads within the premises within 3 months.	The industry has not laid metal roads /CC roads.
8	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
9	The industry shall maintain good housekeeping.	Maintained
10	The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.	The industry has submitted Bank Guarantee of Rs. 1,00,000/- vide letter dt.28.07.2021 with validity period up to 21.07.2022.

B). Compliance of the industry on CFO Schedule-B conditions: CFO Order No. TSPCB/ZO/RCP/NLG/564/CFO/2017 - 1328, Dt: 30.08.2017 is as given below:

S. No	Condition	Compliance															
1	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:</p> <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>S. No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process washings</td> <td>39.0 KLD</td> </tr> <tr> <td>2.</td> <td>Boiler feed</td> <td>5.0 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>1.0 KLD</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total</td> <td>45.0 KLD</td> </tr> </tbody> </table>	S. No.	Water Consumption	Quantity	1.	Process washings	39.0 KLD	2.	Boiler feed	5.0 KLD	3.	Domestic	1.0 KLD	Total		45.0 KLD	Complied
S. No.	Water Consumption	Quantity															
1.	Process washings	39.0 KLD															
2.	Boiler feed	5.0 KLD															
3.	Domestic	1.0 KLD															
Total		45.0 KLD															
2	A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform <sup>3</sup> .	Complied															
3	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below.</p> <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission standards (mg/NM<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td>1 &amp; 2</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )	1 & 2	SPM	115	TSPCB, Zonal Lab, RC Puram officials conducted Stack monitoring of the Boiler on 28.12.2021 and the analysis results are enclosed.									
Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )															
1 & 2	SPM	115															
4	<p>The industry shall comply with ambient air quality standards of PM<sub>10</sub> (particulate Matter size less than 10µm) - 100 µg/m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5µm) - 60 µg/m<sup>3</sup>; SO<sub>2</sub> - 80 µg/m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, outside the factory premises at the periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.</p> <p>The following noise level standards shall be complied: Noise Levels:</p>	TSPCB, Zonal Lab, RC Puram officials conducted AAQM on 28.12.2021 and the analysis results are enclosed.															

	Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)	
5	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied
6	The industry shall regularly operate the ETP and the treated waste water shall be used for onland irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	During inspection, the ETP is in operation and no discharge of wastewater was observed outside the premises.
7	The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.	The industry has provided closed sheds for storage of husk & ash.
8	The industry shall regularly operate Air Pollution Control Equipment i.e., Multi Cyclone dust collector provided to the husk fired boiler of capacity 4 TPH.	The industry has provided Dust bunkers (4No's), Cyclone dust collector followed by Wet scrubber to 4 TPH husk fired boiler.
9	The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge shall used as a manure in the industry premises.	Complied
10	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	Provided water sprinklers at the ash shed.
11	The industry shall install flow meters to measure the actual water consumption; waste water generated, treated & disposed and maintains a log register as per the meter readings.	Water meter provided at Outlet of Bore well and ETP.
12	The industry shall provide separate energy meter to the air pollution control system & ETP and maintain a log register to record the readings.	Energy meter provided at ETP.
13	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	Odour is not observed from the industry.
14	The industry shall not discharge any waste water outside the plant premises under any circumstances.	During the inspection, no discharges were observed.
15	The industry shall file the water cess returns in Form - 1 as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per assessment orders as and when issued by the Board.	--
16	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in vacant place within the premises.
17	Qualified technical man power shall be employed to operate the ETP.	Complied
18	The industry shall take all precautionary and safety measures during process operations.	Directed to Comply
19	The industry shall maintain good house keeping within the plant premises.	Maintained.
20	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above

Remarks:

1. The industry has obtained CFO from the Board vide order dated 30.08.2017 with validity of 31.12.2021 for Parboiled Rice - 42 TPD. The industry has applied for renewal of CFO and report submitted to Zonal Office, R.C. Puram.
2. During the inspection, it was observed that the industry is operating Parboiled Rice activity.

3. The industry is having ETP consisting of Collection cum equalization tank, Aeration tank with coarse diffusers, Settling tank, Treated water collection tank. During the inspection, it was observed that the ETP was in operation.
4. The industry is having husk fired boilers of capacity 4 TPH and provided Dust bunkers (4No's), Cyclone dust collector followed by Wet scrubber as APCE to control the stack emissions.
5. The industry has provided closed sheds for storage of husk and ash.
6. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter and posted the case for next hearing on 20.01.2022.
7. There are 11 Parboiled Rice Mills (1 Rice Mill namely M/s. Kanakamahalahxmi Parboiled Ricemill became sick) located in the area near to KLR Avenue Colony. It was observed that due to vehicular movement of Paddy / Rice transportation, fugitive dust emissions are is caused to the surroundings and also husk ash emissions from the Boiler stacks.
8. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

(i) Analysis results of the Samples of Effluents is as follows:

2021 - 12352	:	Inlet of ETP
2021 - 12353	:	Outlet of ETP

S. No.	Parameter	Method No*	Results		Limiting Standards as per CFO
			12352	12353	
1	pH	4500-H <sup>+</sup> -B	6.92	6.86	6.5 - 8.5
2	Total Suspended Solids (TSS)	2540-D	56	34	200 mg/l
3	Total Dissolved Solids (TDS)	2540-C	2,480	1,424	2100 mg/l
4	Chemical Oxygen Demand (COD)	5220-B	308	88	-
5	Biological Oxygen Demand (BOD)	5210-B	98	21	100 mg/l
6	Oil & Grease	5520-B,D	BDL	BDL	10 mg/l

(ii) Analysis results of Ground water sample is as follows:

2021-12354 - Water sample collected from Bore well, which is located near husk shed within the industry premises.

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				12354	
1	pH		4500-H <sup>+</sup> -B	6.86	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1479	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	14	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	894	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	6	-
6	Total Alkalinity as CaCO <sub>3</sub>	mg/L	2320-B	256	600
7	Total Hardness as CaCO <sub>3</sub>	mg/L	2340-C	404	600
8	Calcium as Ca <sup>2+</sup>	mg/L	3500-Ca B	80	200
9	Magnesium as Mg <sup>2+</sup>	mg/L	3500-Mg B	50	100
10	Chlorides as Cl <sup>-</sup>	mg/L	4500 Cl <sup>-</sup> B	230	1000
11	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	4500-SO <sub>4</sub> <sup>-2</sup>	18	400
12	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	4500-B-NO <sub>3</sub> <sup>-</sup> B	8	45
13	Sodium	mg/L	3500-Na B	72	-
14	Potassium	mg/L	3500-K B	4	-
15	Fluoride as F <sup>-</sup>	mg/L	4500-F <sup>-</sup> -C	1.12	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	27.5	-
17	Sodium Absorption	meq/L	-	1.5	-

Ratio(SAR)					
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

**(iii) Analysis results of Soil sample is as follows:**

2021-12355	-	Soil sample collected near ETP area within the industry premises
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S. No.	Parameters	Units	Results
1	pH		6.6
2	Total Volatile Solids at 550°C	%	9
3	Total Fixed Solids at 550°C (% W/W)	%	91
4	Total Organic Carbon (TOC)	%	0.56
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note: As per the CRIT Criteria, the Soil sample is Non Hazardous in nature.

**(iv) Analysis results of Stack attached to Husk Fired Boiler of 4 TPH capacity is as follows:**

S. No.	Parameter	Method No	Result mg/Nm <sup>3</sup>	Standard as per CFO (mg/ Nm <sup>3</sup> )
1.	SPM	IS:11225 (Part-1)-1985	99	115

Note: The boiler stack emissions are meeting the standards.

**(v) Analysis results of AAQ Monitoring carried out near office Building within the industry premises in down wind direction.**

S. No.	Sampling Location	Results		
		RSPM µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup>	NO <sub>2</sub> µg/m <sup>3</sup>
1)	AAQ Monitoring carried out near office Building within the industry premises in down wind direction.	86	4.4	20
<b>Ambient Air Quality Standards as per CFO</b>		<b>100</b>	<b>80</b>	<b>80</b>

Note: The AAQ monitoring results are meeting the National Ambient Air Quality Standards.

7. **WHEREAS**, vide reference 6<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 18.01.2022. The industry representative attended the Virtual meeting. After detailed discussions, the Committee recommended to forfeit 50% of the Bank Guarantee submitted by the industry i.e., Rs. 50,000/- out of Rs.1.0 Lakh and also recommended to issue certain directions to the industry to comply with.

8. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **following directions to your industry to comply with:**
1. The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly.
  2. The industry shall regularly operate Air Pollution Control Equipments i.e., mechanical dust collector followed by wet scrubber to control the emissions.
  3. The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.
  4. The industry shall carry out water spraying within the industry premises to control fugitive emissions.
  5. The industry shall immediately start spraying of water on the approach road from highway to avoid dust nuisance during the vehicular movement.
9. These directions are issued under Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice.

Sd/-  
MEMBER SECRETARY

To  
M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd.,  
Sy.No.185/5, Komarabanda (V),  
Kodad (M), Suryapet District.

**Copy to:**

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The EE, RO Nalgonda for information and necessary action.
4. Concerned file.

// T.C.F.B.O //

Senior Environmental Engineer (FAC)  
(Task Force)

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26  
**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988**

**Order No.NLG-239/TSPCB/TF/HO/2021- 1830**

**Dt: 27.01.2022**

**Sub :** TSPCB - M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd., Sy.No.185/5, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - **DIRECTIONS** - Issued - Reg.

C. A. K. S.  
DESPATCH NO.

DATE:

- Ref :**
1. CFO Order TSPCB/ZO/RCP/NLG/564/CFO/2017- 1328, Date: 30.08.2017.
  2. TSPCB, ZO RCP Directions Order No. NLG-564/TSPCB/ZO/RCP/LH/2019 - 716 dated 08.07.2019.
  3. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
  4. Directions order No.NLG-239/TSPCB/TF/HO/2021-441, dt.07.07.2021.
  5. Inspection of the industry by the Board officials on 28.12.2021.
  6. Hearing held on 18.01.2022.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry located at Sy.No.185/5, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 42 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued renewal CFO&HWA to the industry on dt.30.08.2017 with a validity period upto 31.12.2021.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued directions to the industry on 08.07.2019 in connection with public complaints received from Sri Jalagam Naveen and other residents of KLR Avenue, Komarabanda, Kodad Town.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Paraboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
5. **WHEREAS**, vide reference 4<sup>th</sup> cited, the Board issued directions to the industry on 07.07.2021.
6. **WHEREAS**, vide reference 5<sup>th</sup> cited, the Board Officials inspected the industry on 28.12.2021. During inspection, Sri O. Srinivas, Managing Partner of the industry was present and accompanied. The compliance status of the industry is submitted as below:

A). The Compliance of the industry on directions issued vide order dt. 07.07.2021 is submitted as below:

S. No.	Directions	Present status
1	The industry shall comply with all the CFO conditions issued by the Board.	Submitted below
2	The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	During inspection, the ETP is in operation and no discharge of wastewater was observed outside the premises.
3	The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly	The industry has provided closed sheds for storage of husk & ash.

4	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	Odour is not observed from the industry.
5	The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.	Not complied
6	The industry shall carry out water spraying within the industry premises to control fugitive emissions.	Water sprinklers provided at ash room and manual water sprinkling is carried out within the premises.
7	The industry shall lay metal roads / CC roads within the premises within 3 months.	The industry has not laid metal roads /CC roads.
8	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
9	The industry shall maintain good housekeeping.	Maintained
10	The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.	The industry has submitted Bank Guarantee of Rs. 1,00,000/- vide letter dt.28.07.2021 with validity period up to 21.07.2022.

B). Compliance of the industry on CFO Schedule-B conditions: CFO Order No. TSPCB/ZO/RCP/NLG/564/CFO/2017 - 1328, Dt: 30.08.2017 is as given below:

S. No	Condition	Compliance															
1	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:</p> <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>S. No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process washings</td> <td>39.0 KLD</td> </tr> <tr> <td>2.</td> <td>Boiler feed</td> <td>5.0 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>1.0 KLD</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total</td> <td>45.0 KLD</td> </tr> </tbody> </table>	S. No.	Water Consumption	Quantity	1.	Process washings	39.0 KLD	2.	Boiler feed	5.0 KLD	3.	Domestic	1.0 KLD	Total		45.0 KLD	Complied
S. No.	Water Consumption	Quantity															
1.	Process washings	39.0 KLD															
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Total		45.0 KLD															
2	A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform <sup>3</sup> .	Complied															
3	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below.</p> <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission standards (mg/NM<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td>1 &amp; 2</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )	1 & 2	SPM	115	TSPCB, Zonal Lab, RC Puram officials conducted Stack monitoring of the Boiler on 28.12.2021 and the analysis results are enclosed.									
Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )															
1 & 2	SPM	115															
4	<p>The industry shall comply with ambient air quality standards of PM<sub>10</sub> (particulate Matter size less than 10µm) - 100 µg/m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5µm) - 60 µg/m<sup>3</sup>; SO<sub>2</sub> - 80 µg/m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, outside the factory premises at the periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.</p> <p>The following noise level standards shall be complied: Noise Levels:</p>	TSPCB, Zonal Lab, RC Puram officials conducted AAQM on 28.12.2021 and the analysis results are enclosed.															

	Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)	
5	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied
6	The industry shall regularly operate the ETP and the treated waste water shall be used for onland irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	During inspection, the ETP is in operation and no discharge of wastewater was observed outside the premises.
7	The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.	The industry has provided closed sheds for storage of husk & ash.
8	The industry shall regularly operate Air Pollution Control Equipment i.e., Multi Cyclone dust collector provided to the husk fired boiler of capacity 4 TPH.	The industry has provided Dust bunkers (4No's), Cyclone dust collector followed by Wet scrubber to 4 TPH husk fired boiler.
9	The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge shall used as a manure in the industry premises.	Complied
10	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	Provided water sprinklers at the ash shed.
11	The industry shall install flow meters to measure the actual water consumption; waste water generated, treated & disposed and maintains a log register as per the meter readings.	Water meter provided at Outlet of Bore well and ETP.
12	The industry shall provide separate energy meter to the air pollution control system & ETP and maintain a log register to record the readings.	Energy meter provided at ETP.
13	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	Odour is not observed from the industry.
14	The industry shall not discharge any waste water outside the plant premises under any circumstances.	During the inspection, no discharges were observed.
15	The industry shall file the water cess returns in Form - 1 as required under section (5) of Water (Prevention and Control of Pollution) Cess Act, 1977 on or before the 5th of every calendar month, showing the quantity of water consumed in the previous month along with water meter readings. The industry shall remit water cess as per assessment orders as and when issued by the Board.	--
16	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in vacant place within the premises.
17	Qualified technical man power shall be employed to operate the ETP.	Complied
18	The industry shall take all precautionary and safety measures during process operations.	Directed to Comply
19	The industry shall maintain good house keeping within the plant premises.	Maintained.
20	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above

**Remarks:**

1. The industry has obtained CFO from the Board vide order dated 30.08.2017 with validity of 31.12.2021 for Parboiled Rice - 42 TPD. The industry has applied for renewal of CFO and report submitted to Zonal Office, R.C. Puram.
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8. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

**(i) Analysis results of the Samples of Effluents is as follows:**

2021 - 12352	:	Inlet of ETP
2021 - 12353	:	Outlet of ETP

S. No.	Parameter	Method No*	Results		Limiting Standards as per CFO
			12352	12353	
1	pH	4500-H <sup>+</sup> -B	6.92	6.86	6.5 - 8.5
2	Total Suspended Solids (TSS)	2540-D	56	34	200 mg/l
3	Total Dissolved Solids (TDS)	2540-C	2,480	1,424	2100 mg/l
4	Chemical Oxygen Demand (COD)	5220-B	308	88	-
5	Biological Oxygen Demand (BOD)	5210-B	98	21	100 mg/l
6	Oil & Grease	5520-B,D	BDL	BDL	10 mg/l

**(ii) Analysis results of Ground water sample is as follows:**

2021-12354 - Water sample collected from Bore well, which is located near husk shed within the industry premises.

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				12354	
1	pH		4500-H <sup>+</sup> -B	6.86	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1479	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	14	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	894	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	6	-
6	Total Alkalinity as CaCO <sub>3</sub>	mg/L	2320-B	256	600
7	Total Hardness as CaCO <sub>3</sub>	mg/L	2340-C	404	600
8	Calcium as Ca <sup>2+</sup>	mg/L	3500-Ca B	80	200
9	Magnesium as Mg <sup>2+</sup>	mg/L	3500-Mg B	50	100
10	Chlorides as Cl <sup>-</sup>	mg/L	4500 Cl <sup>-</sup> B	230	1000

11	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	4500-SO <sub>4</sub> <sup>-2</sup>	18	400
12	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	4500-B-NO <sub>3</sub> <sup>-</sup> B	8	45
13	Sodium	mg/L	3500-Na B	72	-
14	Potassium	mg/L	3500-K B	4	-
15	Fluoride as F <sup>-</sup>	mg/L	4500-F-C	1.12	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	27.5	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.5	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

**(iii) Analysis results of Soil sample is as follows:**

2021-12355	-	Soil sample collected near ETP area within the industry premises
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S. No.	Parameters	Units	Results
1	pH		6.6
2	Total Volatile Solids at 550°C	%	9
3	Total Fixed Solids at 550°C (% W/W)	%	91
4	Total Organic Carbon (TOC)	%	0.56
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note: As per the CRIT Criteria, the Soil sample is Non Hazardous in nature.

**(iv) Analysis results of Stack attached to Husk Fired Boiler of 4 TPH capacity is as follows:**

S. No.	Parameter	Method No	Result mg/Nm <sup>3</sup>	Standard as per CFO (mg/ Nm <sup>3</sup> )
1.	SPM	IS:11225(Part-1)-1985	99	115

Note: The boiler stack emissions are meeting the standards.

**(v) Analysis results of AAQ Monitoring carried out near office Building within the industry premises in down wind direction.**

S. No.	Sampling Location	Results		
		RSPM µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup>	NO <sub>2</sub> µg/m <sup>3</sup>
1)	AAQ Monitoring carried out near office Building within the industry premises in down wind direction.	86	4.4	20
<b>Ambient Air Quality Standards as per CFO</b>		<b>100</b>	<b>80</b>	<b>80</b>

**Note:** The AAQ monitoring results are meeting the National Ambient Air Quality Standards.

7. **WHEREAS**, vide reference 6<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 18.01.2022. The industry representative attended the Virtual meeting. After detailed discussions, the Committee recommended to forfeit 50% of the Bank Guarantee submitted by the industry i.e., Rs. 50,000/- out of Rs.1.0 Lakh and also recommended to issue certain directions to the industry to comply with.
8. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **following directions to your industry to comply with:**
1. The industry shall comply with all the CFO conditions issued by the Board.
  2. The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.
  3. The industry shall lay metal roads / CC roads within the premises within one month.
  4. The industry shall dispose the boiler ash to brick manufacturing industries.
  5. The industry shall maintain good housekeeping.
  6. **The industry shall submit Bank Guarantee of Rs.50,000/- recouping amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions with a validity for one year within One week and shall extend the same from time to time till further orders from the Board.**
9. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.
10. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 directing closure of the industry in the interest of Public Health and Environment, without further notice.

Sd/-  
MEMBER SECRETARY

**To**  
**M/s. Raja Rajeshwara Parboiled Rice Industries & Exports Ltd.,**  
**Sy.No.185/5, Komarabanda (V),**  
**Kodad (M), Suryapet District.**

**Copy to:**

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry. **He is also requested to ensure that the BG of Rs.50,000/- is forfeited and fresh Bank Guarantee is submitted.**
4. Concerned file.

// T.C.F.B.O //

*B. S. Girish*

**Senior Environmental Engineer (FAC)**  
**(Task Force)**



(32) Annexure-3

**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040-23887519

**BY REGD. POST WITH ACK. DUE**

**ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987**

**Order No.NLG-220/TSPCB/TF/HO/2020- 1826**

**Dt: 27.01.2022**

**Sub :** TSPCB - M/s. Sri Venkateshwara Rice Industries Pvt. Ltd.,  
Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District - Air  
(Prevention and Control of Pollution) Amendment Act, 1987 - **Extension  
of Temporary Revocation of Closure Order for a period Three  
Months - Orders Issued** - Reg.

- Ref :**
1. CFO Order dt.08.11.2017 valid upto 31.07.2022.
  2. Closure Order dt.10.12.2019.
  3. Temporary Revocation of Closure order No.NLG-220/TSPCB/UH-V/TF/2020-641, dt.25.08.2020.
  4. Extension of Temporary Revocation of Closure order No.NLG-220/TSPCB/UH-V/TF/2020-1509, dt.11.01.2021.
  5. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
  6. Extension of Temporary Revocation of Closure Order No.NLG-220/TSPCB/TF/HO/2020-458, dt.07.07.2021.
  7. Industry representation dt.28.12.2021.
  8. Inspection of the industry by the Board Officials on 28.12.2021.
  9. Hearing held on 18.01.2022.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry is located at Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 65 TPD and CPP - 1 MW.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the industry has obtained CFO&HWA order vide dt.08.11.2017 with a validity period upto 31.07.2022.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued Closer Order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months. Subsequently, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months vide reference 4<sup>th</sup> cited.
5. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
6. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order on 07.07.2021 for a period of Six Months.
7. **WHEREAS**, vide reference 7<sup>th</sup> cited, the industry vide letter dated 28.12.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.
8. **WHEREAS**, vide reference 8<sup>th</sup> cited, the Board Officials inspected the industry on 28.12.2021 and Sri G. Sheshagiri Rao, Manager of the industry was present and

accompanied during inspection. The compliance status of the industry is submitted as below:

A). The Compliance of the industry on directions stipulated in extension of temporary revocation of Closure order dt. 07.07.2021 is submitted as below:

S. No	Directions	Present status
1	The industry shall comply with all the CFO conditions issued by the Board.	Submitted below
2	The industry shall regularly operate the ETP and the treated waste water shall be used for on land for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	During inspection, the ETP is in operation and no discharge of wastewater was observed outside the premises.
3	The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly	The industry has provided closed rooms for storage of husk & ash. But part of husk observed outside the husk room area.
4	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	Odour is not observed from the industry.
5	The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.	Not complied
6	The industry shall carry out water spraying within the industry premises to control fugitive emissions.	The industry has provided water sprinkler at ash room and water sprinkling is carried out in the premises.
7	The industry shall lay metal roads / CC roads within the premises within 3 months.	The industry has partially provided CC roads.
8	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
9	The industry shall maintain good housekeeping.	Maintained
10	The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.	The industry has submitted Bank Guarantee of Rs. 1, 00,000/- vide letter dt.21.08.2021 with validity period up to 16.08.2022.

B). Compliance of the industry on CFO schedule-B conditions: CFO Order No. TSPCB/ZO/RCP/NLG/974/CFO/2017-1913, Dt:08.11.2017 is as given below:

S No.	Condition	Compliance						
1	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:	Complied.						
	<table border="1" style="width: 100%;"> <thead> <tr> <th>S.No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td> </td> <td> </td> <td> </td> </tr> </tbody> </table>	S.No.	Water Consumption	Quantity				
S.No.	Water Consumption	Quantity						

	1.	Process & Washings	95.0 KLD	
	2.	Domestic	3.5 KLD	
	Total:		98.5 KLD	
2	A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform within one month as per industry commitment letter dated 26.09.2017.			Complied.
3	The emissions shall not contain constituents in excess of the prescribed limits mentioned below:			TSPCB, Zonal Lab, RC Puram conducted Stack monitoring of the Boiler on 28.12.2021 and the analysis results are enclosed.
	Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )	
	1 & 2	SPM	115	
4	The industry shall comply with ambient air quality standards of PM <sub>10</sub> (particulate Matter size less than 10µm) - 100 µg/m <sup>3</sup> ; PM <sub>2.5</sub> (Particulate Matter size less than 2.5µm) - 60 µg/m <sup>3</sup> ; SO <sub>2</sub> - 80 µg/m <sup>3</sup> ; NO <sub>x</sub> - 80 µg/m <sup>3</sup> , outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied. The following noise level standards shall be complied: Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)			TSPCB, Zonal Lab, RC Puram conducted AAQ Monitoring on 28.12.2021 and the analysis results are enclosed.
5	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.			Complied.
6	The industry shall regularly operate the ETP and the treated waste water shall be used for on land irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.			During inspection, the ETP is in operation and no discharge of wastewater was observed outside the premises.
7	The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.			The industry has provided closed rooms for storage of husk & ash. But part of husk observed near husk room area.
8	The industry shall upgrade the Air Pollution Control Equipment with bag filters and operate Air Pollution Control Equipment to the husk fired boiler of capacity 12 TPH.			The industry has not provided Bag filter to the boiler. The industry has provided Multi Cyclone Dust Collectors followed by Wet scrubber to 12 TPH husk fired boiler.
9	The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge shall used as manure in the industry premises.			Complied.
10	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.			The industry has provided water sprinkler at ash room and also water sprinkling is carried out in the premises.

11	The industry shall install flow meters to measure the actual water consumption; waste water generated, treated & disposed and maintain a log register as per the meter readings.	The industry has provided water meter at outlet of bore well and at outlet of ETP.
12	The industry shall provide separate energy meter to the air pollution control system & ETP and maintain a log register to record the readings.	The industry has provided energy meters at ETP & APCE.
13	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	Odour is not observed from the industry.
14	The industry shall not discharge any waste water outside the plant premises under any circumstances.	During the inspection, no discharges were observed.
15	The industry shall remit water cess dues as per assessment orders as and when issued by the Board.	---
16	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed green belt towards north side some extent. However, the industry was directed to develop green belt in vacant places within the industry premises.
17	Qualified technical man power shall be employed to operate the ETP.	Complied.
18	The industry shall take all precautionary and safety measures during process operations.	--
19	The industry shall maintain good housekeeping within the plant premises.	Maintained.
20	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above.

Remarks:

1. M/s. Sri Venkateshwara Rice Industries Pvt Ltd is located at Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled rice activity - 65 TPD and Captive Power Plant (CPP) - 1 MW.
2. The industry has obtained CFO of the Board vide order dated 08.11.2017 with validity up to 31.07.2022.
3. The Board issued Extension of Temporary revocation of closure orders to the industry vide order dated. 07.07.2021 for a period of 6 months. Now, the industry has submitted representation to the Board requesting for extension of revocation of closure order.
4. During inspection, the industry is operating parboiled Rice milling activity.
5. The industry is having ETP consisting of Collection cum primary settling tank, Diffused aeration tank & Secondary settling tank. During the inspection, the ETP was in operation and the Board Officials collected effluent samples from Inlet and out let of ETP.
6. The industry is having husk fired boiler of capacity 12 TPH and provided Multi Cyclone Dust Collectors followed by Wet Scrubber as APCE to control the stack emissions. The Zonal Laboratory, R.C. Puram conducted AAQM, Stack monitoring and collected ETP samples and ground water sample of the industry.
7. The industry has provided closed rooms for storage of husk & ash. But part of husk observed openly near husk room area.
8. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter and posted the case for next hearing on 20.01.2022.

9. There are 11 Parboiled Rice Mills (1 Rice Mill namely M/s. Kanakamahalaxmi Parboiled Ricemill became sick) located in the area near to KLR Avenue Colony. It was observed that due to vehicular movement of Paddy / Rice transportation, fugitive dust emissions are caused to the surroundings and also husk ash emissions from the Boiler stacks.
10. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

(i) Analysis results of the Samples of Effluents is as follows:

2021 - 12337	:	Inlet of ETP
2021 - 12338	:	Outlet of ETP

S. No.	Parameter	Method No*	Results		Limiting Standards as per CFO
			12337	12338	
1	pH	4500-H <sup>+</sup> -B	6.29	6.67	6.5 - 8.5
2	Total Suspended Solids (TSS)	2540-D	59	42	200 mg/l
3	Total Dissolved Solids (TDS)	2540-C	2,151	1,020	2100 mg/l
4	Chemical Oxygen Demand (COD)	5220-B	352	96	-
5	Biological Oxygen Demand (BOD)	5210-B	106	20	100 mg/l
6	Oil & Grease	5520-B,D	BDL	BDL	10 mg/l

(ii) Analysis results of Ground water sample is as follows:

2021-12339 - Water sample collected from Bore well, which is located on west side compound wall outside the industry (about 50 mtrs from the industry).

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				12339	
1	pH		4500-H <sup>+</sup> -B	6.69	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1003	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	10	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	603	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	13	-
6	Total Alkalinity as CaCO <sub>3</sub>	mg/L	2320-B	196	600
7	Total Hardness as CaCO <sub>3</sub>	mg/L	2340-C	284	600
8	Calcium as Ca <sup>2+</sup>	mg/L	3500-Ca B	68	200
9	Magnesium as Mg <sup>2+</sup>	mg/L	3500-Mg B	28	100
10	Chlorides as Cl <sup>-</sup>	mg/L	4500 Cl <sup>-</sup> B	150	1000
11	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	4500-SO <sub>4</sub> <sup>-2</sup>	15	400
12	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	4500-B-NO <sub>3</sub> <sup>-</sup> B	4	45
13	Sodium	mg/L	3500-Na B	48	-
14	Potassium	mg/L	3500-K B	3	-
15	Fluoride as F <sup>-</sup>	mg/L	4500-F <sup>-</sup> -C	0.8	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	26.4	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.2	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05

21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

(iii) Analysis results of Soil sample is as follows:

2021-12340	-	Soil sample collected adjacent to North East compound wall near ETP area within the industry premises.
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S. No	Parameters	Units	Results
1	pH		6.4
2	Total Volatile Solids at 550°C	%	10
3	Total Fixed Solids at 550°C (% W/W)	%	90
4	Total Organic Carbon (TOC)	%	1.05
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note: As per the CRIT Criteria, the Soil sample is Non Hazardous in nature.

(iv) Analysis results of Stack attached to Husk Fired Boiler of 12 TPH capacity is as follows:

S. No.	Parameter	Method No	Result mg/Nm <sup>3</sup>	Standard as per CFO (mg/ Nm <sup>3</sup> )
1.	SPM	IS:11225(Part-1)- 1985	102	115

Note: The boiler stack emissions are meeting the standards.

(v) Analysis results of AAQ Monitoring conducted at periphery of the industry near main entrance gate (Down wind direction):

S. No.	Sampling Location	Results		
		RSPM µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup>	NO <sub>2</sub> µg/m <sup>3</sup>
1)	AAQ Monitoring carried out at periphery of the industry near main entrance gate.	83	4.2	18
<b>Ambient Air Quality Standards as per CFO</b>		<b>100</b>	<b>80</b>	<b>80</b>

Note: The AAQ monitoring results are within the National Ambient Air Quality Standards.

9. **WHEREAS**, vide reference 9<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 18.01.2022. The industry representative attended the virtual meeting. After detailed discussions, the Committee recommended to forfeit 50% of the Bank Guarantee submitted by the industry i.e., Rs. 50,000/- out of Rs.1.0 Lakh and also recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Three Months with the certain directions to comply with.

10. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** with the following directions to comply with:
1. The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly.
  2. The industry shall regularly operate Air Pollution Control Equipments i.e., mechanical dust collector followed by wet scrubber to control the emissions.
  3. The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.
  4. The industry shall carry out water spraying within the industry premises to control fugitive emissions.
  5. The industry shall immediately start spraying of water on the approach road from highway to avoid dust nuisance during the vehicular movement.
11. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Three Months.
12. These directions are issued under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
13. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
MEMBER SECRETARY

To  
M/s. Sri Venkateshwara Rice Industries Pvt. Ltd.,  
Sy.No.242/4, Komarabanda (V), Kodad (M),  
Suryapet District

Copy to:

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. **The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.**
5. Concerned file.

// T.C.F.B.O //

*BVB Giris*

Senior Environmental Engineer (FAC)  
(Task Force)

*B*



(39)

# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040-23887519

**BY REGD. POST WITH ACK. DUE**

**ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988**

**Order No.NLG-220/TSPCB/TF/HO/2020- 1824**

**Dt: 27.01.2022**

**Sub :** TSPCB - M/s. Sri Venkateshwara Rice Industries Pvt. Ltd.,  
Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District -  
Water (Prevention and Control of Pollution) Amendment Act, 1988 -  
**Extension of Temporary Revocation of Closure Order for a period  
Three Months - Orders Issued - Reg.**

DESPATCH NO:

DATE:

- Ref :**
1. CFO Order dt.08.11.2017 valid upto 31.07.2022.
  2. Closure Order dt.10.12.2019.
  3. Temporary Revocation of Closure order No.NLG-220/TSPCB/UH-V/TF/2020-641, dt.25.08.2020.
  4. Extension of Temporary Revocation of Closure order No.NLG-220/TSPCB/UH-V/TF/2020-1509, dt.11.01.2021.
  5. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
  6. Extension of Temporary Revocation of Closure Order No.NLG-220/TSPCB/TF/HO/2020-458, dt.07.07.2021.
  7. Industry representation dt.28.12.2021.
  8. Inspection of the industry by the Board Officials on 28.12.2021.
  9. Hearing held on 18.01.2022.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry is located at Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 65 TPD and CPP - 1 MW.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the industry has obtained CFO&HWA order vide dt.08.11.2017 with a validity period upto 31.07.2022.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued Closer Order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months. Subsequently, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months vide reference 4<sup>th</sup> cited.
5. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
6. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order on 07.07.2021 for a period of Six Months.
7. **WHEREAS**, vide reference 7<sup>th</sup> cited, the industry vide letter dated 28.12.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.
8. **WHEREAS**, vide reference 8<sup>th</sup> cited, the Board Officials inspected the industry on 28.12.2021 and Sri G. Sheshagiri Rao, Manager of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

A). The Compliance of the industry on directions stipulated in extension of temporary revocation of Closure order dt. 07.07.2021 is submitted as below:

S. No	Directions	Present status
1	The industry shall comply with all the CFO conditions issued by the Board.	Submitted below
2	The industry shall regularly operate the ETP and the treated waste water shall be used for on land for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	During inspection, the ETP is in operation and no discharge of wastewater was observed outside the premises.
3	The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly	The industry has provided closed rooms for storage of husk & ash. But part of husk observed outside the husk room area.
4	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	Odour is not observed from the industry.
5	The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.	Not complied
6	The industry shall carry out water spraying within the industry premises to control fugitive emissions.	The industry has provided water sprinkler at ash room and water sprinkling is carried out in the premises.
7	The industry shall lay metal roads / CC roads within the premises within 3 months.	The industry has partially provided CC roads.
8	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
9	The industry shall maintain good housekeeping.	Maintained
10	The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.	The industry has submitted Bank Guarantee of Rs. 1, 00,000/- vide letter dt.21.08.2021 with validity period up to 16.08.2022.

B). Compliance of the industry on CFO schedule-B conditions: CFO Order No. TSPCB/ZO/RCP/NLG/974/CFO/2017-1913, Dt:08.11.2017 is as given below:

S No.	Condition	Compliance									
1	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:	Complied.									
	<table border="1"> <thead> <tr> <th>S.No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process &amp; Washings</td> <td>95.0 KLD</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>3.5 KLD</td> </tr> </tbody> </table>	S.No.	Water Consumption	Quantity	1.	Process & Washings	95.0 KLD	2.	Domestic	3.5 KLD	
S.No.	Water Consumption	Quantity									
1.	Process & Washings	95.0 KLD									
2.	Domestic	3.5 KLD									

	Total:	98.5 KLD	
2	A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform within one month as per industry commitment letter dated 26.09.2017.		Complied.
3	The emissions shall not contain constituents in excess of the prescribed limits mentioned below:		TSPCB, Zonal Lab, RC Puram conducted Stack monitoring of the Boiler on 28.12.2021 and the analysis results are enclosed.
	Chimney No.	Parameter	
	1 & 2	SPM	115
4	The industry shall comply with ambient air quality standards of PM <sub>10</sub> (particulate Matter size less than 10µm) - 100 µg/m <sup>3</sup> ; PM <sub>2.5</sub> (Particulate Matter size less than 2.5µm) - 60 µg/m <sup>3</sup> ; SO <sub>2</sub> - 80 µg/m <sup>3</sup> ; NO <sub>x</sub> - 80 µg/m <sup>3</sup> , outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied. The following noise level standards shall be complied: Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)		TSPCB, Zonal Lab, RC Puram conducted AAQ Monitoring on 28.12.2021 and the analysis results are enclosed.
5	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.		Complied.
6	The industry shall regularly operate the ETP and the treated waste water shall be used for on land irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.		During inspection, the ETP is in operation and no discharge of wastewater was observed outside the premises.
7	The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.		The industry has provided closed rooms for storage of husk & ash. But part of husk observed near husk room area.
8	The industry shall upgrade the Air Pollution Control Equipment with bag filters and operate Air Pollution Control Equipment to the husk fired boiler of capacity 12 TPH.		The industry has not provided Bag filter to the boiler. The industry has provided Multi Cyclone Dust Collectors followed by Wet scrubber to 12 TPH husk fired boiler.
9	The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge shall used as manure in the industry premises.		Complied.
10	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.		The industry has provided water sprinkler at ash room and also water sprinkling is carried out in the premises.

11	The industry shall install flow meters to measure the actual water consumption; waste water generated, treated & disposed and maintain a log register as per the meter readings.	The industry has provided water meter at outlet of bore well and at outlet of ETP.
12	The industry shall provide separate energy meter to the air pollution control system & ETP and maintain a log register to record the readings.	The industry has provided energy meters at ETP & APCE.
13	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	Odour is not observed from the industry.
14	The industry shall not discharge any waste water outside the plant premises under any circumstances.	During the inspection, no discharges were observed.
15	The industry shall remit water cess dues as per assessment orders as and when issued by the Board.	---
16	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed green belt towards north side some extent. However, the industry was directed to develop green belt in vacant places within the industry premises.
17	Qualified technical man power shall be employed to operate the ETP.	Complied.
18	The industry shall take all precautionary and safety measures during process operations.	--
19	The industry shall maintain good housekeeping within the plant premises.	Maintained.
20	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above.

**Remarks:**

1. M/s. Sri Venkateshwara Rice Industries Pvt Ltd is located at Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled rice activity - 65 TPD and Captive Power Plant (CPP) - 1 MW.
2. The industry has obtained CFO of the Board vide order dated 08.11.2017 with validity up to 31.07.2022.
3. The Board issued Extension of Temporary revocation of closure orders to the industry vide order dated. 07.07.2021 for a period of 6 months. Now, the industry has submitted representation to the Board requesting for extension of revocation of closure order.
4. During inspection, the industry is operating parboiled Rice milling activity.
5. The industry is having ETP consisting of Collection cum primary settling tank, Diffused aeration tank & Secondary settling tank. During the inspection, the ETP was in operation and the Board Officials collected effluent samples from Inlet and out let of ETP.
6. The industry is having husk fired boiler of capacity 12 TPH and provided Multi Cyclone Dust Collectors followed by Wet Scrubber as APCE to control the stack emissions. The Zonal Laboratory, R.C. Puram conducted AAQM, Stack monitoring and collected ETP samples and ground water sample of the industry.
7. The industry has provided closed rooms for storage of husk & ash. But part of husk observed openly near husk room area.
8. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter and posted the case for next hearing on 20.01.2022.

9. There are 11 Parboiled Rice Mills (1 Rice Mill namely M/s. Kanakamahalahaxmi Parboiled Ricemill became sick) located in the area near to KLR Avenue Colony. It was observed that due to vehicular movement of Paddy / Rice transportation, fugitive dust emissions are caused to the surroundings and also husk ash emissions from the Boiler stacks.
10. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

**(i) Analysis results of the Samples of Effluents is as follows:**

2021 - 12337	:	Inlet of ETP
2021 - 12338	:	Outlet of ETP

S. No.	Parameter	Method No*	Results		Limiting Standards as per CFO
			12337	12338	
1	pH	4500-H <sup>+</sup> -B	6.29	6.67	6.5 - 8.5
2	Total Suspended Solids (TSS)	2540-D	59	42	200 mg/l
3	Total Dissolved Solids (TDS)	2540-C	2,151	1,020	2100 mg/l
4	Chemical Oxygen Demand (COD)	5220-B	352	96	-
5	Biological Oxygen Demand (BOD)	5210-B	106	20	100 mg/l
6	Oil & Grease	5520-B,D	BDL	BDL	10 mg/l

**(ii) Analysis results of Ground water sample is as follows:**

2021-12339 - Water sample collected from Bore well, which is located on west side compound wall outside the industry (about 50 mtrs from the industry).

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				12339	
1	pH		4500-H <sup>+</sup> -B	6.69	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1003	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	10	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	603	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	13	-
6	Total Alkalinity as CaCO <sub>3</sub>	mg/L	2320-B	196	600
7	Total Hardness as CaCO <sub>3</sub>	mg/L	2340-C	284	600
8	Calcium as Ca <sup>2+</sup>	mg/L	3500-Ca B	68	200
9	Magnesium as Mg <sup>2+</sup>	mg/L	3500-Mg B	28	100
10	Chlorides as Cl <sup>-</sup>	mg/L	4500 Cl <sup>-</sup> B	150	1000
11	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	4500-SO <sub>4</sub> <sup>-2</sup>	15	400
12	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	4500-B-NO <sub>3</sub> <sup>-</sup> B	4	45
13	Sodium	mg/L	3500-Na B	48	-
14	Potassium	mg/L	3500-K B	3	-
15	Fluoride as F <sup>-</sup>	mg/L	4500-F <sup>-</sup> -C	0.8	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	26.4	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.2	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05

21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

**(iii) Analysis results of Soil sample is as follows:**

2021-12340	-	Soil sample collected adjacent to North East compound wall near ETP area within the industry premises.
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S. No	Parameters	Units	Results
1	pH		6.4
2	Total Volatile Solids at 550°C	%	10
3	Total Fixed Solids at 550°C (% W/W)	%	90
4	Total Organic Carbon (TOC)	%	1.05
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note: As per the CRIT Criteria, the Soil sample is Non Hazardous in nature.

**(iv) Analysis results of Stack attached to Husk Fired Boiler of 12 TPH capacity is as follows:**

S. No.	Parameter	Method No	Result mg/Nm <sup>3</sup>	Standard as per CFO (mg/ Nm <sup>3</sup> )
1.	SPM	IS:11225(Part-1)-1985	102	115

Note: The boiler stack emissions are meeting the standards.

**(v) Analysis results of AAQ Monitoring conducted at periphery of the industry near main entrance gate (Down wind direction):**

S. No.	Sampling Location	Results		
		RSPM µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup>	NO <sub>2</sub> µg/m <sup>3</sup>
1)	AAQ Monitoring carried out at periphery of the industry near main entrance gate.	83	4.2	18
<b>Ambient Air Quality Standards as per CFO</b>		<b>100</b>	<b>80</b>	<b>80</b>

Note: The AAQ monitoring results are within the National Ambient Air Quality Standards.

9. **WHEREAS**, vide reference 9<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 18.01.2022. The industry representative attended the virtual meeting. After detailed discussions, the Committee recommended to forfeit 50% of the Bank Guarantee submitted by the industry i.e., Rs. 50,000/- out of Rs.1.0 Lakh and also recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Three Months with the certain directions to comply with.

- (45)
10. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** with the following directions to comply with:
1. The industry shall comply with all the CFO conditions issued by the Board.
  2. The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.
  3. The industry shall lay metal roads / CC roads within the premises within one month.
  4. The industry shall dispose the boiler ash to brick manufacturing industries.
  5. The industry shall maintain good housekeeping.
  6. **The industry shall submit Bank Guarantee of Rs.50,000/- recouping amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions with a validity for one year within One week and shall extend the same from time to time till further orders from the Board.**
11. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Three Months.
12. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.
13. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
MEMBER SECRETARY

To  
M/s. Sri Venkateshwara Rice Industries Pvt. Ltd.,  
Sy.No.242/4, Komarabanda (V), Kodad (M),  
Suryapet District

Copy to:

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry. **He is also requested to ensure that the BG of Rs.50,000/- is forfeited and fresh Bank Guarantee is submitted.**
5. Concerned file.

// T.C.F.B.O //

*BVB Gireddy*

Senior Environmental Engineer (FAC)  
(Task Force)

A



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# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No.NLG-220/TSPCB/TF/HO/2020- 1828**

**Dt: 27 .01.2022**

**Sub :** TSPCB - M/s. Sri Venkateshwara Rice Industries Pvt. Ltd.,  
**Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District -**  
Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air  
(Prevention and Control of Pollution) Amendment Act, 1987 - **Extension**  
**of Temporary Restoration of Power Supply for a period of Three**  
**Months - Orders Issued - Reg.**

**Ref :** 1. Order No.NLG-220/TSPCB/TF/HO/2020-459, dt.07.07.2021.  
2. Hearing held on 18.01.2022.  
3. Order No.NLG-220/TSPCB/TF/HO/2020- dt.27.01.2022.

\* \* \* \* \*

In the 1<sup>st</sup> reference mentioned above, under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 & under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 orders were issued to TSSPDCL to extend the power supply for a period of Six Months to M/s. Sri Venkateshwara Rice Industries Pvt. Ltd., Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District.

In the 2<sup>nd</sup> reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 18.01.2022. After careful consideration of all the material facts of the case, it was decided to issue Extension of Temporary Revocation of Closure Orders to the industry for a period of Three Months. Accordingly, the Board issued Extension of Temporary Revocation of Closure Orders to the industry vide reference 3<sup>rd</sup> cited. A copy of the Extension of Temporary Revocation of Closure Order is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to extend the power supply to **M/s. Sri Venkateshwara Rice Industries Pvt. Ltd., Sy.No.242/4, Komarabanda (V), Kodad (M), Suryapet District for a period of Three Months from the date of issue of this order** for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

**Sd/-**  
**MEMBER SECRETARY**

**To**  
**The Superintending Engineer (Operations),**  
**Telangana State Southern Power Distribution Company Ltd.,**  
**Suryapet District.**

**Copy to:**

1. The Managing Chairman & Director, Telangana State Southern Power Distribution Company, Near Secretariat, Hyderabad for information and necessary action.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The E.E., TSPCB, Regional Office, Nalgonda for information and necessary action.
4. Concerned file.

// T.C.F.B.O //

*Bob Girisik*

**Senior Environmental Engineer (FAC)**  
**(Task Force)**



(47) Annexure-4

**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987**

**Order No.NLG-215/TSPCB/TF/HO/2020- 1808**

**Dt: 27.01.2022**

**Sub :** TSPCB - M/s. Lakshmi Ganesh Parboiled Rice Industry, Sy.No.230/1A, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Revocation of Closure Order for a period Three Months - Orders Issued** - Reg.

- Ref :**
1. CFO&HWA Order dt.08.10.2018 with a validity upto 31.03.2028.
  2. Closure Order dt.10.12.2019.
  3. Temporary Revocation of Closure order No.NLG-215/TSPCB/UH-V/TF/2020-647, dt.25.08.2020.
  4. Extension of Temporary Revocation of Closure order No.NLG-215/TSPCB/UH-V/TF/2020-1521, dt.11.01.2021.
  5. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
  6. Extension of Temporary Revocation of Closure Order No.NLG-215/TSPCB/TF/HO/2020-446, dt.07.07.2021.
  7. Industry representation letter dated 28.12.2021.
  8. Inspection of the industry by the Board officials on 28.12.2021.
  9. Hearing held on 18.01.2022.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry is located at Sy.No.230/1A, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 16 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the industry has obtained CFO&HWA order vide dt.08.10.2018 with a validity period upto 31.03.2028.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued closure order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months. Subsequently, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months vide reference 4<sup>th</sup> cited.
5. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
6. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order on 07.07.2021 for a period of Six Months.
7. **WHEREAS**, vide reference 7<sup>th</sup> cited, the industry vide letter dated 28.12.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.

(48)

8. **WHEREAS**, vide reference 8<sup>th</sup> cited, the Board Officials inspected the industry on 28.12.2021 and Sri N. Srinivas Reddy, Supervisor of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

A). The compliance of the industry on directions stipulated in temporary revocation of Closure order dt. 07.07.2021 is submitted as below:

S. No	Directions	Present status
1	The industry shall comply with all the CFO conditions issued by the Board.	Submitted below
2	The industry shall regularly operate the ETP and the treated waste water shall be used for on land for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	During inspection, the ETP is in operation and no discharge of wastewater was observed outside the premises.
3	The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly	The industry has provided closed husk room and ash room for storage of husk & ash. However, part of husk observed outside husk room area.
4	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	Odour is not observed from the industry.
5	The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.	Not Complied
6	The industry shall carry out water spraying within the industry premises to control fugitive emissions.	During inspection, manual water sprinkling is carried out within the premises.
7	The industry shall lay metal roads / CC roads within the premises within 3 months.	Not Complied
8	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
9	The industry shall maintain good housekeeping.	Maintained
10	The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.	The industry has submitted Bank Guarantee of Rs. 1, 00,000/- vide letter dt.13.08.2021 with validity period up to 27.07.2022.

B). Compliance of the industry on CFO Schedule-B conditions: CFO order No. TSPCB/ZO/RCP/NLG/1003/CFO/2018-1405, dt: 08.10.2018. is as given below:

S No.	Condition	Compliance
1	The industry shall comply with all the directions issued by the Board vide order dated 11.05.2018.	--
2	As per the undertaking submitted by the industry vide letter dated 06.10.2018, the industry shall construct the closed shed for storage of husk & ash within one month. The industry shall not store the husk & ash openly.	The industry has provided closed husk room and ash room for storage of husk & ash. However, part of husk observed outside husk room area.
3	As per the undertaking submitted by the industry vide letter dated 06.10.2018, the industry shall install flow meters within one month to measure the actual water consumption, waste water generated, treated & disposed and maintain a log register as per the meter	The industry has provided water meter to the Bore well for water consumption. The industry has not provided water

	readings.	meter to the ETP.															
4	As per the undertaking submitted by the industry vide letter dated 06.10.2018, the industry shall provide separate energy meter within one month to the air pollution control system & ETP and maintain a log register to record the readings.	Separate energy meter is provided to ETP.															
5	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:  <table border="1" style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th>S. No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process &amp; Washings</td> <td>26.0 KLD</td> </tr> <tr> <td>2.</td> <td>Boiler Feed</td> <td>4.0 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>4.0 KLD</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total:</td> <td>34.0 KLD</td> </tr> </tbody> </table>	S. No.	Water Consumption	Quantity	1.	Process & Washings	26.0 KLD	2.	Boiler Feed	4.0 KLD	3.	Domestic	4.0 KLD	Total:		34.0 KLD	Complied.
S. No.	Water Consumption	Quantity															
1.	Process & Washings	26.0 KLD															
2.	Boiler Feed	4.0 KLD															
3.	Domestic	4.0 KLD															
Total:		34.0 KLD															
6	As committed vide undertaking letter dated 06.10.2018, the industry shall provide sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point within one month time.	Complied.															
7	The emissions shall not contain constituents in excess of the prescribed limits mentioned below.  <table border="1" style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission standards (mg/NM<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td>1 &amp; 2</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )	1 & 2	SPM	115	TSPCB, Zonal Lab, RC Puram conducted Stack monitoring of the Boiler on 28.12.2021 and the analysis results are enclosed.									
Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )															
1 & 2	SPM	115															
8	The industry shall comply with ambient air quality standards of PM <sub>10</sub> (particulate Matter size less than 10µm) - 100 µg/m <sup>3</sup> ; PM <sub>2.5</sub> (Particulate Matter size less than 2.5µm) - 60 µg/m <sup>3</sup> ; SO <sub>2</sub> - 80 µg/m <sup>3</sup> ; NO <sub>x</sub> - 80 µg/m <sup>3</sup> , outside the factory premises at the periphery of the industry.  Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.  The following noise level standards shall be complied: Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)	TSPCB, Zonal Lab, RC Puram conducted AAQ Monitoring on 28.12.2021 and the analysis results are enclosed.															
9	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied.															
10	The industry shall regularly operate the ETP and the treated waste water shall be used for on land irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	During inspection, the ETP is in operation and no discharge of wastewater was observed outside the premises.															
11	The industry shall regularly operate Air Pollution Control Equipments i.e., dust collector followed by wet scrubber installed to the husk fired boiler of capacity 2.5 TPH.	Complied.															

12	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied.
13	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	During inspection, manual water sprinkling is carried out within the premises.
14	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	Odour is not observed from the industry.
15	The industry shall not discharge any waste water outside the factory premises.	During the inspection, no discharges were observed outside the industry premises.
16	The industry shall remit water cess dues as per assessment orders as and when issued by the Board	---
17	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in vacant place within the premises.
18	Qualified technical man power shall be employed to operate the ETP.	Complied.
19	The industry shall take all precautionary and safety measures during process operations.	Complied.
20	The industry shall maintain good housekeeping within the plant premises.	Maintained.

Remarks:

1. M/s. Lakshmi Ganesh Parboiled Rice Industry is located at Sy.No. 230/1A, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled Rice activity - 16 TPD.
2. The industry has obtained CFO from the Board on 08.10.2018 with validity period up to 31.03.2028.
3. The Board issued Extension of temporary revocation of closure order to the industry vide order dtd. 07.07.2021 with a period of 6 months. Now, the industry has submitted representation to the Board requesting for extension of revocation of closure order.
4. During inspection, the industry is operating parboiled activity.
5. The industry is having ETP consisting of Collection cum Equalization tank, Diffused aeration tank, settling tank, Filter feed tank, Multi media filter and Sludge drying beds. During the inspection, it was observed that the ETP was in operation.
6. The industry is having husk fired boiler of capacity 2.5 TPH and provided dust bunker followed by Wet scrubber as APCE to control the stack emissions.
7. The industry has provided closed husk room and ash room for storage of husk & ash. However, part of husk observed outside husk room area.
8. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter and posted the case for next hearing on 20.01.2022.
9. There are 11 Parboiled Rice Mills (1 Rice Mill namely M/s. Kanakamahalahxmi Parboiled Ricemill became sick) located in the area near to KLR Avenue Colony. It was observed that due to vehicular movement of Paddy / Rice transportation, fugitive dust emissions are is caused to the surroundings and also husk ash emissions from the Boiler stacks.

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10. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

(vi) Analysis results of the Samples of Effluents is as follows:

2021 - 12346	: Inlet of ETP
2021 - 12347	: Outlet of ETP

S. No.	Parameter	Method No*	Results		Limiting Standards as per CFO
			12346	12347	
1	pH	4500-H <sup>+</sup> -B	7.65	7.42	6.5 - 8.5
2	Total Suspended Solids (TSS)	2540-D	55	28	200 mg/l
3	Total Dissolved Solids (TDS)	2540-C	2,074	1,189	2100 mg/l
4	Chemical Oxygen Demand (COD)	5220-B	304	84	-
5	Biological Oxygen Demand (BOD)	5210-B	94	18	100 mg/l
6	Oil & Grease	5520-B,D	BDL	BDL	10 mg/l

(vii) Analysis results of Ground water sample is as follows:

2021-12348 - Water sample collected from Bore well, which is located beside ETP within the industry premises.

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				12348	
1	pH		4500-H <sup>+</sup> -B	6.39	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1498	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	8	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	901	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	14	-
6	Total Alkalinity as CaCO <sub>3</sub>	mg/L	2320-B	200	600
7	Total Hardness as CaCO <sub>3</sub>	mg/L	2340-C	356	600
8	Calcium as Ca <sup>2+</sup>	mg/L	3500-Ca B	80	200
9	Magnesium as Mg <sup>2+</sup>	mg/L	3500-Mg B	38	100
10	Chlorides as Cl <sup>-</sup>	mg/L	4500 Cl <sup>-</sup> B	240	1000
11	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	4500-SO <sub>4</sub> <sup>-2</sup>	24	400
12	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	4500-B-NO <sub>3</sub> <sup>-</sup> B	8	45
13	Sodium	mg/L	3500-Na B	60	-
14	Potassium	mg/L	3500-K B	4	-
15	Fluoride as F <sup>-</sup>	mg/L	4500-F <sup>-</sup> -C	0.9	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	26.4	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.4	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02

23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

(viii) Analysis results of Soil sample is as follows:

2021-12349	-	Soil sample collected adjacent to North East compound wall near ETP area within the industry premises
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S. No.	Parameters	Units	Results
1	pH		6.8
2	Total Volatile Solids at 550°C	%	11
3	Total Fixed Solids at 550°C (% W/W)	%	89
4	Total Organic Carbon (TOC)	%	0.6
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note: As per the CRIT Criteria, the Soil sample is Non Hazardous in nature.

(ix) Analysis results of Stack attached to Husk Fired Boiler of 2.5 TPH capacity is as follows:

S.No.	Parameter	Method No	Result mg/Nm <sup>3</sup>	Standard as per CFO (mg/ Nm <sup>3</sup> )
1.	SPM	IS:11225(Part-1)- 1985	97	115

Note: The boiler stack emissions are meeting the standards.

(x) Analysis results of AAQ Monitoring carried out at periphery of the industry beside south side compound wall near boiler area.

S. No.	Sampling Location	Results		
		RSPM µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup>	NO <sub>2</sub> µg/m <sup>3</sup>
1)	AAQ Monitoring carried out at periphery of the industry beside south side compound wall near boiler area.	90	4.8	23
<b>Ambient Air Quality Standards as per CFO</b>		<b>100</b>	<b>80</b>	<b>80</b>

Note: The AAQ monitoring results are meeting the National Ambient Air Quality Standards.

9. **WHEREAS**, vide reference 9<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 18.01.2022. The industry representative attended the virtual meeting. After detailed discussions, the Committee recommended to forfeit 50% of the Bank Guarantee submitted by the industry i.e., Rs. 50,000/- out of Rs.1.0 Lakh and also recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Three Months with the certain directions to comply with.

- 10. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** with the following directions to comply with:
  - 1. The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly.
  - 2. The industry shall regularly operate Air Pollution Control Equipments i.e., mechanical dust collector followed by wet scrubber to control the emissions.
  - 3. The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.
  - 4. The industry shall carry out water spraying within the industry premises to control fugitive emissions.
  - 5. The industry shall immediately start spraying of water on the approach road from highway to avoid dust nuisance during the vehicular movement.
- 11. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Three Months.
- 12. These directions are issued under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
- 13. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

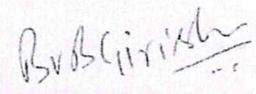
Sd/-  
MEMBER SECRETARY

To  
M/s. Lakshmi Ganesh Parboiled Rice Industry,  
Sy.No.230/1A, Komarabanda (V),  
Kodad (M), Suryapet District.

Copy to:

- 1. The District Magistrate & Collector, Suryapet for information and necessary action.
- 2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
- 3. The JCEE., Z.O., R.C.Puram for information and necessary action.
- 4. **The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.**
- 5. Concerned file.

// T.C.F.B.O //



Senior Environmental Engineer (FAC)  
(Task Force)



(54)

## TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988**

**Order No.NLG-215/TSPCB/TF/HO/2020- 1819**

**Dt: 27.01.2022**

**Sub :** TSPCB - M/s. Lakshmi Ganesh Parboiled Rice Industry, Sy.No.230/1A, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - **Extension of Temporary Revocation of Closure Order for a period Three Months - Orders Issued** - Reg.

- Ref :**
1. CFO&HWA Order dt.08.10.2018 with a validity upto 31.03.2028.
  2. Closure Order dt.10.12.2019.
  3. Temporary Revocation of Closure order No.NLG-215/TSPCB/UH-V/TF/2020-647, dt.25.08.2020.
  4. Extension of Temporary Revocation of Closure order No.NLG-215/TSPCB/UH-V/TF/2020-1521, dt.11.01.2021.
  5. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
  6. Extension of Temporary Revocation of Closure Order No.NLG-215/TSPCB/TF/HO/2020-446, dt.07.07.2021.
  7. Industry representation letter dated 28.12.2021.
  8. Inspection of the industry by the Board officials on 28.12.2021.
  9. Hearing held on 18.01.2022.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry is located at Sy.No.230/1A, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 16 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the industry has obtained CFO&HWA order vide dt.08.10.2018 with a validity period upto 31.03.2028.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued closure order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months. Subsequently, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months vide reference 4<sup>th</sup> cited.
5. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
6. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order on 07.07.2021 for a period of Six Months.
7. **WHEREAS**, vide reference 7<sup>th</sup> cited, the industry vide letter dated 28.12.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.
8. **WHEREAS**, vide reference 8<sup>th</sup> cited, the Board Officials inspected the industry on 28.12.2021 and Sri N. Srinivas Reddy, Supervisor of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

A). The compliance of the industry on directions stipulated in temporary revocation of Closure order dt. 07.07.2021 is submitted as below:

S. No	Directions	Present status
1	The industry shall comply with all the CFO conditions issued by the Board.	Submitted below
2	The industry shall regularly operate the ETP and the treated waste water shall be used for on land for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	During inspection, the ETP is in operation and no discharge of wastewater was observed outside the premises.
3	The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly	The industry has provided closed husk room and ash room for storage of husk & ash. However, part of husk observed outside husk room area.
4	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	Odour is not observed from the industry.
5	The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.	Not Complied
6	The industry shall carry out water spraying within the industry premises to control fugitive emissions.	During inspection, manual water sprinkling is carried out within the premises.
7	The industry shall lay metal roads / CC roads within the premises within 3 months.	Not Complied
8	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
9	The industry shall maintain good housekeeping.	Maintained
10	The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.	The industry has submitted Bank Guarantee of Rs. 1, 00,000/- vide letter dt.13.08.2021 with validity period up to 27.07.2022.

B). Compliance of the industry on CFO Schedule-B conditions: CFO order No. TSPCB/ZO/RCP/NLG/1003/CFO/2018-1405, dt: 08.10.2018. is as given below:

S No.	Condition	Compliance
1	The industry shall comply with all the directions issued by the Board vide order dated 11.05.2018.	--
2	As per the undertaking submitted by the industry vide letter dated 06.10.2018, the industry shall construct the closed shed for storage of husk & ash within one month. The industry shall not store the husk & ash openly.	The industry has provided closed husk room and ash room for storage of husk & ash. However, part of husk observed outside husk room area.
3	As per the undertaking submitted by the industry vide letter dated 06.10.2018, the industry shall install flow meters within one month to measure the actual water consumption, waste water generated, treated & disposed and maintain a log register as per the meter readings.	The industry has provided water meter to the Bore well for water consumption. The industry has not provided water meter to the ETP.
4	As per the undertaking submitted by the industry vide letter dated 06.10.2018, the industry shall provide separate energy meter within one month to the air	Separate energy meter is provided to ETP.

	pollution control system & ETP and maintain a log register to record the readings.																
5	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:</p> <table border="1" style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th>S. No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process &amp; Washings</td> <td>26.0 KLD</td> </tr> <tr> <td>2.</td> <td>Boiler Feed</td> <td>4.0 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>4.0 KLD</td> </tr> <tr> <td></td> <td style="text-align: center;">Total:</td> <td>34.0 KLD</td> </tr> </tbody> </table>	S. No.	Water Consumption	Quantity	1.	Process & Washings	26.0 KLD	2.	Boiler Feed	4.0 KLD	3.	Domestic	4.0 KLD		Total:	34.0 KLD	Complied.
S. No.	Water Consumption	Quantity															
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	Total:	34.0 KLD															
6	As committed vide undertaking letter dated 06.10.2018, the industry shall provide sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point within one month time.	Complied.															
7	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below.</p> <table border="1" style="margin-left: auto; margin-right: auto;"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission standards (mg/NM<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td>1 &amp; 2</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )	1 & 2	SPM	115	TSPCB, Zonal Lab, RC Puram conducted Stack monitoring of the Boiler on 28.12.2021 and the analysis results are enclosed.									
Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )															
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9	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied.															
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11	The industry shall regularly operate Air Pollution Control Equipments i.e., dust collector followed by wet scrubber installed to the husk fired boiler of capacity 2.5 TPH.	Complied.															
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	control fugitive dust emissions.	out within the premises.
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17	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in vacant place within the premises.
18	Qualified technical man power shall be employed to operate the ETP.	Complied.
19	The industry shall take all precautionary and safety measures during process operations.	Complied.
20	The industry shall maintain good housekeeping within the plant premises.	Maintained.

Remarks:

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6	Oil & Grease	5520-B,D	BDL	BDL	10 mg/l

(ii) Analysis results of Ground water sample is as follows:

2021-12348 - Water sample collected from Bore well, which is located beside ETP within the industry premises.

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				12348	
1	pH		4500-H <sup>+</sup> -B	6.39	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1498	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	8	-
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9	Magnesium as Mg <sup>2+</sup>	mg/L	3500-Mg B	38	100
10	Chlorides as Cl <sup>-</sup>	mg/L	4500 Cl <sup>-</sup> B	240	1000
11	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	4500-SO <sub>4</sub> <sup>-2</sup>	24	400
12	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	4500-B-NO <sub>3</sub> <sup>-</sup> B	8	45
13	Sodium	mg/L	3500-Na B	60	-
14	Potassium	mg/L	3500-K B	4	-
15	Fluoride as F <sup>-</sup>	mg/L	4500-F <sup>-</sup> -C	0.9	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	26.4	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.4	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02

23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

**(iii) Analysis results of Soil sample is as follows:**

2021-12349	-	Soil sample collected adjacent to North East compound wall near ETP area within the industry premises
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S. No.	Parameters	Units	Results
1	pH		6.8
2	Total Volatile Solids at 550°C	%	11
3	Total Fixed Solids at 550°C (% W/W)	%	89
4	Total Organic Carbon (TOC)	%	0.6
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note: As per the CRIT Criteria, the Soil sample is Non Hazardous in nature.

**(iv) Analysis results of Stack attached to Husk Fired Boiler of 2.5 TPH capacity is as follows:**

S.No.	Parameter	Method No	Result mg/Nm <sup>3</sup>	Standard as per CFO (mg/ Nm <sup>3</sup> )
1.	SPM	IS:11225(Part-1)-1985	97	115

Note: The boiler stack emissions are meeting the standards.

**(v) Analysis results of AAQ Monitoring carried out at periphery of the industry beside south side compound wall near boiler area.**

S. No.	Sampling Location	Results		
		RSPM µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup>	NO <sub>2</sub> µg/m <sup>3</sup>
1)	AAQ Monitoring carried out at periphery of the industry beside south side compound wall near boiler area.	90	4.8	23
<b>Ambient Air Quality Standards as per CFO</b>		<b>100</b>	<b>80</b>	<b>80</b>

**Note:** The AAQ monitoring results are meeting the National Ambient Air Quality Standards.

9. **WHEREAS**, vide reference 9<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 18.01.2022. The industry representative attended the virtual meeting. After detailed discussions, the Committee recommended to forfeit 50% of the Bank Guarantee submitted by the industry i.e., Rs. 50,000/- out of Rs.1.0 Lakh and also recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Three Months with the certain directions to comply with.

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10. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** with the following directions to comply with:
1. The industry shall comply with all the CFO conditions issued by the Board.
  2. The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.
  3. The industry shall lay metal roads / CC roads within the premises within one month.
  4. The industry shall dispose the boiler ash to brick manufacturing industries.
  5. The industry shall maintain good housekeeping.
  6. The industry shall install water meter to the ETP within one month as committed during the meeting.
  7. **The industry shall submit Bank Guarantee of Rs.50,000/- recouping amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions with a validity for one year within One week and shall extend the same from time to time till further orders from the Board.**
11. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Three Months.
12. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.
13. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
MEMBER SECRETARY

To  
M/s. Lakshmi Ganesh Parboiled Rice Industry,  
Sy.No.230/1A, Komarabanda (V),  
Kodad (M), Suryapet District.

Copy to:

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry. **He is also requested to ensure that the BG of Rs.50,000/- is forfeited and fresh Bank Guarantee is submitted.**
5. Concerned file.

// T.C.F.B.O //

*B. B. Girish*

Senior Environmental Engineer (FAC)  
(Task Force)

*B*



(61)

## TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No.NLG-215/TSPCB/TF/HO/2020- 1810**

**Dt: 27.01.2022**

**Sub :** TSPCB - M/s. Lakshmi Ganesh Parboiled Rice Industry, Sy.No.230/1A, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Restoration of Power Supply for a period of Three Months - Orders Issued** - Reg.

COPIES  
DESPATCH NO:

DATE

**Ref :** 1. Order No. NLG-215/TSPCB/TF/HO/2020-447, dt.07.07.2021.  
2. Hearing held on 18.01.2022.  
3. Order No. NLG-215/TSPCB/TF/HO/2020- dt.27.01.2022.

\* \* \* \* \*

In the 1<sup>st</sup> reference mentioned above, under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 & under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 orders were issued to TSSPDCL to extend the power supply for a period of Six Months to M/s. Lakshmi Ganesh Parboiled Rice Industry, Sy.No.230/1A, Komarabanda (V), Kodad (M), Suryapet District.

In the 2<sup>nd</sup> reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 18.01.2022. After careful consideration of all the material facts of the case, it was decided to issue Extension of Temporary Revocation of Closure Orders to the industry for a period of Three Months. Accordingly, the Board issued Extension of Temporary Revocation of Closure Orders to the industry vide reference 3<sup>rd</sup> cited. A copy of the Extension of Temporary Revocation of Closure Order is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to extend the power supply to **M/s. Lakshmi Ganesh Parboiled Rice Industry, Sy.No.230/1A, Komarabanda (V), Kodad (M), Suryapet District for a period of Three Months from the date of issue of this order** for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

**Sd/-  
MEMBER SECRETARY**

**To**  
**The Superintending Engineer (Operations),**  
**Telangana State Southern Power Distribution Company Ltd.,**  
**Suryapet District.**

**Copy to:**

1. The Managing Chairman & Director, Telangana State Southern Power Distribution Company, Near Secretariat, Hyderabad for information and necessary action.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The E.E., TSPCB, Regional Office, Nalgonda for information and necessary action.
4. Concerned file.

// T.C.F.B.O //

*B.V.B. Girish*  
**Senior Environmental Engineer (FAC)**  
**(Task Force)**



C. N. Reddy  
DESPATCH NO:

BY REGD. POST WITH ACK. DUE

DATE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG-213/TSPCB/TF/HO/2020- 1802

Dt: 27.01.2022

**Sub:** TSPCB - M/s. APR Rice Industry, Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District - Air (Prevention and Control of Pollution) Amendment Act, 1987 - Extension of Temporary Revocation of Closure Order for a period of Three Months - Orders Issued - Reg.

- Ref:**
1. Closure Order dt.08.07.2019.
  2. CFO&HWA Order dt.11.12.2020 valid upto 30.09.2030.
  3. Temporary Revocation of Closure Order No.NLG-213/TSPCB/UH-V/TF/2020-633, dt.25.08.2020.
  4. Extension of Temporary Revocation of Closure Order No.NLG-213/TSPCB/UH-V/TF/2020-1525, dt.11.01.2021.
  5. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
  6. Extension of Temporary Revocation of Closure Order No.NLG-213/TSPCB/TF/HO/2020-442, dt.07.07.2021.
  7. Industry representation dt.28.12.2021.
  8. Inspection of the industry by the Board Officials on 28.12.2021.
  9. Hearing held on 18.01.2022.

\* \* \* \* \*

1. **WHEREAS**, your industry is located at Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled Rice activity - 30 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued Closure Order on 08.07.2019 to your industry for operating the industry without valid CFO of the Board.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued renewal of CFO&HWA to your industry on 11.12.2020, for a period upto 30.09.2030.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period of Three Months. Subsequently, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period of Six Months vide reference 4<sup>th</sup> cited.
5. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
6. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order on 07.07.2021 for a period of Six Months.
7. **WHEREAS**, vide reference 7<sup>th</sup> cited, the industry vide letter dated 28.12.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.
8. **WHEREAS**, vide reference 8<sup>th</sup> cited, the Board Officials inspected the industry on 28.12.2021 and Sri K. Sanjeeva Reddy, Managing Partner of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

A). The Compliance of the industry on directions stipulated in Extension of Temporary Revocation of Closure order dt. 07.07.2021 is submitted as below:

S. No.	Directions	Present status
1	The industry shall comply with all the CFO conditions issued by the Board.	Submitted below
2	The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	During inspection, the ETP is not in operation as the industry was not in operation due to boiler maintenance.
3	The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly	The industry has provided closed husk room and ash room for storage of husk & ash.
4	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	Odour is not observed from the industry.
5	The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.	Not complied
6	The industry shall carry out water spraying within the industry premises to control fugitive emissions.	The industry has provided water sprinkler at ash room.
7	The industry shall lay metal roads / CC roads within the premises within 3 months.	The industry has not laid metal roads /CC roads.
8	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
9	The industry shall maintain good housekeeping.	Maintained
10	The industry shall submit fresh B.G of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.	The industry has submitted Bank Guarantee of Rs. 1, 00,000/- vide letter dt.18.08.2021 with validity period up to 15.07.2022.

B). Compliance of the industry on CFO Schedule-B conditions: CFO Order No. TSPCB/ZO/RCP/NLG/1135/CFO/2020 - 1166, Dt:11.12.2020 is as given below:

S. No	Condition	Compliance
1	The industry shall pay the balance CFO fee and CFO penalty fee for operating the industry without valid CFO of the Board of Rs. 6200/- immediately at RO Nalgonda.	--
2	The industry shall start operations only after obtaining the extension of revocation of closure order issued by the Board vide order dated 08.07.2019.	The industry has obtained Extension of Temporary Revocation of Closure order on 07.07.2021 for a period of 6 months.
3	The industry shall take suitable measures to avoid the air & water pollution towards Salarjungpet Village is at a distance of 200 meters in the east side direction.	--
4	The industry shall take suitable measures to avoid the air & water pollution towards M/s KLR avenue (Gated community Residential Town Ship), Komarabanda, Kodad Town, Suryapet District.	Complaints received from the colony regarding air pollution.

5	The industry shall take additional measures such as water spraying on road and within the premises to suppress dust during vehicle movement.	During inspection, the industry was not in operation due to boiler maintenance.															
6	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1" data-bbox="388 322 949 564"> <thead> <tr> <th>S. No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process &amp; washings</td> <td>45 KLD</td> </tr> <tr> <td>2.</td> <td>Boiler feed</td> <td>4 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>3 KLD</td> </tr> <tr> <td colspan="2">Total</td> <td>52 KLD</td> </tr> </tbody> </table>	S. No.	Water Consumption	Quantity	1.	Process & washings	45 KLD	2.	Boiler feed	4 KLD	3.	Domestic	3 KLD	Total		52 KLD	Complied.
S. No.	Water Consumption	Quantity															
1.	Process & washings	45 KLD															
2.	Boiler feed	4 KLD															
3.	Domestic	3 KLD															
Total		52 KLD															
7	A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform <sup>3</sup> .	Complied.															
8	The emissions shall not contain constituents in excess of the prescribed limits mentioned below. <table border="1" data-bbox="388 927 999 1075"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission standards (mg/NM<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td>1 &amp; 2</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )	1 & 2	SPM	115	--									
Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )															
1 & 2	SPM	115															
9	The industry shall comply with ambient air quality standards of PM <sub>10</sub> (particulate Matter size less than 10µm) - 100 µg/m <sup>3</sup> ; PM <sub>2.5</sub> (Particulate Matter size less than 2.5µm) - 60 µg/m <sup>3</sup> ; SO <sub>2</sub> - 80 µg/m <sup>3</sup> ; NO <sub>x</sub> - 80 µg/m <sup>3</sup> , outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied. The following noise level standards shall be complied: Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)	--															
10	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied.															
11	The industry shall regularly operate the ETP and the treated waste water shall be used for on land irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	During inspection, the ETP is not in operation as the industry was not in operation due to boiler maintenance and no discharge of waste water was observed outside the premises.															
12	The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.	The industry has provided closed husk room and ash room for storage of husk & ash.															
13	The industry shall regularly operate Air Pollution Control Equipments i.e., mechanical dust collector installed to the husk fired boiler of capacity 3.0 TPH.	The industry has provided Mechanical Dust Collector and Cyclone followed by Wet Scrubber to the 3 TPH husk fired boiler as APCE.															
14	The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge	Complied.															

	shall used as a manure in the industry premises.	
15	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	Water sprinklers provided at ash shed for suppression of the fugitive emission.
16	The industry shall install flow meters to measure the actual water consumption, waste water generated, treated & disposed and maintain a log register as per the meter readings.	The industry has provided separate water meters for bore well for water consumption and at outlet of ETP for wastewater.
17	The industry shall provide separate energy meter to the air pollution control system & ETP and maintain a log register to record the readings.	The industry has provided separate energy meters to ETP and APCE.
18	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	Odour is not observed from the industry.
19	The industry shall not discharge any waste water outside the plant premises under any circumstances.	During the inspection, no discharges were observed outside the premises.
20	The industry shall remit water cess dues as per assessment orders as and when issued by the Board.	-
21	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt at vacant places within the industry premises.
22	Qualified technical man power shall be employed to operate the ETP.	Complied
23	The industry shall take all precautionary and safety measures during process operations.	Complied.
24	The industry shall maintain good housekeeping within the plant premises.	Maintained.
25	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above.

Remarks:

1. M/s. APR Rice Industry is located at Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled rice activity - 30 TPD.
2. The industry has obtained CFO renewal order from the Board vide order dated 11.12.2020 with validity up to 30.09.2030.
3. The Board issued extension of temporary revocation of Closure order to the industry vides order dtd.07.07.2021 with a period of 6 months. Now, the industry has submitted representation to the Board requesting for extension of revocation of closure order.
4. During inspection, the industry was not in operation due to boiler maintenance.
5. The industry is having ETP consisting of Collection cum Equalization tank, Diffused aeration tank, settling tank, Filter feed tank, Multi media filter & Sludge drying beds.
6. The industry has a husk fired boiler of capacity 3 TPH and provided Mechanical Dust Collector & Cyclone dust collector followed by Wet Scrubber as APCE.
7. The industry has provided closed husk room and ash room for storage of husk & ash.
8. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter and posted the case for next hearing on 20.01.2022.
9. There are 11 Parboiled Rice Mills (1 Rice Mill namely M/s. Kanakamahalahxmi Parboiled Rice mill became sick) located in the area near to KLR Avenue Colony. It

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was observed that due to vehicular movement of Paddy / Rice transportation, fugitive dust emissions are caused to the surroundings and also husk ash emissions from the Boiler stacks.

10. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

2021-12362 - Water sample collected from Bore well, which is adjacent to South West fencing within the industry premises.

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				12362	
1	pH		4500-H <sup>+</sup> -B	6.54	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1502	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	11	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	905	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	12	-
6	Total Alkalinity as CaCO <sub>3</sub>	mg/L	2320-B	228	600
7	Total Hardness as CaCO <sub>3</sub>	mg/L	2340-C	344	600
8	Calcium as Ca <sup>2+</sup>	mg/L	3500-Ca B	76	200
9	Magnesium as Mg <sup>2+</sup>	mg/L	3500-Mg B	38	100
10	Chlorides as Cl <sup>-</sup>	mg/L	4500 Cl <sup>-</sup> B	210	1000
11	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	4500-SO <sub>4</sub> <sup>-2</sup>	22	400
12	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	4500-B-NO <sub>3</sub> <sup>-</sup> B	9	45
13	Sodium	mg/L	3500-Na B	62	-
14	Potassium	mg/L	3500-K B	5	-
15	Fluoride as F <sup>-</sup>	mg/L	4500-F <sup>-</sup> -C	0.82	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	27.5	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.4	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

9. **WHEREAS**, vide reference 9<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 18.01.2022. The industry representative attended the virtual meeting. After detailed discussions, the Committee recommended to forfeit 50% of the Bank Guarantee submitted by the industry i.e., Rs. 50,000/- out of Rs.1.0 Lakh and also recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Three Months with the certain directions to comply with.

10. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** with the following directions to comply with:

1. The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly.
2. The industry shall regularly operate Air Pollution Control Equipments i.e., mechanical dust collector followed by wet scrubber to control the emissions.
3. The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.
4. The industry shall carry out water spraying within the industry premises to control fugitive emissions.
5. The industry shall immediately start spraying of water on the approach road from highway to avoid dust nuisance during the vehicular movement.

11. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Three Months.

12. These directions are issued under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.

13. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
MEMBER SECRETARY

To  
M/s. APR Rice Industry,  
Sy.No.242 & 243, Komarabanda (V),  
Kodad (M), Suryapet District.

**Copy to:**

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. **The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.**
5. Concerned file.

// T.C.F.B.O //

*Subhishu*

Senior Environmental Engineer (FAC)  
(Task Force)



**BY REGD. POST WITH ACK. DUE**

**ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988**

**Order No.NLG-213/TSPCB/TF/HO/2020- 1803**

**Dt: 27.01.2022**

**Sub:** TSPCB - M/s. APR Rice Industry, Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - **Extension of Temporary Revocation of Closure Order for a period of Three Months - Orders Issued - Reg.**

COURT

DESPATCH NO:

DATE

**Ref:**

1. Closure Order dt.08.07.2019.
2. CFO&HWA Order dt.11.12.2020 valid upto 30.09.2030.
3. Temporary Revocation of Closure Order No.NLG-213/TSPCB/UH-V/TF/2020-633, dt.25.08.2020.
4. Extension of Temporary Revocation of Closure Order No.NLG-213/TSPCB/UH-V/TF/2020-1525, dt.11.01.2021.
5. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
6. Extension of Temporary Revocation of Closure Order No.NLG-213/TSPCB/TF/HO/2020-442, dt.07.07.2021.
7. Industry representation dt.28.12.2021.
8. Inspection of the industry by the Board Officials on 28.12.2021.
9. Hearing held on 18.01.2022.

\* \* \* \* \*

1. **WHEREAS**, your industry is located at Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled Rice activity - 30 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued Closure Order on 08.07.2019 to your industry for operating the industry without valid CFO of the Board.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued renewal of CFO&HWA to your industry on 11.12.2020, for a period upto 30.09.2030.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period of Three Months. Subsequently, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period of Six Months vide reference 4<sup>th</sup> cited.
5. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A.No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
6. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order on 07.07.2021 for a period of Six Months.
7. **WHEREAS**, vide reference 7<sup>th</sup> cited, the industry vide letter dated 28.12.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.
8. **WHEREAS**, vide reference 8<sup>th</sup> cited, the Board Officials inspected the industry on 28.12.2021 and Sri K. Sanjeeva Reddy, Managing Partner of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

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A). The Compliance of the industry on directions stipulated in Extension of Temporary Revocation of Closure order dt. 07.07.2021 is submitted as below:

S. No.	Directions	Present status
1	The industry shall comply with all the CFO conditions issued by the Board.	Submitted below
2	The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	During inspection, the ETP is not in operation as the industry was not in operation due to boiler maintenance.
3	The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly	The industry has provided closed husk room and ash room for storage of husk & ash.
4	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	Odour is not observed from the industry.
5	The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.	Not complied
6	The industry shall carry out water spraying within the industry premises to control fugitive emissions.	The industry has provided water sprinkler at ash room.
7	The industry shall lay metal roads / CC roads within the premises within 3 months.	The industry has not laid metal roads /CC roads.
8	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
9	The industry shall maintain good housekeeping.	Maintained
10	The industry shall submit fresh B.G of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.	The industry has submitted Bank Guarantee of Rs. 1, 00,000/- vide letter dt.18.08.2021 with validity period up to 15.07.2022.

B). Compliance of the industry on CFO Schedule-B conditions: CFO Order No. TSPCB/ZO/RCP/NLG/1135/CFO/2020 - 1166, Dt:11.12.2020 is as given below:

S. No	Condition	Compliance
1	The industry shall pay the balance CFO fee and CFO penalty fee for operating the industry without valid CFO of the Board of Rs. 6200/- immediately at RO Nalgonda.	--
2	The industry shall start operations only after obtaining the extension of revocation of closure order issued by the Board vide order dated 08.07.2019.	The industry has obtained Extension of Temporary Revocation of Closure order on 07.07.2021 for a period of 6 months.
3	The industry shall take suitable measures to avoid the air & water pollution towards Salarjungpet Village is at a distance of 200 meters in the east side direction.	--
4	The industry shall take suitable measures to avoid the air & water pollution towards M/s KLR avenue (Gated community Residential Town Ship), Komarabanda, Kodad Town, Suryapet District.	Complaints received from the colony regarding air pollution.

5	The industry shall take additional measures such as water spraying on road and within the premises to suppress dust during vehicle movement.	During inspection, the industry was not in operation due to boiler maintenance.															
6	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>S. No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process washings</td> <td>45 KLD</td> </tr> <tr> <td>2.</td> <td>Boiler feed</td> <td>4 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>3 KLD</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total</td> <td>52 KLD</td> </tr> </tbody> </table>	S. No.	Water Consumption	Quantity	1.	Process washings	45 KLD	2.	Boiler feed	4 KLD	3.	Domestic	3 KLD	Total		52 KLD	Complied.
S. No.	Water Consumption	Quantity															
1.	Process washings	45 KLD															
2.	Boiler feed	4 KLD															
3.	Domestic	3 KLD															
Total		52 KLD															
7	A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform <sup>3</sup> .	Complied.															
8	The emissions shall not contain constituents in excess of the prescribed limits mentioned below. <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission standards (mg/NM<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td>1 &amp; 2</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )	1 & 2	SPM	115	--									
Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )															
1 & 2	SPM	115															
9	The industry shall comply with ambient air quality standards of PM <sub>10</sub> (particulate Matter size less than 10µm) - 100 µg/m <sup>3</sup> ; PM <sub>2.5</sub> (Particulate Matter size less than 2.5µm) - 60 µg/m <sup>3</sup> ; SO <sub>2</sub> - 80 µg/m <sup>3</sup> ; NO <sub>x</sub> - 80 µg/m <sup>3</sup> , outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied. The following noise level standards shall be complied:Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)	--															
10	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied.															
11	The industry shall regularly operate the ETP and the treated waste water shall be used for on land irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	During inspection, the ETP is not in operation as the industry was not in operation due to boiler maintenance and no discharge of waste water was observed outside the premises.															
12	The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.	The industry has provided closed husk room and ash room for storage of husk & ash.															
13	The industry shall regularly operate Air Pollution Control Equipments i.e., mechanical dust collector installed to the husk fired boiler of capacity 3.0 TPH.	The industry has provided Mechanical Dust Collector and Cyclone followed by Wet Scrubber to the 3 TPH husk fired boiler as APCE.															
14	The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge	Complied.															

	shall used as a manure in the industry premises.	
15	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	Water sprinklers provided at ash shed for suppression of the fugitive emission.
16	The industry shall install flow meters to measure the actual water consumption, waste water generated, treated & disposed and maintain a log register as per the meter readings.	The industry has provided separate water meters for bore well for water consumption and at outlet of ETP for wastewater.
17	The industry shall provide separate energy meter to the air pollution control system & ETP and maintain a log register to record the readings.	The industry has provided separate energy meters to ETP and APCE.
18	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	Odour is not observed from the industry.
19	The industry shall not discharge any waste water outside the plant premises under any circumstances.	During the inspection, no discharges were observed outside the premises.
20	The industry shall remit water cess dues as per assessment orders as and when issued by the Board.	-
21	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt at vacant places within the industry premises.
22	Qualified technical man power shall be employed to operate the ETP.	Complied
23	The industry shall take all precautionary and safety measures during process operations.	Complied.
24	The industry shall maintain good housekeeping within the plant premises.	Maintained.
25	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above.

Remarks:

1. M/s. APR Rice Industry is located at Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled rice activity - 30 TPD.
2. The industry has obtained CFO renewal order from the Board vide order dated 11.12.2020 with validity up to 30.09.2030.
3. The Board issued extension of temporary revocation of Closure order to the industry vides order dtd.07.07.2021 with a period of 6 months. Now, the industry has submitted representation to the Board requesting for extension of revocation of closure order.
4. During inspection, the industry was not in operation due to boiler maintenance.
5. The industry is having ETP consisting of Collection cum Equalization tank, Diffused aeration tank, settling tank, Filter feed tank, Multi media filter & Sludge drying beds.
6. The industry has a husk fired boiler of capacity 3 TPH and provided Mechanical Dust Collector & Cyclone dust collector followed by Wet Scrubber as APCE.
7. The industry has provided closed husk room and ash room for storage of husk & ash.
8. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter and posted the case for next hearing on 20.01.2022.
9. There are 11 Parboiled Rice Mills (1 Rice Mill namely M/s. Kanakamahalahxmi Parboiled Rice mill became sick) located in the area near to KLR Avenue Colony. It

was observed that due to vehicular movement of Paddy / Rice transportation, fugitive dust emissions are caused to the surroundings and also husk ash emissions from the Boiler stacks.

10. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

2021-12362 - Water sample collected from Bore well, which is adjacent to South West fencing within the industry premises.

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				12362	
1	pH		4500-H <sup>+</sup> -B	6.54	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1502	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	11	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	905	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	12	-
6	Total Alkalinity as CaCO <sub>3</sub>	mg/L	2320-B	228	600
7	Total Hardness as CaCO <sub>3</sub>	mg/L	2340-C	344	600
8	Calcium as Ca <sup>2+</sup>	mg/L	3500-Ca B	76	200
9	Magnesium as Mg <sup>2+</sup>	mg/L	3500-Mg B	38	100
10	Chlorides as Cl <sup>-</sup>	mg/L	4500 Cl <sup>-</sup> B	210	1000
11	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	4500-SO <sub>4</sub> <sup>-2</sup>	22	400
12	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	4500-B-NO <sub>3</sub> <sup>-</sup> B	9	45
13	Sodium	mg/L	3500-Na B	62	-
14	Potassium	mg/L	3500-K B	5	-
15	Fluoride as F <sup>-</sup>	mg/L	4500-F <sup>-</sup> -C	0.82	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	27.5	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.4	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

9. **WHEREAS**, vide reference 9<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 18.01.2022. The industry representative attended the virtual meeting. After detailed discussions, the Committee recommended to forfeit 50% of the Bank Guarantee submitted by the industry i.e., Rs.50,000/- out of Rs.1.0 Lakh and also recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Three Months with the certain directions to comply with.

10. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** with the following directions to comply with:

1. The industry shall comply with all the CFO conditions issued by the Board.
2. The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.
3. The industry shall lay metal roads / CC roads within the premises within one month.
4. The industry shall dispose the boiler ash to brick manufacturing industries.
5. The industry shall maintain good housekeeping.
6. **The industry shall submit Bank Guarantee of Rs.50,000/- recouping amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions with a validity for one year within One week and shall extend the same from time to time till further orders from the Board.**

11. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Three Months.

12. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

13. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
MEMBER SECRETARY

To  
M/s. APR Rice Industry,  
Sy.No.242 & 243, Komarabanda (V),  
Kodad (M), Suryapet District.

**Copy to:**

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry. **He is also requested to ensure that the BG of Rs.50,000/- is forfeited and fresh Bank Guarantee is submitted.**
5. Concerned file.

// T.C.F.B.O //

*B. V. G. Prasad*  
Senior Environmental Engineer (FAC)  
(Task Force)



**BY REGD. POST WITH ACK. DUE**

**Order No.NLG-213/TSPCB/TF/HO/2020 - 1804**

**Dt: 27.01.2022**

**Sub :** TSPCB - M/s. APR Rice Industry, Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Restoration of Power Supply for a period of Three Months - Orders Issued** - Reg.

*C. Akh*  
DESPATCH NO:

DATE

**Ref :** 1. Order No.NLG-213/TSPCB/TF/HO/2020-443, dt.07.07.2021.  
2. Hearing held on 18.01.2022.  
3. Order No.NLG-213/TSPCB/TF/HO/2020- dt.27.01.2022.

\* \* \* \* \*

In the 1<sup>st</sup> reference mentioned above, under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 & under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 orders were issued to TSSPDCL to extend the power supply for a period of Six Months to M/s.APR Rice Industry, Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District.

In the 2<sup>nd</sup> reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 18.01.2022. After careful consideration of all the material facts of the case, it was decided to issue Extension of Temporary Revocation of Closure Orders to the industry for a period of Three Months. Accordingly, the Board issued Extension of Temporary Revocation of Closure Orders to the industry vide reference 3<sup>rd</sup> cited. A copy of the Extension of Temporary Revocation of Closure Order is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to extend the power supply to **M/s. APR Rice Industry, Sy.No.242 & 243, Komarabanda (V), Kodad (M), Suryapet District for a period of Three Months from the date of issue of this order** for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-  
**MEMBER SECRETARY**

**To**  
**The Superintending Engineer (Operations),**  
**Telangana State Southern Power Distribution Company Ltd.,**  
**Suryapet District.**

**Copy to:**

1. The Managing Chairman & Director, Telangana State Southern Power Distribution Company, Near Secretariat, Hyderabad for information and necessary action.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The E.E., TSPCB, Regional Office, Nalgonda for information and necessary action.
4. Concerned file.

// T.C.F.B.O //

*B. B. G. G.*

**Senior Environmental Engineer (FAC)**  
**(Task Force)**

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(75)

Annexure - 6

**TELANGANA STATE POLLUTION CONTROL BOARD**  
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG-214/TSPCB/TF/HO/2020- 1805

Dt: 27.01.2022

**Sub :** TSPCB - M/s. Bhuvaneshwari Parboiled Modern Rice Mill, Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District - Air (Prevention and Control of Pollution) Amendment Act, 1987 - Extension of Temporary Revocation of Closure Order for a period of Three Months - Orders Issued - Reg.

- Ref :**
1. Closure Order dt.10.12.2019.
  2. Temporary Revocation of Closure order No.NLG-214/TSPCB/UH-V/TF/2020-635, dt.25.08.2020.
  3. Extension of Temporary Revocation of Closure order No.NLG-214/TSPCB/UH-V/TF/2020-1523, dt.11.01.2021.
  4. CFO&HWA renewal order dt.22.03.2021 valid upto 31.03.2022.
  5. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
  6. Extension of Temporary Revocation of Closure order No.NLG-214/TSPCB/TF/HO/2020-444, dt. 07.07.2021.
  7. Industry representation dt.28.12.2021.
  8. Inspection of the industry by the Board Officials on 28.12.2021.
  9. Hearing held on 18.01.2022.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry is located at Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 16.8 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued closer order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months. Subsequently, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months vide reference 3<sup>rd</sup> cited.
4. **WHEREAS**, vide reference 4<sup>th</sup> cited, the industry has obtained renewal of CFO&HWA order vide dt.22.03.2021 with a validity period upto 31.03.2022.
5. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
6. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order on 07.07.2021 for a period of Six Months.
7. **WHEREAS**, vide reference 7<sup>th</sup> cited, the industry vide letter dated 28.12.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.
8. **WHEREAS**, vide reference 8<sup>th</sup> cited, the Board Officials inspected the industry on 28.12.2021 and Sri Ch. Amarender, Managing partner of the industry was present

and accompanied during inspection. The compliance status of the industry is submitted as below:

A). The Compliance of the industry on directions stipulated in Extension of Temporary Revocation of Closure order dt. 07.07.2021 is submitted as below:

S. No.	Directions	Present status
1	The industry shall comply with all the CFO conditions issued by the Board.	Submitted below
2	The industry shall regularly operate the ETP and the treated waste water shall be used for on land for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	During the inspection, the ETP was not in operation as the industry is operating Steam Rice milling activity.
3	The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly.	The industry has provided closed room for storage of ash. However, part of ash was observed in open area near ash room.
4	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	Odour is not observed from the industry.
5	The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.	Not complied
6	The industry shall carry out water spraying within the industry premises to control fugitive emissions.	Not Complied
7	The industry shall lay metal roads / CC roads within the premises within 3 months.	The industry has not laid metal roads /CC roads.
8	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
9	The industry shall maintain good housekeeping.	Maintained
10	The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.	The industry has submitted Bank Guarantee of Rs. 1,00,000/- vide letter dt.18.08.2021 with validity period up to 25.07.2022.

B). Compliance of the industry on CFO Schedule-B conditions: CFO order No. 55117/TSPCB/RO-NLG/CFO/2021 - 400, dt.22.03.2021 is as given below:

S No.	Condition	Compliance															
1	The industry shall obtain Revocation of Closure order from the Board.	The industry has obtained Extension of Temporary Revocation of Closure order on 07.07.2021 for a period of 6 months.															
2	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>Sl.No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process &amp; Washings</td> <td>30 KLD</td> </tr> <tr> <td>2.</td> <td>Boiler Feed</td> <td>8 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>2 KLD</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total</td> <td>40 KLD</td> </tr> </tbody> </table>	Sl.No.	Water Consumption	Quantity	1.	Process & Washings	30 KLD	2.	Boiler Feed	8 KLD	3.	Domestic	2 KLD	Total		40 KLD	Complied
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3	A sampling port with removable dummy of not less than 15cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc., A platform with suitable ladder shall be provided below 1 metre of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.	Complied									
4	The emissions shall not contain constituents in excess of the prescribed limits mentioned below <table border="1" data-bbox="365 432 943 594"> <thead> <tr> <th>Chimney No</th> <th>Parameter</th> <th>Emission Standards (mg/Nm<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>SPM</td> <td>115</td> </tr> <tr> <td>2</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No	Parameter	Emission Standards (mg/Nm <sup>3</sup> )	1	SPM	115	2	SPM	115	TSPCB, Zonal Lab, RC Puram conducted Stack monitoring of the Boiler on 28.12.2021 and the analysis results are enclosed.
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1	SPM	115									
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5	The industry shall comply with ambient air quality standards of PM <sub>10</sub> (particulate Matter size less than 10µm) - 100 µg/m <sup>3</sup> ; PM <sub>2.5</sub> (Particulate Matter size less than 2.5µm) - 60 µg/m <sup>3</sup> ; SO <sub>2</sub> - 80 µg/m <sup>3</sup> ; NO <sub>x</sub> - 80 µg/m <sup>3</sup> , outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied. The following noise level standards shall be complied: Noise Levels : Day time(6 AM to 10 PM) - 75 dB (A) Night time(10 PM to 6 AM) - 70 dB (A)	TSPCB, Zonal Lab, RC Puram conducted AAQ Monitoring on 28.12.2021 and the analysis results are enclosed.									
6	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied									
7	The industry shall regularly operate the ETP and the treated waste water shall be used on land for irrigation within the premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	During inspection, the ETP was not in operation as the industry is operating steam rice milling.									
8	The industry shall store the husk & husk ash in closed rooms only. The industry shall not store the husk & husk ash openly.	The industry has provided closed rooms for storage of husk & ash. However, part of ash was observed in open area near ash room.									
9	The industry shall regularly operate air pollution control equipment installed to the husk fired boiler of capacity 2.5 TPH.	The industry has provided MDC followed by wet scrubber to 2.5 TPH boiler as APCE.									
10	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied									
11	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	The industry is not in operation.									
12	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	Odour is not observed from the industry.									
13	The industry shall install and maintain Water Meters to measure the actual water consumption and waste water generated & treated and maintains records.	The industry has provided water meter to outlet of Bore well.									
14	The industry shall maintain separate energy meter to the ETP and maintain log registers.	The industry has provided energy meter to ETP.									

15	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in the vacant places within the industry premises.
16	Qualified technical man power shall be employed to operate the ETP.	--
17	The industry shall take all precautionary and safety measures during process operations.	Complied
18	The industry shall maintain good housekeeping within the plant premises.	Maintained.
19	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above.

**Remarks:**

1. M/s. Bhuvaneshwari Parboiled Modern Rice Mill is located at Sy.No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled rice activity - 16.8 TPD.
2. The industry has obtained renewal of CFO from the Board on 22.03.2021 with validity period up to 31.03.2022.
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6. The industry is having husk fired boiler of capacity 2.5 TPH and provided Mechanical Dust Collector followed by Wet Scrubber as APCE to control the stack emissions.
7. The industry has provided closed husk and ash rooms. But part of ash observed open area near ash room.
8. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter and posted the case for next hearing on 20.01.2022.
9. There are 11 Parboiled Rice Mills (1 Rice Mill namely M/s. Kanakamahalahxmi Parboiled Ricemill became sick) located in the area near to KLR Avenue Colony. It was observed that due to vehicular movement of Paddy / Rice transportation, fugitive dust emissions are is caused to the surroundings and also husk ash emissions from the Boiler stacks.
10. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:  
2021-12343 - Water sample collected from Bore well, which is located near main entrance gate within the industry premises.

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				12343	
1	pH		4500-H <sup>+</sup> -B	6.29	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1747	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	18	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	1051	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	10	-
6	Total Alkalinity as CaCO <sub>3</sub>	mg/L	2320-B	248	600

7	Total Hardness as CaCO <sub>3</sub>	mg/L	2340-C	484	600
8	Calcium as Ca <sup>2+</sup>	mg/L	3500-Ca B	108	200
9	Magnesium as Mg <sup>2+</sup>	mg/L	3500-Mg B	52	100
10	Chlorides as Cl <sup>-</sup>	mg/L	4500 Cl <sup>-</sup> B	330	1000
11	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	4500-SO <sub>4</sub> <sup>-2</sup>	35	400
12	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	4500-B-NO <sub>3</sub> <sup>-</sup> B	10	45
13	Sodium	mg/L	3500-Na B	90	-
14	Potassium	mg/L	3500-K B	4	-
15	Fluoride as F <sup>-</sup>	mg/L	4500-F <sup>-</sup> -C	0.9	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	28.5	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.8	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

Analysis results of Soil sample is as follows:

2021-12365	-	Soil sample collected beside ETP within the industry premises
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S. No	Parameters	Units	Results
1	pH		6.4
2	Total Volatile Solids at 550°C	%	12
3	Total Fixed Solids at 550°C (% W/W)	%	88
4	Total Organic Carbon (TOC)	%	0.48
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note: As per the CRIT Criteria, the Soil sample is Non Hazardous in nature.

Analysis results of Stack attached to Husk Fired Boiler of 2.5 TPH capacity is as follows:

S. No.	Parameter	Method No	Result mg/Nm <sup>3</sup>	Standard as per CFO (mg/ Nm <sup>3</sup> )
1.	SPM	IS:11225(Part-1)-1985	100	115

Note: The boiler stack emissions are meeting the standards.

Analysis results of AAQ Monitoring carried out at periphery of the industry near South side compound wall.

S. No.	Sampling Location	Results		
		RSPM µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup>	NO <sub>2</sub> µg/m <sup>3</sup>
1)	AAQ Monitoring carried out at periphery of the industry near South side compound wall.	92	4.8	22
<b>Ambient Air Quality Standards as per CFO</b>		<b>100</b>	<b>80</b>	<b>80</b>

Note: The AAQ monitoring results are meeting the National Ambient Air Quality Standards.

9. **WHEREAS**, vide reference 9<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 18.01.2022. The industry representative attended the virtual meeting. After detailed discussions, the Committee recommended to forfeit 50% of the Bank Guarantee submitted by the industry i.e., Rs. 50,000/- out of Rs.1.0 Lakh and also recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Three Months with the certain directions to comply with.
10. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** with the following directions to comply with:
1. The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly.
  2. The industry shall regularly operate Air Pollution Control Equipments i.e., mechanical dust collector followed by wet scrubber to control the emissions.
  3. The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.
  4. The industry shall carry out water spraying within the industry premises to control fugitive emissions.
  5. The industry shall immediately start spraying of water on the approach road from highway to avoid dust nuisance during the vehicular movement.
11. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Three Months.
12. These directions are issued section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
13. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
MEMBER SECRETARY

To  
M/s. Bhuvaneshwari Parboiled Modern Rice Mill,  
Sy.No. 230/1A & 230/2, Komarabanda (V),  
Kodad (M), Suryapet District.

**Copy to:**

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. **The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.**
5. Concerned file.

// T.C.F.B.O //

*B. B. Girish*

Senior Environmental Engineer (FAC)  
(Task Force)



(81)

# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988**

**Order No.NLG-214/TSPCB/TF/HO/2020- 1806**

**Dt:27.01.2022**

**Sub :** TSPCB - M/s. Bhuvaneshwari Parboiled Modern Rice Mill, Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - **Extension of Temporary Revocation of Closure Order for a period of Three Months - Orders Issued** - Reg.

C.O.K.  
DESPATCH NO:

DATE:

- Ref :**
1. Closure Order dt.10.12.2019.
  2. Temporary Revocation of Closure order No.NLG-214/TSPCB/UH-V/TF/2020-635, dt.25.08.2020.
  3. Extension of Temporary Revocation of Closure order No.NLG-214/TSPCB/UH-V/TF/2020-1523, dt.11.01.2021.
  4. CFO&HWA renewal order dt.22.03.2021 valid upto 31.03.2022.
  5. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
  6. Extension of Temporary Revocation of Closure order No.NLG-214/TSPCB/TF/HO/2020-444, dt. 07.07.2021.
  7. Industry representation dt.28.12.2021.
  8. Inspection of the industry by the Board Officials on 28.12.2021.
  9. Hearing held on 18.01.2022.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry is located at Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 16.8 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued closer order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months. Subsequently, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months vide reference 3<sup>rd</sup> cited.
4. **WHEREAS**, vide reference 4<sup>th</sup> cited, the industry has obtained renewal of CFO&HWA order vide dt.22.03.2021 with a validity period upto 31.03.2022.
5. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
6. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order on 07.07.2021 for a period of Six Months.
7. **WHEREAS**, vide reference 7<sup>th</sup> cited, the industry vide letter dated 28.12.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.
8. **WHEREAS**, vide reference 8<sup>th</sup> cited, the Board Officials inspected the industry on 28.12.2021 and Sri Ch. Amarender, Managing partner of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

A). The Compliance of the industry on directions stipulated in Extension of Temporary Revocation of Closure order dt. 07.07.2021 is submitted as below:

S. No.	Directions	Present status
1	The industry shall comply with all the CFO conditions issued by the Board.	Submitted below
2	The industry shall regularly operate the ETP and the treated waste water shall be used for on land for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	During the inspection, the ETP was not in operation as the industry is operating Steam Rice milling activity.
3	The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly.	The industry has provided closed room for storage of ash. However, part of ash was observed in open area near ash room.
4	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	Odour is not observed from the industry.
5	The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.	Not complied
6	The industry shall carry out water spraying within the industry premises to control fugitive emissions.	Not Complied
7	The industry shall lay metal roads / CC roads within the premises within 3 months.	The industry has not laid metal roads /CC roads.
8	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
9	The industry shall maintain good housekeeping.	Maintained
10	The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.	The industry has submitted Bank Guarantee of Rs. 1,00,000/- vide letter dt.18.08.2021 with validity period up to 25.07.2022.

B). Compliance of the industry on CFO Schedule-B conditions: CFO order No. 55117/TSPCB/RO-NLG/CFO/2021 - 400, dt.22.03.2021 is as given below:

S No.	Condition	Compliance															
1	The industry shall obtain Revocation of Closure order from the Board.	The industry has obtained Extension of Temporary Revocation of Closure order on 07.07.2021 for a period of 6 months.															
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3	A sampling port with removable dummy of not less than 15cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc., A platform with suitable ladder shall be provided below 1 metre of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.	Complied									
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15	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in the vacant places within the industry premises.
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8	Calcium as Ca <sup>2+</sup>	mg/L	3500-Ca B	108	200
9	Magnesium as Mg <sup>2+</sup>	mg/L	3500-Mg B	52	100
10	Chlorides as Cl <sup>-</sup>	mg/L	4500 Cl <sup>-</sup> B	330	1000
11	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	4500-SO <sub>4</sub> <sup>-2</sup>	35	400
12	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	4500-B-NO <sub>3</sub> <sup>-</sup> B	10	45
13	Sodium	mg/L	3500-Na B	90	-
14	Potassium	mg/L	3500-K B	4	-
15	Fluoride as F <sup>-</sup>	mg/L	4500-F <sup>-</sup> -C	0.9	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	28.5	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.8	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

Analysis results of Soil sample is as follows:

2021-12365	-	Soil sample collected beside ETP within the industry premises
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S. No	Parameters	Units	Results
1	pH		6.4
2	Total Volatile Solids at 550°C	%	12
3	Total Fixed Solids at 550°C (% W/W)	%	88
4	Total Organic Carbon (TOC)	%	0.48
5	Flash Point (Ignitability)	°C	No flash below 60°C
6	Calorific Value	Cal/gms	Not Detected

Note: As per the CRIT Criteria, the Soil sample is Non Hazardous in nature.

Analysis results of Stack attached to Husk Fired Boiler of 2.5 TPH capacity is as follows:

S. No.	Parameter	Method No	Result mg/Nm <sup>3</sup>	Standard as per CFO (mg/ Nm <sup>3</sup> )
1.	SPM	IS:11225(Part-1)-1985	100	115

Note: The boiler stack emissions are meeting the standards.

Analysis results of AAQ Monitoring carried out at periphery of the industry near South side compound wall.

S. No.	Sampling Location	Results		
		RSPM µg/m <sup>3</sup>	SO <sub>2</sub> µg/m <sup>3</sup>	NO <sub>2</sub> µg/m <sup>3</sup>
1)	AAQ Monitoring carried out at periphery of the industry near South side compound wall.	92	4.8	22
<b>Ambient Air Quality Standards as per CFO</b>		<b>100</b>	<b>80</b>	<b>80</b>

Note: The AAQ monitoring results are meeting the National Ambient Air Quality Standards.

9. **WHEREAS**, vide reference 9<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 18.01.2022. The industry representative attended the virtual meeting. After detailed discussions, the Committee recommended to forfeit 50% of the Bank Guarantee submitted by the industry i.e., Rs. 50,000/- out of Rs.1.0 Lakh and also recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Three Months with the certain directions to comply with.
10. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** with the following directions to comply with:
1. The industry shall comply with all the CFO conditions issued by the Board.
  2. The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.
  3. The industry shall lay metal roads / CC roads within the premises within one month.
  4. The industry shall dispose the boiler ash to brick manufacturing industries.
  5. The industry shall maintain good housekeeping.
  6. **The industry shall submit Bank Guarantee of Rs.50,000/- recouping amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions with a validity for one year within One week and shall extend the same from time to time till further orders from the Board.**
11. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Three Months.
12. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.
13. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above , your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-

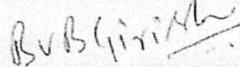
MEMBER SECRETARY

To  
**M/s. Bhuvaneshwari Parboiled Modern Rice Mill,  
 Sy.No. 230/1A & 230/2, Komarabanda (V),  
 Kodad (M), Suryapet District.**

**Copy to:**

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry. **He is also requested to ensure that the BG of Rs.50,000/- is forfeited and fresh Bank Guarantee is submitted.**
5. Concerned file.

// T.C.F.B.O //



Senior Environmental Engineer (FAC)  
 (Task Force)



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**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No.NLG-214/TSPCB/TF/HO/2020- 1327**

**Dt: 27.01.2021**

**Sub :** TSPCB - M/s. Bhuvaneshwari Parboiled Modern Rice Mill, Sy.No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Restoration of Power Supply for a period of Three Months - Orders Issued** - Reg.

**Ref :** 1. Order No.NLG-214/TSPCB/TF/HO/2020-445, dt.07.07.2021.  
2. Hearing held on 18.01.2022.  
3. Order No.NLG-214/TSPCB/TF/HO/2020- dt.27.01.2022.

\* \* \* \* \*

In the 1<sup>st</sup> reference mentioned above, under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 & under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 orders were issued to TSSPDCL to extend the power supply for a period of Six Months to M/s.Bhuvaneshwari Parboiled Modern Rice Mill, Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District.

In the 2<sup>nd</sup> reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 18.01.2022. After careful consideration of all the material facts of the case, it was decided to issue Extension of Temporary Revocation of Closure Orders to the industry for a period of Three Months. Accordingly, the Board issued Extension of Temporary Revocation of Closure Orders to the industry vide reference 3<sup>rd</sup> cited. A copy of the Extension of Temporary Revocation of Closure Order is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to extend the power supply to **M/s. Bhuvaneshwari Parboiled Modern Rice Mill, Sy.No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District for a period of Three Months from the date of issue of this order** for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-  
**MEMBER SECRETARY**

**To**  
**The Superintending Engineer (Operations),**  
**Telangana State Southern Power Distribution Company Ltd.,**  
**Suryapet District.**

**Copy to:**

1. The Managing Chairman & Director, Telangana State Southern Power Distribution Company, Near Secretariat, Hyderabad for information and necessary action.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The E.E., TSPCB, Regional Office, Nalgonda for information and necessary action.
4. Concerned file.

// T.C.F.B.O //

*B. B. Girish*

**Senior Environmental Engineer (FAC)**  
**(Task Force)**



(Egg) Annexure - 7

**TELANGANA STATE POLLUTION CONTROL BOARD**  
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040-23887519

**BY REGD. POST WITH ACK. DUE**

**ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987**

**Order No.NLG-216/TSPCB/TF/HO/2020- 1811**

**Dt: 27.01.2022**

**Sub :** TSPCB - M/s. Raja Rajeswari Parboiled Rice Industries, Sy.No.193/1, Komarabanda (V), Kodad (M), Suryapet District - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Revocation of Closure Order for a period of Six Months - Orders Issued** - Reg.

**Ref :**

1. CFO (Auto renewal) from the Board on 29.05.2018 with validity period up to 30.06.2023.
2. Closure Order dt.10.12.2019.
3. Temporary Revocation of Closure order No.NLG-216/TSPCB/UH-V/TF/2020-539, dt.25.08.2020.
4. Extension of Temporary Revocation of Closure order No.NLG-216/TSPCB/UH-V/TF/2020-1519, dt.11.01.2021.
5. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
6. Extension of Temporary Revocation of Closure Order No.NLG-216/TSPCB/TF/HO/2020-448, dt.07.07.2021.
7. Industry representation letter dated 28.12.2021.
8. Inspection of the industry by the Board Officials on 28.12.2021.
9. Hearing held on 18.01.2022.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry is located at Sy.No.193/1, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 15 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the industry has obtained CFO&HWA (Auto Renewal) order vide dt.29.05.2018 with a validity period upto 30.06.2023.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued closer order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months. Subsequently, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months vide reference 4<sup>th</sup> cited.
5. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
6. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order on 07.07.2021 for a period of Six Months.
7. **WHEREAS**, vide reference 7<sup>th</sup> cited, the industry vide letter dated 28.12.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.

8. **WHEREAS**, vide reference 8<sup>th</sup> cited, the Board Officials inspected the industry on 28.12.2021 and Sri K. Laxminarayana, Managing partner of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

A). The Compliance of the industry on directions stipulated in Extension of temporary revocation of Closure order dt. 07.07.2021 is submitted as below:

S. No	Directions	Present status
1	The industry shall not operate the industry without valid consent of the Board and shall maintain to comply with all the CFO conditions issued by the Board scrupulously.	The industry obtained CFO vide order dtd. 24.11.2021 which is valid up to 30.06.2023 for Steamed Rice.
2	The industry shall regularly operate the ETP and the treated waste water shall be used for on land for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	During inspection, the industry is operating Raw rice milling activity.
3	The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly	The industry has provided closed husk room and ash room for storage of husk & ash. However, part of husk observed in open area near husk room.
4	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	Odour is not observed from the industry.
5	The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.	Not complied
6	The industry shall carry out water spraying within the industry premises to control fugitive emissions.	Water sprinklers provided at ash shed and boiler area.
7	The industry shall lay metal roads / CC roads within the premises within 3 months.	The industry has not laid metal roads /CC roads.
8	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
9	The industry shall maintain good housekeeping.	Maintained
10	The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.	The industry has submitted Bank Guarantee of Rs. 1,00,000/- vide letter dt.10.08.2021 with validity period up to 09.08.2022.

B). Compliance of the industry on CFO Schedule-B conditions: CFO order No. TSPCB/ZO/RCP/NLG/965/CFO/2021, dt. 24.11.2021 is as given below:

S.N	Condition	Compliance
1	The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent order automatically stands cancelled and operation of the industry / project without valid Consent attracts penal action under the provision of water Act, Air Act & Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.	--
2	The industry shall not carry parboiled activity under any circumstances and the CFO Order (under Auto Renewal) dated 29.05.2018 issued for processing	During inspection, the industry is operating Raw rice milling activity.

	Parboiled Rice - 15 TPD stands Cancelled.													
3	The industry shall renew / extension of the temporary revocation of closure order on 07.07.2021.	The industry has submitted representation to the Board on 28.12.2021 requesting for Extension of Revocation of Closure Orders.												
4	The industry shall comply with all the directions issued by the Board vide order dated 07.07.2021.	Submitted above												
5	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>S.No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Boiler feed</td> <td>10 KLD</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>2 KLD</td> </tr> <tr> <td></td> <td>Total</td> <td>12 KLD</td> </tr> </tbody> </table>	S.No.	Water Consumption	Quantity	1.	Boiler feed	10 KLD	2.	Domestic	2 KLD		Total	12 KLD	Complied.
S.No.	Water Consumption	Quantity												
1.	Boiler feed	10 KLD												
2.	Domestic	2 KLD												
	Total	12 KLD												
6	A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform <sup>3</sup> .	Complied.												
7	The emissions shall not contain constituents in excess of the prescribed limits mentioned below. <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission standards (mg/NM<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td>1 &amp; 2</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )	1 & 2	SPM	115	--						
Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )												
1 & 2	SPM	115												
8	The industry shall comply with ambient air quality standards of PM <sub>10</sub> (particulate Matter size less than 10µm) - 100 µg/m <sup>3</sup> ; PM <sub>2.5</sub> (Particulate Matter size less than 2.5µm) - 60 µg/m <sup>3</sup> ; SO <sub>2</sub> - 80 µg/m <sup>3</sup> ; NO <sub>x</sub> - 80 µg/m <sup>3</sup> , outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied. The following noise level standards shall be complied: Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)	--												
9	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied.												
10	The industry shall utilize boiler blow down water for ash quenching only.	Complied												
11	The industry shall regularly operate the Air Pollution Control Equipment i.e., Multi Cyclone Dust Collector connected to the Husk fired boiler of capacity 2.5 TPH to control the flue gas and dust emissions.	The industry has provided MDC followed by Cyclone dust collector to 2.5 TPH boiler as APCE.												
12	The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.	The industry has provided closed husk room and ash room for storage of husk & ash. However, part of husk observed in open area near husk room.												
13	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied.												
14	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	Water sprinklers provided at ash shed and boiler area.												
15	The industry shall not cause any air pollution / dust	--												

	nuisance in the surrounding environment.	
16	The industry shall not discharge any waste water outside the plant premises under any circumstances.	During the inspection, no discharges were observed outside the industry premises.
17	The industry shall develop a minimum of 5mtrs width green belt all around the boundary of the unit and in vacant places with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33 % of total area of industry.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in the vacant places within the industry premises.
18	The industry shall install flow meters to measure the actual water consumption, waste water generated & disposed and maintain a log register as per the meter readings.	The industry has provided water meter at outlet of Bore well.
19	The industry shall provide separate energy meter to the air pollution control system and maintain a log register as per the meter readings.	Not Provided.
20	The industry shall take all precautionary and safety measures during process operations.	--
21	The industry shall maintain good housekeeping within the plant premises.	Maintained
22	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above

Remarks:

1. M/s. Raja Rajeswari Parboiled Rice Industries is located at Sy.No. 193/1, Komarabanda (V), Kodad (M), Suryapet District and engaged in Steamed Rice - 15 TPD.
2. The industry has obtained CFO (Amendment) from the Board on 24.11.2021 with validity period up to 30.06.2023.
3. The Board issued Extension of temporary revocation of Closure order to the industry vide order dtd.07.07.2021 with a period of 6 months. Now, the industry has submitted representation to the Board requesting for extension of revocation of closure order.
4. During inspection, the industry is operating Raw rice milling activity.
5. The industry is having husk fired boiler of capacity 2.5 TPH and provided MDC followed by Cyclone dust collector as APCE to control the stack emissions. But not provided wet scrubber as directed by the Board.
6. The industry has provided closed husk room and ash room for storage of husk & ash. However, part of husk observed in open area near husk room.
7. In this regard, the Zonal Laboratory, RC Puram and Regional Office, Nalgonda Officials inspected the industry but could not conduct the monitoring of Stack, AAQM as the industry is operating Raw rice milling. However, ground water sample of the industry was collected and the analysis results are enclosed.
8. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter and posted the case for next hearing on 20.01.2022.
9. There are 11 Parboiled Rice Mills (1 Rice Mill namely M/s. Kanakamahalahxmi Parboiled Ricemill became sick) located in the area near to KLR Avenue Colony. It was observed that due to vehicular movement of Paddy / Rice transportation, fugitive dust emissions are is caused to the surroundings and also husk ash emissions from the Boiler stacks.

(92)

10. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

2021-12358 - Water sample collected from Bore well, which is located beside admin office within the industry premises.

S.No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				12358	
1	pH		4500-H <sup>+</sup> -B	6.48	6.5 to 8.5
2	E. Conductivity	umhos/cm	2510-B	1892	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	10	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	1144	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	16	-
6	Total Alkalinity as CaCO <sub>3</sub>	mg/L	2320-B	260	600
7	Total Hardness as CaCO <sub>3</sub>	mg/L	2340-C	596	600
8	Calcium as Ca <sup>2+</sup>	mg/L	3500-Ca B	130	200
9	Magnesium as Mg <sup>2+</sup>	mg/L	3500-Mg B	66	100
10	Chlorides as Cl <sup>-</sup>	mg/L	4500 Cl <sup>-</sup> B	330	1000
11	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	4500-SO <sub>4</sub> <sup>-2</sup>	40	400
12	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	4500-B-NO <sub>3</sub> <sup>-</sup> B	12	45
13	Sodium	mg/L	3500-Na B	89	-
14	Potassium	mg/L	3500-K B	4	-
15	Fluoride as F <sup>-</sup>	mg/L	4500-F-C	1.2	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	24.2	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.6	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

9. **WHEREAS**, vide reference 9<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 18.01.2022. The industry representative attended the virtual meeting. After detailed discussions, the Committee recommended to forfeit 50% of the Bank Guarantee submitted by the industry i.e., Rs. 50,000/- out of Rs.1.0 Lakh and also recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Three Months with the certain directions to comply with.

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10. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** with the following directions to comply with:
1. The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly.
  2. The industry shall regularly operate Air Pollution Control Equipments i.e., mechanical dust collector followed by wet scrubber to control the emissions.
  3. The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.
  4. The industry shall carry out water spraying within the industry premises to control fugitive emissions.
  5. The industry shall immediately start spraying of water on the approach road from highway to avoid dust nuisance during the vehicular movement.
  6. The industry shall install separate energy meter to the APCE within one month as committed during the meeting.
11. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Three Months.
12. These directions are issued under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
13. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
MEMBER SECRETARY

To  
M/s. Raja Rajeswari Parboiled Rice Industries,  
Sy.No.193/1, Komarabanda (V),  
Kodad (M), Suryapet District.

**Copy to:**

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. **The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.**
5. Concerned file.

// T.C.F.B.O //

*B. B. G. R. S.*

Senior Environmental Engineer (FAC)  
(Task Force)



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**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040-23887519

**BY REGD. POST WITH ACK. DUE**

**ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988**

**Order No.NLG-216/TSPCB/TF/HO/2020-191**

**Dt: 27.01.2022**

**Sub :** TSPCB - M/s. Raja Rajeswari Parboiled Rice Industries, Sy.No.193/1, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - **Extension of Temporary Revocation of Closure Order for a period of Six Months - Orders Issued** - Reg.

- Ref :**
1. CFO (Auto renewal) from the Board on 29.05.2018 with validity period up to 30.06.2023.
  2. Closure Order dt.10.12.2019.
  3. Temporary Revocation of Closure order No.NLG-216/TSPCB/UH-V/TF/2020-539, dt.25.08.2020.
  4. Extension of Temporary Revocation of Closure order No.NLG-216/TSPCB/UH-V/TF/2020-1519, dt.11.01.2021.
  5. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
  6. Extension of Temporary Revocation of Closure Order No.NLG-216/TSPCB/TF/HO/2020-448, dt.07.07.2021.
  7. Industry representation letter dated 28.12.2021.
  8. Inspection of the industry by the Board Officials on 28.12.2021.
  9. Hearing held on 18.01.2022.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry is located at Sy.No.193/1, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 15 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the industry has obtained CFO&HWA (Auto Renewal) order vide dt.29.05.2018 with a validity period upto 30.06.2023.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued closer order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months. Subsequently, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months vide reference 4<sup>th</sup> cited.
5. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
6. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order on 07.07.2021 for a period of Six Months.
7. **WHEREAS**, vide reference 7<sup>th</sup> cited, the industry vide letter dated 28.12.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.
8. **WHEREAS**, vide reference 8<sup>th</sup> cited, the Board Officials inspected the industry on 28.12.2021 and Sri K. Laxminarayana, Managing partner of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

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A). The Compliance of the industry on directions stipulated in Extension of temporary revocation of Closure order dt. 07.07.2021 is submitted as below:

S. No	Directions	Present status
1	The industry shall not operate the industry without valid consent of the Board and shall maintain to comply with all the CFO conditions issued by the Board scrupulously.	The industry obtained CFO vide order dtd. 24.11.2021 which is valid up to 30.06.2023 for Steamed Rice.
2	The industry shall regularly operate the ETP and the treated waste water shall be used for on land for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	During inspection, the industry is operating Raw rice milling activity.
3	The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly	The industry has provided closed husk room and ash room for storage of husk & ash. However, part of husk observed in open area near husk room.
4	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	Odour is not observed from the industry.
5	The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.	Not complied
6	The industry shall carry out water spraying within the industry premises to control fugitive emissions.	Water sprinklers provided at ash shed and boiler area.
7	The industry shall lay metal roads / CC roads within the premises within 3 months.	The industry has not laid metal roads /CC roads.
8	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
9	The industry shall maintain good housekeeping.	Maintained
10	The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.	The industry has submitted Bank Guarantee of Rs. 1,00,000/- vide letter dt.10.08.2021 with validity period up to 09.08.2022.

B). Compliance of the industry on CFO Schedule-B conditions: CFO order No. TSPCB/ZO/RCP/NLG/965/CFO/2021, dt. 24.11.2021 is as given below:

S.N	Condition	Compliance
1	The payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1st quarter of every financial year (April - June) is mandatory for the industry. Failing which, the validity of the Consent order automatically stands cancelled and operation of the industry / project without valid Consent attracts penal action under the provision of water Act, Air Act & Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.	--
2	The industry shall not carry parboiled activity under any circumstances and the CFO Order (under Auto Renewal) dated 29.05.2018 issued for processing Parboiled Rice - 15 TPD stands Cancelled.	During inspection, the industry is operating Raw rice milling activity.
3	The industry shall renew / extension of the temporary revocation of closure order on 07.07.2021.	The industry has submitted representation to the Board on 28.12.2021 requesting for Extension of Revocation

		of Closure Orders.												
4	The industry shall comply with all the directions issued by the Board vide order dated 07.07.2021.	Submitted above												
5	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below: <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>S.No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Boiler feed</td> <td>10 KLD</td> </tr> <tr> <td>2.</td> <td>Domestic</td> <td>2 KLD</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total</td> <td>12 KLD</td> </tr> </tbody> </table>	S.No.	Water Consumption	Quantity	1.	Boiler feed	10 KLD	2.	Domestic	2 KLD	Total		12 KLD	Complied.
S.No.	Water Consumption	Quantity												
1.	Boiler feed	10 KLD												
2.	Domestic	2 KLD												
Total		12 KLD												
6	A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform <sup>3</sup> .	Complied.												
7	The emissions shall not contain constituents in excess of the prescribed limits mentioned below. <table border="1" style="margin-left: 20px;"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission standards (mg/NM<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td>1 &amp; 2</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )	1 & 2	SPM	115	--						
Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )												
1 & 2	SPM	115												
8	The industry shall comply with ambient air quality standards of PM <sub>10</sub> (particulate Matter size less than 10µm) - 100 µg/m <sup>3</sup> ; PM <sub>2.5</sub> (Particulate Matter size less than 2.5µm) - 60 µg/m <sup>3</sup> ; SO <sub>2</sub> - 80 µg/m <sup>3</sup> ; NO <sub>x</sub> - 80 µg/m <sup>3</sup> , outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied. The following noise level standards shall be complied: Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)	--												
9	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied.												
10	The industry shall utilize boiler blow down water for ash quenching only.	Complied												
11	The industry shall regularly operate the Air Pollution Control Equipment i.e., Multi Cyclone Dust Collector connected to the Husk fired boiler of capacity 2.5 TPH to control the flue gas and dust emissions.	The industry has provided MDC followed by Cyclone dust collector to 2.5 TPH boiler as APCE.												
12	The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.	The industry has provided closed husk room and ash room for storage of husk & ash. However, part of husk observed in open area near husk room.												
13	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied.												
14	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	Water sprinklers provided at ash shed and boiler area.												
15	The industry shall not cause any air pollution / dust nuisance in the surrounding environment.	--												
16	The industry shall not discharge any waste water outside the plant premises under any circumstances.	During the inspection, no discharges were observed outside the industry premises.												

17	The industry shall develop a minimum of 5mtrs width green belt all around the boundary of the unit and in vacant places with tall growing trees with wide leaf area. The area allocated for greenbelt shall not be less than 33 % of total area of industry.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in the vacant places within the industry premises.
18	The industry shall install flow meters to measure the actual water consumption, waste water generated & disposed and maintain a log register as per the meter readings.	The industry has provided water meter at outlet of Bore well.
19	The industry shall provide separate energy meter to the air pollution control system and maintain a log register as per the meter readings.	Not Provided.
20	The industry shall take all precautionary and safety measures during process operations.	--
21	The industry shall maintain good housekeeping within the plant premises.	Maintained
22	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above

Remarks:

1. M/s. Raja Rajeswari Parboiled Rice Industries is located at Sy.No. 193/1, Komarabanda (V), Kodad (M), Suryapet District and engaged in Steamed Rice - 15 TPD.
2. The industry has obtained CFO (Amendment) from the Board on 24.11.2021 with validity period up to 30.06.2023.
3. The Board issued Extension of temporary revocation of Closure order to the industry vide order dtd.07.07.2021 with a period of 6 months. Now, the industry has submitted representation to the Board requesting for extension of revocation of closure order.
4. During inspection, the industry is operating Raw rice milling activity.
5. The industry is having husk fired boiler of capacity 2.5 TPH and provided MDC followed by Cyclone dust collector as APCE to control the stack emissions. But not provided wet scrubber as directed by the Board.
6. The industry has provided closed husk room and ash room for storage of husk & ash. However, part of husk observed in open area near husk room.
7. In this regard, the Zonal Laboratory, RC Puram and Regional Office, Nalgonda Officials inspected the industry but could not conduct the monitoring of Stack, AAQM as the industry is operating Raw rice milling. However, ground water sample of the industry was collected and the analysis results are enclosed.
8. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter and posted the case for next hearing on 20.01.2022.
9. There are 11 Parboiled Rice Mills (1 Rice Mill namely M/s. Kanakamahalahaxmi Parboiled Ricemill became sick) located in the area near to KLR Avenue Colony. It was observed that due to vehicular movement of Paddy / Rice transportation, fugitive dust emissions are is caused to the surroundings and also husk ash emissions from the Boiler stacks.
10. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:
 

2021-12358 - Water sample collected from Bore well, which is located beside admin office within the industry premises.

S.No	Parameter	Units	Method No*	Results	Standards as per IS 10500 :
				12358	

					2012 Permissible Limit
1	pH		4500-H <sup>+</sup> -B	6.48	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1892	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	10	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	1144	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	16	-
6	Total Alkalinity as CaCO <sub>3</sub>	mg/L	2320-B	260	600
7	Total Hardness as CaCO <sub>3</sub>	mg/L	2340-C	596	600
8	Calcium as Ca <sup>2+</sup>	mg/L	3500-Ca B	130	200
9	Magnesium as Mg <sup>2+</sup>	mg/L	3500-Mg B	66	100
10	Chlorides as Cl <sup>-</sup>	mg/L	4500 Cl <sup>-</sup> B	330	1000
11	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	4500-SO <sub>4</sub> <sup>-2</sup>	40	400
12	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	4500-B-NO <sub>3</sub> <sup>-</sup> B	12	45
13	Sodium	mg/L	3500-Na B	89	-
14	Potassium	mg/L	3500-K B	4	-
15	Fluoride as F <sup>-</sup>	mg/L	4500-F <sup>-</sup> -C	1.2	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	24.2	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.6	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

9. **WHEREAS**, vide reference 9<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 18.01.2022. The industry representative attended the virtual meeting. After detailed discussions, the Committee recommended to forfeit 50% of the Bank Guarantee submitted by the industry i.e., Rs. 50,000/- out of Rs.1.0 Lakh and also recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Three Months with the certain directions to comply with.
10. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** with the following directions to comply with:
1. The industry shall comply with all the CFO conditions issued by the Board.
  2. The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.

(99)

3. The industry shall lay metal roads / CC roads within the premises within one month.
  4. The industry shall dispose the boiler ash to brick manufacturing industries.
  5. The industry shall maintain good housekeeping.
  6. **The industry shall submit Bank Guarantee of Rs.50,000/- recouping amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions with a validity for one year within One week and shall extend the same from time to time till further orders from the Board.**
- 
11. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Three Months.
  12. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.
  13. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
MEMBER SECRETARY

To  
M/s. Raja Rajeswari Parboiled Rice Industries,  
Sy.No.193/1, Komarabanda (V),  
Kodad (M), Suryapet District.

**Copy to:**

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry. **He is also requested to ensure that the BG of Rs.50,000/- is forfeited and fresh Bank Guarantee is submitted.**
5. Concerned file.

// T.C.F.B.O //

*B. Subhakar*

Senior Environmental Engineer (FAC)  
(Task Force)

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**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No.NLG-216/TSPCB/TF/HO/2020- 1813**

**Dt: 27.01.2022**

**Sub :** TSPCB - M/s. Raja Rajeswari Parboiled Rice Industries, Sy.No.193/1, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Restoration of Power Supply for a period of Three Months - Orders Issued** - Reg.

**Ref :** 1. Order No. NLG-216/TSPCB/TF/HO/2020-449, dt.07.07.2021.  
2. Hearing held on 18.01.2022.  
3. Order No. NLG-216/TSPCB/TF/HO/2020- dt.27.01.2022.

\* \* \* \* \*

In the 1<sup>st</sup> reference mentioned above, under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 & under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 orders were issued to TSSPDCL to extend the power supply for a period of Six Months to M/s. Raja Rajeswari Parboiled Rice Industries, Sy.No.193/1, Komarabanda (V), Kodad (M), Suryapet District.

In the 2<sup>nd</sup> reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 18.01.2022. After careful consideration of all the material facts of the case, it was decided to issue Extension of Temporary Revocation of Closure Orders to the industry for a period of Three Months. Accordingly, the Board issued Extension of Temporary Revocation of Closure Orders to the industry vide reference 3<sup>rd</sup> cited. A copy of the Extension of Temporary Revocation of Closure Order is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to extend the power supply to **M/s. Raja Rajeswari Parboiled Rice Industries, Sy.No.193/1, Komarabanda (V), Kodad (M), Suryapet District for a period of Three Months from the date of issue of this order** for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-  
**MEMBER SECRETARY**

**To**  
**The Superintending Engineer (Operations),**  
**Telangana State Southern Power Distribution Company Ltd.,**  
**Suryapet District.**

**Copy to:**

1. The Managing Chairman & Director, Telangana State Southern Power Distribution Company, Near Secretariat, Hyderabad for information and necessary action.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The E.E., TSPCB, Regional Office, Nalgonda for information and necessary action.
4. Concerned file.

// T.C.F.B.O //

*Subb Girish*

**Senior Environmental Engineer (FAC)**  
**(Task Force)**

①



(101) Annexure - 8

**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040-23887519

**BY REGD. POST WITH ACK. DUE**

**ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987**

**Order No.NLG-217/TSPCB/TF/HO/2020- 1814**

**Dt: 27.01.2022**

**Sub :** TSPCB - M/s. Sri Padmalaya Parboiled Rice Industry, Sy.No. 232, Komarabanda (V), Kodad (M), Suryapet District - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Revocation of Closure Order for a period of Three Months - Orders Issued** - Reg.

- Ref :**
1. CFO order No. dt.29.05.2018 valid upto 30.06.2023.
  2. Closure Order dt.10.12.2019.
  3. Temporary Revocation of Closure order No.NLG-217/TSPCB/UH-V/TF/2020-637, dt.25.08.2020.
  4. Extension of Temporary Revocation of Closure order No.NLG-217/TSPCB/UH-V/TF/2020-1517, dt.11.01.2021.
  5. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
  6. Extension of Temporary Revocation of Closure Order No.NLG-217/TSPCB/TF/HO/2020-450, dt.07.07.2021.
  7. Industry representation dt.28.12.2021.
  8. Inspection of the industry by the Board Officials on 28.12.2021.
  9. Hearing held on 18.01.2022.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry is located at Sy.No.232, Komarabanda (V), Kodad (M), Suryapet District t and involved in Paraboiled Rice activity - 15 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the industry has obtained CFO&HWA order vide dt.29.05.2018 with a validity period upto 30.06.2023.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued closer order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months. Subsequently, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months vide reference 4<sup>th</sup> cited.
5. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
6. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order on 07.07.2021 for a period of Six Months.
7. **WHEREAS**, vide reference 7<sup>th</sup> cited, the industry vide letter dated 28.12.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.
8. **WHEREAS**, vide reference 8<sup>th</sup> cited, the Board Officials inspected the industry on 28.12.2021 and Sri V. Prasad, Manager of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

A). The Compliance of the industry on directions stipulated in Extension of Temporary Revocation of Closure order dt. 07.07.2021 is submitted as below:

S. No	Directions	Present status
1	The industry shall comply with all the CFO conditions issued by the Board.	Submitted below
2	The industry shall regularly operate the ETP and the treated waste water shall be used for on land for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	During inspection, the ETP is not in operation as the industry was not in operation due to boiler maintenance.
3	The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly	The industry has provided closed husk room and ash room for storage of husk & ash. But, part of husk observed in open area near husk room.
4	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	Odour is not observed from the industry.
5	The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.	Not complied
6	The industry shall carry out water spraying within the industry premises to control fugitive emissions.	Not Complied
7	The industry shall lay metal roads / CC roads within the premises within 3 months.	The industry has not laid metal roads /CC roads.
8	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
9	The industry shall maintain good housekeeping.	Maintained
10	The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.	The industry has submitted Bank Guarantee of Rs. 1,00,000/- vide letter dt.18.08.2021 with validity period up to 03.08.2022.

B). Compliance of the industry on CFO Schedule-B conditions: CFO order No. TSPCB/ZO/RCP/NLG/971/CFO/2018- Dt:29.05.2018 is as given below:

S. No.	Condition	Compliance
1	The industry shall start operations only after obtaining Revocation of Closure order issued by the Board vide order dated 20.10.2017.	The industry has obtained Extension of Temporary Revocation of Closure order on 07.07.2021 for a period of 6 months.

2	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:</p> <table border="1" data-bbox="348 209 930 392"> <thead> <tr> <th>Sl.No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process &amp; Washings</td> <td>25 KLD</td> </tr> <tr> <td>2.</td> <td>Boiler Feed</td> <td>10 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>2 KLD</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total</td> <td>37 KLD</td> </tr> </tbody> </table>	Sl.No.	Water Consumption	Quantity	1.	Process & Washings	25 KLD	2.	Boiler Feed	10 KLD	3.	Domestic	2 KLD	Total		37 KLD	Complied
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3	<p>A sampling port with removable dummy of not less than 15cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc., A platform with suitable ladder shall be provided below 1 metre of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.</p>	Complied															
4	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below:</p> <table border="1" data-bbox="348 709 930 870"> <thead> <tr> <th>Chimney No</th> <th>Parameter</th> <th>Emission Standards (mg/Nm<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>SPM</td> <td>115</td> </tr> <tr> <td>2</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No	Parameter	Emission Standards (mg/Nm <sup>3</sup> )	1	SPM	115	2	SPM	115	The industry was not in operation.						
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5	<p>The industry shall comply with ambient air quality standards of PM<sub>10</sub> (particulate Matter size less than 10µm) - 100 µg/m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5µm) - 60 µg/m<sup>3</sup>; SO<sub>2</sub> - 80 µg/m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, outside the factory premises at the periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.</p> <p>The following noise level standards shall be complied: Noise Levels : Day time(6 AM to 10 PM) - 75 dB (A) Night time(10 PM to 6 AM) - 70 dB (A)</p>	--															
6	<p>The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.</p>	Complied															
7	<p>The industry shall regularly operate the ETP and the treated waste water shall be used on land for irrigation within the premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.</p>	During the inspection, the ETP was not in operation as the industry was not in operation.															
8	<p>The industry shall store the husk &amp; husk ash in closed rooms only. The industry shall not store the husk &amp; husk ash openly.</p>	The industry has provided closed rooms for storage of husk & ash. But part of husk observed open area near husk room.															
9	<p>The industry shall regularly operate air pollution control equipment installed to the husk fired boiler of capacity 2 TPH.</p>	Complied															
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11	<p>The industry shall regularly carryout water sprinkling to control fugitive dust emissions.</p>	Not Complied															
12	<p>The industry shall not cause any air pollution / odour nuisance in the surrounding environment.</p>	Odour is not observed from the industry.															

13	The industry shall install and maintain Water Meters to measure the actual water consumption and waste water generated & treated and maintains records.	The industry has provided separate water meters to Bore well and ETP.
14	The industry shall maintain separate energy meter to the ETP and maintain log registers.	Complied.
15	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in the vacant places within the industry premises.
16	Qualified technical man power shall be employed to operate the ETP.	--
17	The industry shall take all precautionary and safety measures during process operations.	--
18	The industry shall maintain good housekeeping within the plant premises.	Maintained.
19	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above.

## Remarks:

1. M/s. Sri Padmalaya Parboiled Rice Industry is located at Sy. No. 232, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled Rice activity - 15 TPD.
2. The industry has obtained CFO (Auto Renewal) from the Board on 29.05.2018 with validity period up to 30.06.2023.
3. The Board issued Extension of temporary revocation of closure orders to the industry vide order dtd. 07.07.2021 for a period of 6 months. Now, the industry has submitted representation to the Board requesting for extension of revocation of closure order.
4. During inspection, the industry is operating Raw Rice milling activity. The representative of the industry has informed that due to maintenance, the unit was not in operation since 4 months.
5. The industry is having ETP consisting of Collection cum Equalization tank, Settling tanks, Diffused aeration tank & Secondary Settling tank.
6. The industry is having husk fired boiler of capacity 2 TPH and provided Mechanical dust collector as APCE to control the stack emissions. But not provided wet scrubber as directed by the Board.
7. The industry has provided closed rooms for storage of husk & ash. But part of husk observed open area near husk room.
8. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter and posted the case for next hearing on 20.01.2022.
9. There are 11 Parboiled Rice Mills (1 Rice Mill namely M/s. Kanakamahalahaxmi Parboiled Ricemill became sick) located in the area near to KLR Avenue Colony. It was observed that due to vehicular movement of Paddy / Rice transportation, fugitive dust emissions are caused to the surroundings and also husk ash emissions from the Boiler stacks.
10. The samples were analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

2021-12359 - Water sample collected from Bore well, which is located near main entrance gate within the industry premises.

S. No	Parameter	Units	Method No*	Results	Standards as per IS
				12359	

					10500 : 2012 Permissible Limit
1	pH		4500-H <sup>+</sup> -B	6.65	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1459	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	16	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	879	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	18	-
6	Total Alkalinity as CaCO <sub>3</sub>	mg/L	2320-B	240	600
7	Total Hardness as CaCO <sub>3</sub>	mg/L	2340-C	484	600
8	Calcium as Ca <sup>2+</sup>	mg/L	3500-Ca B	98	200
9	Magnesium as Mg <sup>2+</sup>	mg/L	3500-Mg B	58	100
10	Chlorides as Cl <sup>-</sup>	mg/L	4500 Cl <sup>-</sup> B	310	1000
11	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	4500-SO <sub>4</sub> <sup>-2</sup>	25	400
12	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	4500-B-NO <sub>3</sub> <sup>-</sup> B	10	45
13	Sodium	mg/L	3500-Na B	78	-
14	Potassium	mg/L	3500-K B	3	-
15	Fluoride as F <sup>-</sup>	mg/L	4500-F-C	1.1	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	25.7	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.5	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

9. **WHEREAS**, vide reference 9<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 18.01.2022. The industry representative attended the virtual meeting. After detailed discussions, the Committee recommended to forfeit 50% of the Bank Guarantee submitted by the industry i.e., Rs. 50,000/- out of Rs.1.0 Lakh and also recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Three Months with the certain directions to comply with.
10. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** with the following directions to comply with:
1. The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly.
  2. The industry shall regularly operate Air Pollution Control Equipments i.e., mechanical dust collector followed by wet scrubber to control the emissions.

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3. The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.
  4. The industry shall carry out water spraying within the industry premises to control fugitive emissions.
  5. The industry shall immediately start spraying of water on the approach road from highway to avoid dust nuisance during the vehicular movement.
- 
11. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Three Months.
  12. These directions are issued under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
  13. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
MEMBER SECRETARY

To  
M/s. Sri Padmalaya Parboiled Rice Industry,  
Sy.No. 232, Komarabanda (V),  
Kodad (M), Suryapet District.

**Copy to:**

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. **The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.**
5. Concerned file.

// T.C.F.B.O //

*B.S. Girish*

Senior Environmental Engineer (FAC)  
(Task Force)



(107)

**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040-23887519

**BY REGD. POST WITH ACK. DUE**

**ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988**

**Order No.NLG-217/TSPCB/TF/HO/2020-1815**

**Dt: 27.01.2022**

**Sub :** TSPCB - M/s. Sri Padmalaya Parboiled Rice Industry, Sy.No. 232, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - **Extension of Temporary Revocation of Closure Order for a period of Three Months - Orders Issued** - Reg.

**Ref :**

1. CFO order No. dt.29.05.2018 valid upto 30.06.2023.
2. Closure Order dt.10.12.2019.
3. Temporary Revocation of Closure order No.NLG-217/TSPCB/UH-V/TF/2020-637, dt.25.08.2020.
4. Extension of Temporary Revocation of Closure order No.NLG-217/TSPCB/UH-V/TF/2020-1517, dt.11.01.2021.
5. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
6. Extension of Temporary Revocation of Closure Order No.NLG-217/TSPCB/TF/HO/2020-450, dt.07.07.2021.
7. Industry representation dt.28.12.2021.
8. Inspection of the industry by the Board Officials on 28.12.2021.
9. Hearing held on 18.01.2022.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry is located at Sy.No.232, Komarabanda (V), Kodad (M), Suryapet District t and involved in Paraboiled Rice activity - 15 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the industry has obtained CFO&HWA order vide dt.29.05.2018 with a validity period upto 30.06.2023.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued closer order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months. Subsequently, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months vide reference 4<sup>th</sup> cited.
5. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
6. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order on 07.07.2021 for a period of Six Months.
7. **WHEREAS**, vide reference 7<sup>th</sup> cited, the industry vide letter dated 28.12.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.
8. **WHEREAS**, vide reference 8<sup>th</sup> cited, the Board Officials inspected the industry on 28.12.2021 and Sri V. Prasad, Manager of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

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A). The Compliance of the industry on directions stipulated in Extension of Temporary Revocation of Closure order dt. 07.07.2021 is submitted as below:

S. No	Directions	Present status
1	The industry shall comply with all the CFO conditions issued by the Board.	Submitted below
2	The industry shall regularly operate the ETP and the treated waste water shall be used for on land for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	During inspection, the ETP is not in operation as the industry was not in operation due to boiler maintenance.
3	The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly	The industry has provided closed husk room and ash room for storage of husk & ash. But, part of husk observed in open area near husk room.
4	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	Odour is not observed from the industry.
5	The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.	Not complied
6	The industry shall carry out water spraying within the industry premises to control fugitive emissions.	Not Complied
7	The industry shall lay metal roads / CC roads within the premises within 3 months.	The industry has not laid metal roads /CC roads.
8	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
9	The industry shall maintain good housekeeping.	Maintained
10	The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.	The industry has submitted Bank Guarantee of Rs. 1,00,000/- vide letter dt.18.08.2021 with validity period up to 03.08.2022.

B). Compliance of the industry on CFO Schedule-B conditions: CFO order No. TSPCB/ZO/RCP/NLG/971/CFO/2018- Dt:29.05.2018 is as given below:

S. No.	Condition	Compliance
1	The industry shall start operations only after obtaining Revocation of Closure order issued by the Board vide order dated 20.10.2017.	The industry has obtained Extension of Temporary Revocation of Closure order on 07.07.2021 for a period of 6 months.

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2021-12359 - Water sample collected from Bore well, which is located near main entrance gate within the industry premises.

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11	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	4500-SO <sub>4</sub> <sup>-2</sup>	25	400
12	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	4500-B-NO <sub>3</sub> <sup>-</sup> B	10	45
13	Sodium	mg/L	3500-Na B	78	-
14	Potassium	mg/L	3500-K B	3	-
15	Fluoride as F <sup>-</sup>	mg/L	4500-F <sup>-</sup> -C	1.1	1.5
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23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

9. **WHEREAS**, vide reference 9<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 18.01.2022. The industry representative attended the virtual meeting. After detailed discussions, the Committee recommended to forfeit 50% of the Bank Guarantee submitted by the industry i.e., Rs. 50,000/- out of Rs.1.0 Lakh and also recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Three Months with the certain directions to comply with.

10. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** with the following directions to comply with:

1. The industry shall comply with all the CFO conditions issued by the Board.
2. The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the

irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.

3. The industry shall lay metal roads / CC roads within the premises within one month.
4. The industry shall dispose the boiler ash to brick manufacturing industries.
5. The industry shall maintain good housekeeping.
6. **The industry shall submit Bank Guarantee of Rs.50,000/- recouping amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions with a validity for one year within One week and shall extend the same from time to time till further orders from the Board.**
11. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Three Months.
12. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.
13. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
MEMBER SECRETARY

To  
M/s. Sri Padmalaya Parboiled Rice Industry,  
Sy.No. 232, Komarabanda (V),  
Kodad (M), Suryapet District.

**Copy to:**

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry. **He is also requested to ensure that the BG of Rs.50,000/- is forfeited and fresh Bank Guarantee is submitted.**
5. Concerned file.

// T.C.F.B.O //

*B. B. Lirich*

Senior Environmental Engineer (FAC)  
(Task Force)



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**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No. NLG-217/TSPCB/TF/HO/2020- 1816**

**Dt: 27.01.2022**

**Sub :** TSPCB - M/s. Sri Padmalaya Parboiled Rice Industry, Sy.No. 232, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Restoration of Power Supply for a period of Three Months - Orders Issued** - Reg.

**Ref :** 1. Order No.NLG-217/TSPCB/TF/HO/2020-451, dt.07.07.2021.  
2. Hearing held on 18.01.2022.  
3. Order No.NLG-217/TSPCB/TF/HO/2020- dt.27.01.2022.

\* \* \* \* \*

In the 1<sup>st</sup> reference mentioned above, under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 & under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 orders were issued to TSSPDCL to extend the power supply for a period of Six Months to M/s. Sri Padmalaya Parboiled Rice Industry, Sy.No. 232, Komarabanda (V), Kodad (M), Suryapet District.

In the 2<sup>nd</sup> reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 18.01.2022. After careful consideration of all the material facts of the case, it was decided to issue Extension of Temporary Revocation of Closure Orders to the industry for a period of Three Months. Accordingly, the Board issued Extension of Temporary Revocation of Closure Orders to the industry vide reference 3<sup>rd</sup> cited. A copy of the Extension of Temporary Revocation of Closure Order is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to extend the power supply to **M/s. Sri Padmalaya Parboiled Rice Industry, Three Months from the date of issue of this order** for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-  
**MEMBER SECRETARY**

**To**  
**The Superintending Engineer (Operations),**  
**Telangana State Southern Power Distribution Company Ltd.,**  
**Suryapet District.**

**Copy to:-**

1. The Managing Chairman & Director, Telangana State Southern Power Distribution Company, Near Secretariat, Hyderabad for information and necessary action.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The E.E., TSPCB, Regional Office, Nalgonda for information and necessary action.
4. Concerned file.

// T.C.F.B.O //

*Subhishu*  
**Senior Environmental Engineer (FAC)**  
**(Task Force)**



(114) Annexure-9

**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040-23887519

**BY REGD. POST WITH ACK. DUE**

**ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987**

**Order No.NLG-218/TSPCB/TF/HO/2020- 1817**

**Dt: 27.01.2022**

**Sub :** TSPCB - M/s. Sri Raghavendra Swamy Parboiled Rice Industry, Sy.No.234/1 & 242/4, Komarabanda, Kodad (V&M), Suryapet District - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Revocation of Closure Order for a period of Three Months - Orders Issued** - Reg.

**Ref :**

1. Closure Order dt.10.12.2019.
2. Temporary Revocation of Closure order No.NLG-218/TSPCB/UH-V/TF/2020-650, dt.25.08.2020.
3. Extension of Temporary Revocation of Closure order No.NLG-218/TSPCB/UH-V/TF/2020-1515, dt.11.01.2021.
4. CFO renewal order No. 55111/TSPCB/RO-NLG/CFO/2021- 401, dt.22.03.2021 valid upto 31.03.2022.
5. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
6. Extension of Temporary Revocation of Closure Order No.NLG-218/TSPCB/TF/HO/2020-452, dt.07.07.2021.
7. Industry representation dt.28.12.2021.
8. Inspection of the industry by the Board Officials on 28.12.2021.
9. Hearing held on 18.01.2022.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry is located at Sy.No.234/1 & 242/4, Komarabanda, Kodad (V&M), Suryapet District and involved in Paraboiled Rice activity - 16 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued closer order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months. Subsequently, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months vide reference 3<sup>rd</sup> cited.
4. **WHEREAS**, vide reference 4<sup>th</sup> cited, the industry has obtained CFO&HWA order vide dt.22.03.2021 with a validity period upto 31.03.2022.
5. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
6. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order on 07.07.2021 for a period of Six Months.
7. **WHEREAS**, vide reference 7<sup>th</sup> cited, the industry vide letter dated 28.12.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.

8. **WHEREAS**, vide reference 8<sup>th</sup> cited, the Board Officials inspected the industry on 28.12.2021 and Sri I. Banuprasad, Managing partner of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

A). The compliance of the industry on directions stipulated in Extension of temporary revocation of Closure order dt. 07.07.2021 is submitted as below:

S. No	Directions	Present status
1	The industry shall comply with all the CFO conditions issued by the Board.	Submitted below
2	The industry shall regularly operate the ETP and the treated waste water shall be used for on land for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	During the inspection, the ETP was not in operation as the industry is operating Raw Rice milling only.
3	The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly	The industry has provided closed husk room and ash room for storage of husk & ash. But, part of husk observed in open area near husk room.
4	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	Odour is not observed from the industry.
5	The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.	Not complied
6	The industry shall carry out water spraying within the industry premises to control fugitive emissions.	Not Complied
7	The industry shall lay metal roads / CC roads within the premises within 3 months.	The industry has not laid metal roads /CC roads.
8	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
9	The industry shall maintain good housekeeping.	Maintained
10	The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.	The industry has submitted Bank Guarantee of Rs. 1,00,000/- vide letter dt.12.08.2021 with validity period up to 31.07.2022.

B). Compliance of the industry on CFO Schedule-B conditions: CFO order No. 55111/TSPCB/RO-NLG/CFO/2021- 401, dt.22.03.2021 is as given below:

Sl. No	Condition	Compliance
1	The industry shall obtain Revocation of Closure order from the Board.	The industry has obtained Extension of Temporary Revocation of Closure order on 07.07.2021.

2	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:</p> <table border="1" data-bbox="330 215 908 389"> <thead> <tr> <th>Sl.No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process &amp; Washings</td> <td>25 KLD</td> </tr> <tr> <td>2.</td> <td>Boiler Feed</td> <td>5 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>4 KLD</td> </tr> <tr> <td colspan="2" style="text-align: center;">Total</td> <td>34 KLD</td> </tr> </tbody> </table>	Sl.No.	Water Consumption	Quantity	1.	Process & Washings	25 KLD	2.	Boiler Feed	5 KLD	3.	Domestic	4 KLD	Total		34 KLD	Complied
Sl.No.	Water Consumption	Quantity															
1.	Process & Washings	25 KLD															
2.	Boiler Feed	5 KLD															
3.	Domestic	4 KLD															
Total		34 KLD															
3	The industry shall install and operate wet scrubber to the 3 TPH Boiler, as per Board directions dated. 11.01.2021.	Not Complied															
3	A sampling port with removable dummy of not less than 15cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc., A platform with suitable ladder shall be provided below 1 metre of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.	Complied															
4	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below</p> <table border="1" data-bbox="330 833 1040 967"> <thead> <tr> <th>Chimney No</th> <th>Parameter</th> <th>Emission Standards (mg/Nm<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>SPM</td> <td>115</td> </tr> <tr> <td>2</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No	Parameter	Emission Standards (mg/Nm <sup>3</sup> )	1	SPM	115	2	SPM	115	During inspection, the industry is operating Raw Rice milling activity.						
Chimney No	Parameter	Emission Standards (mg/Nm <sup>3</sup> )															
1	SPM	115															
2	SPM	115															
5	<p>The industry shall comply with ambient air quality standards of PM<sub>10</sub> (particulate Matter size less than 10µm) - 100 µg/m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5µm) - 60 µg/m<sup>3</sup>; SO<sub>2</sub> - 80 µg/m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, outside the factory premises at the periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.</p> <p>The following noise level standards shall be complied: Noise Levels : Day time(6 AM to 10 PM) - 75 dB (A) Night time(10 PM to 6 AM) - 70 dB (A)</p>	--															
6	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied															
7	The industry shall regularly operate the ETP and the treated waste water shall be used on land for irrigation within the premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	During the inspection, the ETP was not in operation as the industry is operating Raw Rice milling.															
8	The industry shall store the husk & husk ash in closed rooms only. The industry shall not store the husk & husk ash openly.	The industry has provided closed husk room and ash room for storage of husk & ash. But, part of husk observed in open area near husk room.															
9	The industry shall regularly operate air pollution control equipment installed to the husk fired boiler of capacity 3 TPH.	The industry has provided MDC to 3TPH Boiler as APCE.															

10	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
11	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	Not Complied
12	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	Odour is not observed from the industry.
13	The industry shall install and maintain Water Meters to measure the actual water consumption and waste water generated & treated and maintains records.	The industry has provided water meter at outlet of Bore well and ETP.
14	The industry shall maintain separate energy meter to the ETP and maintain log registers.	Provided separate energy meter to the ETP.
15	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in the vacant places within the industry premises.
16	Qualified technical man power shall be employed to operate the ETP.	--
17	The industry shall take all precautionary and safety measures during process operations.	--
18	The industry shall maintain good housekeeping within the plant premises.	Maintained.
19	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above

Remarks:

1. M/s. Sri Raghavendra Swamy Parboiled Rice Industry is located at Sy.No. 234/1 & 242/4, Komarabanda, Kodad (V&M), Suryapet District and engaged in Parboiled Rice activity - 16 TPD.
2. The industry has obtained CFO from the Board on 22.03.2021 with validity period up to 31.03.2022.
3. The Board issued Extension of temporary revocation of closure order to the industry vide order dt. 07.07.2021 for a period of 6 months. Now, the industry has submitted representation to the Board requesting for extension of revocation of closure order.
4. During inspection, the industry is operating Raw Rice milling activity only. The representative of the industry has informed that, the industry is not operating parboiled section since 1 month due to Boiler maintenance.
5. The industry is having ETP consisting of Collection cum Equalization tank, Settling tanks, Diffused aeration tank & Secondary Settling tank.
6. The industry is having husk fired boiler of capacity 3 TPH and provided Mechanical dust collector in brick room as APCE to control the stack emissions. The industry has not installed wet scrubber as directed by the Board.
7. The industry has provided closed rooms for storage of husk and ash. But, part of husk observed openly near Husk room area.
8. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter and posted the case for next hearing on 20.01.2022.
9. There are 11 Parboiled Rice Mills (1 Rice Mill namely M/s. Kanakamahalahaxmi Parboiled Ricemill became sick) located in the area near to KLR Avenue Colony. It

was observed that due to vehicular movement of Paddy / Rice transportation, fugitive dust emissions are caused to the surroundings and also husk ash emissions from the Boiler stacks.

10. The Ground water sample was analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

- 2021-12363 - Water sample collected from Open well, which is located at North East side of the industry with in the premises.

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				12363	
1	pH		4500-H <sup>+</sup> -B	6.97	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1377	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	9	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	828	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	6	-
6	Total Alkalinity as CaCO <sub>3</sub>	mg/L	2320-B	232	600
7	Total Hardness as CaCO <sub>3</sub>	mg/L	2340-C	388	600
8	Calcium as Ca <sup>2+</sup>	mg/L	3500-Ca B	80	200
9	Magnesium as Mg <sup>2+</sup>	mg/L	3500-Mg B	46	100
10	Chlorides as Cl <sup>-</sup>	mg/L	4500 Cl <sup>-</sup> B	220	1000
11	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	4500-SO <sub>4</sub> <sup>-2</sup>	8	400
12	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	4500-B-NO <sub>3</sub> <sup>-</sup> B	10	45
13	Sodium	mg/L	3500-Na B	52	-
14	Potassium	mg/L	3500-K B	4	-
15	Fluoride as F <sup>-</sup>	mg/L	4500-F <sup>-</sup> -C	1.0	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	22.2	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.1	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

9. **WHEREAS**, vide reference 9<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 18.01.2022. The industry representative attended the virtual meeting. After detailed discussions, the Committee recommended to forfeit 50% of the Bank Guarantee submitted by the industry i.e., Rs. 50,000/- out of Rs.1.0 Lakh and also recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Three Months with the certain directions to comply with.
10. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** with the following directions to comply with:
  1. The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly.

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2. The industry shall regularly operate Air Pollution Control Equipments i.e., mechanical dust collector followed by wet scrubber to control the emissions.
  3. The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.
  4. The industry shall carry out water spraying within the industry premises to control fugitive emissions.
  5. The industry shall immediately start spraying of water on the approach road from highway to avoid dust nuisance during the vehicular movement.
11. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Three Months.
12. These directions are issued under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987
13. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine

Sd/-  
MEMBER SECRETARY

To  
M/s. Sri Raghavendra Swamy Parboiled Rice Industry,  
Sy.No.234/1 & 242/4, Komarabanda,  
Kodad (V&M), Suryapet District.

**Copy to:**

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. **The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.**
5. Concerned file.

// T.C.F.B.O //

*B. Subbairam*

Senior Environmental Engineer (FAC)  
(Task Force)



120

# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040-23887519

**BY REGD. POST WITH ACK. DUE**

**ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988**

**Order No.NLG-218/TSPCB/TF/HO/2020- 1818**

**Dt: 27.01.2022**

**Sub :** TSPCB - M/s. Sri Raghavendra Swamy Parboiled Rice Industry, Sy.No.234/1 & 242/4, Komarabanda, Kodad (V&M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - **Extension of Temporary Revocation of Closure Order for a period of Three Months - Orders Issued** - Reg.

**Ref :**

1. Closure Order dt.10.12.2019.
2. Temporary Revocation of Closure order No.NLG-218/TSPCB/UH-V/TF/2020-650, dt.25.08.2020.
3. Extension of Temporary Revocation of Closure order No.NLG-218/TSPCB/UH-V/TF/2020-1515, dt.11.01.2021.
4. CFO renewal order No. 55111/TSPCB/RO-NLG/CFO/2021- 401, dt.22.03.2021 valid upto 31.03.2022.
5. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
6. Extension of Temporary Revocation of Closure Order No.NLG-218/TSPCB/TF/HO/2020-452, dt.07.07.2021.
7. Industry representation dt.28.12.2021.
8. Inspection of the industry by the Board Officials on 28.12.2021.
9. Hearing held on 18.01.2022.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry is located at Sy.No.234/1 & 242/4, Komarabanda, Kodad (V&M), Suryapet District and involved in Paraboiled Rice activity - 16 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the Board issued closer order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months. Subsequently, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months vide reference 3<sup>rd</sup> cited.
4. **WHEREAS**, vide reference 4<sup>th</sup> cited, the industry has obtained CFO&HWA order vide dt.22.03.2021 with a validity period upto 31.03.2022.
5. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
6. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order on 07.07.2021 for a period of Six Months.
7. **WHEREAS**, vide reference 7<sup>th</sup> cited, the industry vide letter dated 28.12.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.
8. **WHEREAS**, vide reference 8<sup>th</sup> cited, the Board Officials inspected the industry on 28.12.2021 and Sri I. Banuprasad, Managing partner of the industry was present

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and accompanied during inspection. The compliance status of the industry is submitted as below:

A). The compliance of the industry on directions stipulated in Extension of temporary revocation of Closure order dt. 07.07.2021 is submitted as below:

S. No	Directions	Present status
1	The industry shall comply with all the CFO conditions issued by the Board.	Submitted below
2	The industry shall regularly operate the ETP and the treated waste water shall be used for on land for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	During the inspection, the ETP was not in operation as the industry is operating Raw Rice milling only.
3	The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly	The industry has provided closed husk room and ash room for storage of husk & ash. But, part of husk observed in open area near husk room.
4	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	Odour is not observed from the industry.
5	The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.	Not complied
6	The industry shall carry out water spraying within the industry premises to control fugitive emissions.	Not Complied
7	The industry shall lay metal roads / CC roads within the premises within 3 months.	The industry has not laid metal roads /CC roads.
8	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
9	The industry shall maintain good housekeeping.	Maintained
10	The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.	The industry has submitted Bank Guarantee of Rs. 1,00,000/- vide letter dt.12.08.2021 with validity period up to 31.07.2022.

B). Compliance of the industry on CFO Schedule-B conditions: CFO order No. 55111/TSPCB/RO-NLG/CFO/2021- 401, dt.22.03.2021 is as given below:

Sl. No	Condition	Compliance
1	The industry shall obtain Revocation of Closure order from the Board.	The industry has obtained Extension of Temporary Revocation of Closure order on 07.07.2021.

2	<p>The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:</p> <table border="1" data-bbox="338 223 916 389"> <thead> <tr> <th>Sl.No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process &amp; Washings</td> <td>25 KLD</td> </tr> <tr> <td>2.</td> <td>Boiler Feed</td> <td>5 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>4 KLD</td> </tr> <tr> <td colspan="2">Total</td> <td>34 KLD</td> </tr> </tbody> </table>	Sl.No.	Water Consumption	Quantity	1.	Process & Washings	25 KLD	2.	Boiler Feed	5 KLD	3.	Domestic	4 KLD	Total		34 KLD	Complied
Sl.No.	Water Consumption	Quantity															
1.	Process & Washings	25 KLD															
2.	Boiler Feed	5 KLD															
3.	Domestic	4 KLD															
Total		34 KLD															
3	The industry shall install and operate wet scrubber to the 3 TPH Boiler, as per Board directions dated. 11.01.2021.	Not Complied															
3	A sampling port with removable dummy of not less than 15cm diameter shall be provided in the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc., A platform with suitable ladder shall be provided below 1 metre of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform.	Complied															
4	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below</p> <table border="1" data-bbox="338 833 1049 954"> <thead> <tr> <th>Chimney No</th> <th>Parameter</th> <th>Emission Standards (mg/Nm<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>SPM</td> <td>115</td> </tr> <tr> <td>2</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No	Parameter	Emission Standards (mg/Nm <sup>3</sup> )	1	SPM	115	2	SPM	115	During inspection, the industry is operating Raw Rice milling activity.						
Chimney No	Parameter	Emission Standards (mg/Nm <sup>3</sup> )															
1	SPM	115															
2	SPM	115															
5	<p>The industry shall comply with ambient air quality standards of PM<sub>10</sub> (particulate Matter size less than 10µm) - 100 µg/m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5µm) - 60 µg/m<sup>3</sup>; SO<sub>2</sub> - 80 µg/m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, outside the factory premises at the periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.</p> <p>The following noise level standards shall be complied:</p> <p>Noise Levels :</p> <p>Day time(6 AM to 10 PM) - 75 dB (A)</p> <p>Night time(10 PM to 6 AM) - 70 dB (A)</p>	--															
6	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied															
7	The industry shall regularly operate the ETP and the treated waste water shall be used on land for irrigation within the premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	During the inspection, the ETP was not in operation as the industry is operating Raw Rice milling.															
8	The industry shall store the husk & husk ash in closed rooms only. The industry shall not store the husk & husk ash openly.	The industry has provided closed husk room and ash room for storage of husk & ash. But, part of husk observed in open area near husk room.															
9	The industry shall regularly operate air pollution control equipment installed to the husk fired boiler of capacity 3 TPH.	The industry has provided MDC to 3TPH Boiler as APCE.															

10	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
11	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	Not Complied
12	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	Odour is not observed from the industry.
13	The industry shall install and maintain Water Meters to measure the actual water consumption and waste water generated & treated and maintains records.	The industry has provided water meter at outlet of Bore well and ETP.
14	The industry shall maintain separate energy meter to the ETP and maintain log registers.	Provided separate energy meter to the ETP.
15	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in the vacant places within the industry premises.
16	Qualified technical man power shall be employed to operate the ETP.	--
17	The industry shall take all precautionary and safety measures during process operations.	--
18	The industry shall maintain good housekeeping within the plant premises.	Maintained.
19	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above

Remarks:

1. M/s. Sri Raghavendra Swamy Parboiled Rice Industry is located at Sy.No. 234/1 & 242/4, Komarabanda, Kodad (V&M), Suryapet District and engaged in Parboiled Rice activity - 16 TPD.
2. The industry has obtained CFO from the Board on 22.03.2021 with validity period up to 31.03.2022.
3. The Board issued Extension of temporary revocation of closure order to the industry vide order dt. 07.07.2021 for a period of 6 months. Now, the industry has submitted representation to the Board requesting for extension of revocation of closure order.
4. During inspection, the industry is operating Raw Rice milling activity only. The representative of the industry has informed that, the industry is not operating parboiled section since 1 month due to Boiler maintenance.
5. The industry is having ETP consisting of Collection cum Equalization tank, Settling tanks, Diffused aeration tank & Secondary Settling tank.
6. The industry is having husk fired boiler of capacity 3 TPH and provided Mechanical dust collector in brick room as APCE to control the stack emissions. The industry has not installed wet scrubber as directed by the Board.
7. The industry has provided closed rooms for storage of husk and ash. But, part of husk observed openly near Husk room area.
8. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter and posted the case for next hearing on 20.01.2022.
9. There are 11 Parboiled Rice Mills (1 Rice Mill namely M/s. Kanakamahalahxmi Parboiled Ricemill became sick) located in the area near to KLR Avenue Colony. It

was observed that due to vehicular movement of Paddy / Rice transportation, fugitive dust emissions are caused to the surroundings and also husk ash emissions from the Boiler stacks.

10. The Ground water sample was analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

2021-12363 - Water sample collected from Open well, which is located at North East side of the industry with in the premises.

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				12363	
1	pH		4500-H <sup>+</sup> -B	6.97	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1377	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	9	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	828	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	6	-
6	Total Alkalinity as CaCO <sub>3</sub>	mg/L	2320-B	232	600
7	Total Hardness as CaCO <sub>3</sub>	mg/L	2340-C	388	600
8	Calcium as Ca <sup>2+</sup>	mg/L	3500-Ca B	80	200
9	Magnesium as Mg <sup>2+</sup>	mg/L	3500-Mg B	46	100
10	Chlorides as Cl <sup>-</sup>	mg/L	4500 Cl <sup>-</sup> B	220	1000
11	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	4500-SO <sub>4</sub> <sup>-2</sup>	8	400
12	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	4500-B-NO <sub>3</sub> <sup>-</sup> B	10	45
13	Sodium	mg/L	3500-Na B	52	-
14	Potassium	mg/L	3500-K B	4	-
15	Fluoride as F <sup>-</sup>	mg/L	4500-F <sup>-</sup> -C	1.0	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	22.2	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.1	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

9. **WHEREAS**, vide reference 9<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 18.01.2022. The industry representative attended the virtual meeting. After detailed discussions, the Committee recommended to forfeit 50% of the Bank Guarantee submitted by the industry i.e., Rs. 50,000/- out of Rs.1.0 Lakh and also recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Three Months with the certain directions to comply with.

10. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** with the following directions to comply with:

1. The industry shall comply with all the CFO conditions issued by the Board.

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2. The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.
3. The industry shall lay metal roads / CC roads within the premises within one month.
4. The industry shall dispose the boiler ash to brick manufacturing industries.
5. The industry shall maintain good housekeeping.
6. **The industry shall submit Bank Guarantee of Rs.50,000/- recouping amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions with a validity for one year within One week and shall extend the same from time to time till further orders from the Board.**
11. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Three Months.
12. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.
13. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
MEMBER SECRETARY

To  
M/s. Sri Raghavendra Swamy Parboiled Rice Industry,  
Sy.No.234/1 & 242/4, Komarabanda,  
Kodad (V&M), Suryapet District.

Copy to:

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry. **He is also requested to ensure that the BG of Rs.50,000/- is forfeited and fresh Bank Guarantee is submitted.**
5. Concerned file.

// T.C.F.B.O //

*B. V. S. Girish*

Senior Environmental Engineer (FAC)  
(Task Force)

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# TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-218/TSPCB/TF/HO/2020- 1819

Dt: 27.01.2022

**Sub :** TSPCB - M/s. Sri Raghavendra Swamy Parboiled Rice Industry, Sy.No.234/1 & 242/4, Komarabanda, Kodad (V&M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - Extension of Temporary Restoration of Power Supply for a period of Three Months - Orders Issued - Reg.

**Ref :** 1. Order No.NLG-218/TSPCB/TF/HO/2020-453, dt.07.07.2021.  
2. Hearing held on 18.01.2022.  
3. Order No.NLG-218/TSPCB/TF/HO/2020- dt.27.01.2022.

\* \* \* \* \*

In the 1<sup>st</sup> reference mentioned above, under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 & under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 orders were issued to TSSPDCL to extend the power supply for a period of Six Months to M/s. Sri Raghavendra Swamy Parboiled Rice Industry, Sy.No.234/1 & 242/4, Komarabanda, Kodad (V&M), Suryapet District.

In the 2<sup>nd</sup> reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 18.01.2022. After careful consideration of all the material facts of the case, it was decided to issue Extension of Temporary Revocation of Closure Orders to the industry for a period of Three Months. Accordingly, the Board issued Extension of Temporary Revocation of Closure Orders to the industry vide reference 3<sup>rd</sup> cited. A copy of the Extension of Temporary Revocation of Closure Order is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to extend the power supply to **M/s. Sri Raghavendra Swamy Parboiled Rice Industry, Sy.No.234/1 & 242/4, Komarabanda, Kodad (V&M), Suryapet District for a period of Three Months from the date of issue of this order** for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-  
MEMBER SECRETARY

To  
The Superintending Engineer (Operations),  
Telangana State Southern Power Distribution Company Ltd.,  
Suryapet District.

**Copy to:**

1. The Managing Chairman & Director, Telangana State Southern Power Distribution Company, Near Secretariat, Hyderabad for information and necessary action.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The E.E., TSPCB, Regional Office, Nalgonda for information and necessary action.
4. Concerned file.

// T.C.F.B.O //

*BSVBS Girisish*

Senior Environmental Engineer (FAC)  
(Task Force)



(127) Annexure-10  
**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040-23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-219/TSPCB/TF/HO/2020-1821

Dt: 27.01.2022

**Sub :** TSPCB - M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Sy.No.243, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 - Extension of Temporary Revocation of Closure Order for a period of Three Months - Orders Issued - Reg.

COPIES

DESPATCH NO:

DATE:

- Ref :**
1. CFO Order dt.23.07.2018, validity upto 31.03.2028.
  2. Closure Order dt.10.12.2019.
  3. Temporary Revocation of Closure order No.NLG-219/TSPCB/UH-V/TF/2020-643, dt.25.08.2020.
  4. Extension of Temporary Revocation of Closure order No.NLG-219/TSPCB/UH-V/TF/2020-1513, dt.11.01.2021.
  5. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
  6. Extension of Temporary Revocation of Closure Order No.NLG-219/TSPCB/TF/HO/2020-454, dt.07.07.2021.
  7. Industry representation dt.28.12.2021.
  8. Inspection of the industry by the Board Officials on 28.12.2021.
  9. Hearing held on 18.01.2022.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry is located at Sy.No.243, Komarabanda (V) Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 26 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the industry has obtained CFO&HWA order vide dt.23.07.2018 with a validity period upto 31.03.2028.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued closer order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months. Subsequently, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months vide reference 4<sup>th</sup> cited.
5. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
6. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order on 07.07.2021 for a period of Six Months.
7. **WHEREAS**, vide reference 7<sup>th</sup> cited, the industry vide letter dated 28.12.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.
8. **WHEREAS**, vide reference 8<sup>th</sup> cited, the Board Officials inspected the industry on 28.12.2021 and Sri K. Ramakrishna, Manager of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

A). Compliance of the industry on directions stipulated in Extension of Temporary Revocation of Closure order dt. 07.07.2021 is submitted as below:

S. No	Directions	Present status
1	The industry shall comply with all the CFO conditions issued by the Board.	Submitted below
2	The industry shall regularly operate the ETP and the treated waste water shall be used for on land for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	During inspection, the ETP is not in operation as the industry was not in operation due to boiler maintenance.
3	The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly	The industry has provided closed husk room and ash room for storage of husk & ash. However, part of husk observed outside the husk room.
4	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	Odour is not observed from the industry.
5	The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.	Not complied
6	The industry shall carry out water spraying within the industry premises to control fugitive emissions.	Water sprinklers provided at ash room.
7	The industry shall lay metal roads / CC roads within the premises within 3 months.	The industry has not laid metal roads /CC roads.
8	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
9	The industry shall maintain good housekeeping.	Maintained
10	The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.	The industry has submitted Bank Guarantee of Rs. 1,00,000/- vide letter dt.26.07.2021 with validity period up to 22.07.2022.

B). Compliance of the industry on CFO schedule-B conditions: CFO Order No. TSPCB/ZO/RCP/NLG/943/CFO/2018-1095, Dt:23.07.2018 is as given below:

S No	Condition	Compliance
1	As per the Board circular No.91 dated 10.05.2018 "the payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1 <sup>st</sup> quarter of every financial year (April - June) is mandatory for the industry / project. Failing which, the validity of the Consent order automatically stands cancelled and operation of the industry / project without valid Consent attracts penal action under the provision of water Act, Air Act & Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.	The industry has paid consent fee for a period up to 31.01.2027.
2	As committed by the industry vide letter dated 23.07.2018, shall provide the sampling port hole, platform & ladder to the stack attached to the boiler for monitoring of the stack emissions and shall provide the water meters at consumption and generation points and also energy meter to the APCE within three months period and report the compliance at RO Nalgonda.	Complied.
3	The industry shall take steps to reduce water consumption to the extent possible and consumption	Complied.

shall NOT exceed the quantities mentioned below:								
S.No.	Water Consumption	Quantity						
1.	Process & Washings	36.0 KLD						
2.	Boiler Feed	5.0 KLD						
3.	Domestic	5.0 KLD						
	Total:	46.0 KLD						
4	A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform <sup>3</sup> .	Complied.						
5	The emissions shall not contain constituents in excess of the prescribed limits mentioned below. <table border="1" style="margin-left: 20px;"> <thead> <tr> <th style="text-align: center;">Chimney No.</th> <th style="text-align: center;">Parameter</th> <th style="text-align: center;">Emission standards (mg/NM<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td style="text-align: center;">SPM</td> <td style="text-align: center;">115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )	1	SPM	115	--
Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )						
1	SPM	115						
6	The industry shall comply with ambient air quality standards of PM <sub>10</sub> (particulate Matter size less than 10µm) - 100 µg/m <sup>3</sup> ; PM <sub>2.5</sub> (Particulate Matter size less than 2.5µm) - 60 µg/m <sup>3</sup> ; SO <sub>2</sub> - 80 µg/m <sup>3</sup> ; NO <sub>x</sub> - 80 µg/m <sup>3</sup> , outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied. The following noise level standards shall be complied: Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)	--						
7	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied.						
8	The industry shall regularly operate the ETP and the treated waste water shall be used for on land irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	During inspection, the ETP is not in operation as the industry was not in operation due to boiler maintenance.						
9	The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.	The industry has provided closed husk room and ash room for storage of husk & ash. However, part of husk observed outside the husk room.						
10	The industry shall regularly operate Air Pollution Control Equipments i.e., Mechanical dust collector installed to the husk fired boiler of capacity 3 TPH.	The industry has provided Cyclone dust collector followed by Wet Scrubber to the 3 TPH Boiler as APCE.						
11	The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge shall used as manure in the industry premises.	Complied.						
12	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	Water sprinklers provided at ash shed for suppression of the fugitive emission.						
13	The industry shall install flow meters to measure the actual water consumption; waste water generated, treated & disposed and maintain log register as per the meter readings.	Complied.						

14	The industry shall provide separate energy meter to the air pollution control system & ETP and maintain a log register to record the readings.	Energy meter provided to ETP.
15	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	Odour is not observed from the industry.
16	The industry shall not discharge any waste water outside the plant premises under any circumstances.	During the inspection, no discharges were observed outside the industry premises.
17	The industry shall remit water cess dues as per assessment orders as and when issued by the Board.	---
18	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in vacant place within the premises.
19	Qualified technical man power shall be employed to operate the ETP	Complied.
20	The industry shall take all precautionary and safety measures during process operations.	--
21	The industry shall maintain good housekeeping within the plant premises.	Maintained.
22	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above.

## Remarks:

1. M/s. Sri Venkata Lakshmi Parboiled Rice Mill is located at Sy. No. 243, Komarabanda (V) Kodad (M), Suryapet District and engaged in Parboiled Rice activity - 26 TPD.
2. The industry has obtained CFO from the Board on 23.07.2018 with validity period up to 31.03.2028.
3. The Board issued Extension of Temporary revocation of closure order to the industry vide order dated. 07.07.2021 for a period of 6 months. Now, the industry has submitted representation to the Board requesting for extension of revocation of the closure order.
4. During inspection, the industry was not in operation due to boiler maintenance.
5. The industry has provided ETP consisting of Collection cum Equalization tank, Diffused Aeration tank, settling tank, Filter feed tank, Multi media filter and Sludge drying beds.
6. The industry is having husk fired boiler of capacity 3 TPH and provided Cyclone dust collector followed by wet scrubber as APCE to control the stack emissions.
7. The industry has provided closed rooms for storage of husk & ash. However, part of husk observed outside the husk room.
8. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter and posted the case for next hearing on 20.01.2022.
9. There are 11 Parboiled Rice Mills (1 Rice Mill namely M/s. Kanakamahalaxmi Parboiled Ricemill became sick) located in the area near to KLR Avenue Colony. It was observed that due to vehicular movement of Paddy / Rice transportation, fugitive dust emissions are is caused to the surroundings and also husk ash emissions from the Boiler stacks.
10. The sample was analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

2021 - 12360	-	Water sample collected from Bore well, which is located near South West fencing within the industry premises
--------------	---	--

S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				12360	
1	pH		4500-H <sup>+</sup> -B	6.62	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1200	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	18	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	731	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	8	-
6	Total Alkalinity as CaCO <sub>3</sub>	mg/L	2320-B	204	600
7	Total Hardness as CaCO <sub>3</sub>	mg/L	2340-C	332	600
8	Calcium as Ca <sup>2+</sup>	mg/L	3500-Ca B	64	200
9	Magnesium as Mg <sup>2+</sup>	mg/L	3500-Mg B	42	100
10	Chlorides as Cl <sup>-</sup>	mg/L	4500 Cl <sup>-</sup> B	190	1000
11	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	4500-SO <sub>4</sub> <sup>-2</sup>	18	400
12	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	4500-B-NO <sub>3</sub> <sup>-</sup> B	6	45
13	Sodium	mg/L	3500-Na B	50	-
14	Potassium	mg/L	3500-K B	4	-
15	Fluoride as F <sup>-</sup>	mg/L	4500-F <sup>-</sup> -C	0.75	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	24.2	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.2	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

9. **WHEREAS**, vide reference 9<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 18.01.2022. The industry representative attended the virtual meeting. After detailed discussions, the Committee recommended to forfeit 50% of the Bank Guarantee submitted by the industry i.e., Rs. 50,000/- out of Rs.1.0 Lakh and also recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Three Months with the certain directions to comply with.
10. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** with the following directions to comply with:
1. The industry shall comply with all the CFO conditions issued by the Board.

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2. The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.
3. The industry shall lay metal roads / CC roads within the premises within one month.
4. The industry shall dispose the boiler ash to brick manufacturing industries.
5. The industry shall maintain good housekeeping.
6. **The industry shall submit Bank Guarantee of Rs.50,000/- recouping amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions with a validity for one year within One week and shall extend the same from time to time till further orders from the Board.**
11. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Three Months.
12. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.
13. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
MEMBER SECRETARY

To  
M/s. Sri Venkata Lakshmi Parboiled Rice Mill,  
Sy.No.243, Komarabanda (V),  
Kodad (M), Suryapet District.

**Copy to:**

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. **The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.**
5. Concerned file.

// T.C.F.B.O //

*B. Subbairam*

Senior Environmental Engineer (FAC)  
(Task Force)

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(133)

**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040-23887519

**BY REGD. POST WITH ACK. DUE**

**ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987**

**Order No.NLG-219/TSPCB/TF/HO/2020- 1820**

**Dt: 27.01.2022**

**Sub :** TSPCB - M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Sy.No.243, Komarabanda (V), Kodad (M), Suryapet District - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Revocation of Closure Order for a period of Three Months - Orders Issued** - Reg.

COPIES  
DESPATCH NO:

DATE

- Ref :**
1. CFO Order dt.23.07.2018, validity upto 31.03.2028.
  2. Closure Order dt.10.12.2019.
  3. Temporary Revocation of Closure order No.NLG-219/TSPCB/UH-V/TF/2020-643, dt.25.08.2020.
  4. Extension of Temporary Revocation of Closure order No.NLG-219/TSPCB/UH-V/TF/2020-1513, dt.11.01.2021.
  5. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
  6. Extension of Temporary Revocation of Closure Order No.NLG-219/TSPCB/TF/HO/2020-454, dt.07.07.2021.
  7. Industry representation dt.28.12.2021.
  8. Inspection of the industry by the Board Officials on 28.12.2021.
  9. Hearing held on 18.01.2022.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry is located at Sy.No.243, Komarabanda (V) Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 26 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the industry has obtained CFO&HWA order vide dt.23.07.2018 with a validity period upto 31.03.2028.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued closer order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months. Subsequently, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months vide reference 4<sup>th</sup> cited.
5. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
6. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order on 07.07.2021 for a period of Six Months.
7. **WHEREAS**, vide reference 7<sup>th</sup> cited, the industry vide letter dated 28.12.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.
8. **WHEREAS**, vide reference 8<sup>th</sup> cited, the Board Officials inspected the industry on 28.12.2021 and Sri K. Ramakrishna, Manager of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

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A). Compliance of the industry on directions stipulated in Extension of Temporary Revocation of Closure order dt. 07.07.2021 is submitted as below:

S. No	Directions	Present status
1	The industry shall comply with all the CFO conditions issued by the Board.	Submitted below
2	The industry shall regularly operate the ETP and the treated waste water shall be used for on land for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	During inspection, the ETP is not in operation as the industry was not in operation due to boiler maintenance.
3	The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly	The industry has provided closed husk room and ash room for storage of husk & ash. However, part of husk observed outside the husk room.
4	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	Odour is not observed from the industry.
5	The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.	Not complied
6	The industry shall carry out water spraying within the industry premises to control fugitive emissions.	Water sprinklers provided at ash room.
7	The industry shall lay metal roads / CC roads within the premises within 3 months.	The industry has not laid metal roads /CC roads.
8	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
9	The industry shall maintain good housekeeping.	Maintained
10	The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.	The industry has submitted Bank Guarantee of Rs. 1,00,000/- vide letter dt.26.07.2021 with validity period up to 22.07.2022.

B). Compliance of the industry on CFO schedule-B conditions: CFO Order No. TSPCB/ZO/RCP/NLG/943/CFO/2018-1095, Dt:23.07.2018 is as given below:

S No	Condition	Compliance
1	As per the Board circular No.91 dated 10.05.2018 "the payment of annual consent fee for every financial year (i.e., April to March) within the stipulated time period i.e., 1 <sup>st</sup> quarter of every financial year (April - June) is mandatory for the industry / project. Failing which, the validity of the Consent order automatically stands cancelled and operation of the industry / project without valid Consent attracts penal action under the provision of water Act, Air Act & Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.	The industry has paid consent fee for a period up to 31.01.2027.
2	As committed by the industry vide letter dated 23.07.2018, shall provide the sampling port hole, platform & ladder to the stack attached to the boiler for monitoring of the stack emissions and shall provide the water meters at consumption and generation points and also energy meter to the APCE within three months period and report the compliance at RO Nalgonda.	Complied.
3	The industry shall take steps to reduce water consumption to the extent possible and consumption	Complied.

shall NOT exceed the quantities mentioned below:								
S.No.	Water Consumption	Quantity						
1.	Process & Washings	36.0 KLD						
2.	Boiler Feed	5.0 KLD						
3.	Domestic	5.0 KLD						
	Total:	46.0 KLD						
4	A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform <sup>3</sup> .	Complied.						
5	The emissions shall not contain constituents in excess of the prescribed limits mentioned below.	--						
	<table border="1"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission standards (mg/NM<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )	1	SPM	115	
Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )						
1	SPM	115						
6	The industry shall comply with ambient air quality standards of PM <sub>10</sub> (particulate Matter size less than 10µm) - 100 µg/m <sup>3</sup> ; PM <sub>2.5</sub> (Particulate Matter size less than 2.5µm) - 60 µg/m <sup>3</sup> ; SO <sub>2</sub> - 80 µg/m <sup>3</sup> ; NO <sub>x</sub> - 80 µg/m <sup>3</sup> , outside the factory premises at the periphery of the industry. Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied. The following noise level standards shall be complied: Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A) Night time (10 PM to 6 AM) - 70 dB (A)	--						
7	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied.						
8	The industry shall regularly operate the ETP and the treated waste water shall be used for on land irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	During inspection, the ETP is not in operation as the industry was not in operation due to boiler maintenance.						
9	The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.	The industry has provided closed husk room and ash room for storage of husk & ash. However, part of husk observed outside the husk room.						
10	The industry shall regularly operate Air Pollution Control Equipments i.e., Mechanical dust collector installed to the husk fired boiler of capacity 3 TPH.	The industry has provided Cyclone dust collector followed by Wet Scrubber to the 3 TPH Boiler as APCE.						
11	The industry shall dispose the boiler ash to brick manufacturing industries and ETP sludge shall used as manure in the industry premises.	Complied.						
12	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	Water sprinklers provided at ash shed for suppression of the fugitive emission.						
13	The industry shall install flow meters to measure the actual water consumption; waste water generated,	Complied.						

	treated & disposed and maintain log register as per the meter readings.	
14	The industry shall provide separate energy meter to the air pollution control system & ETP and maintain a log register to record the readings.	Energy meter provided to ETP.
15	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	Odour is not observed from the industry.
16	The industry shall not discharge any waste water outside the plant premises under any circumstances.	During the inspection, no discharges were observed outside the industry premises.
17	The industry shall remit water cess dues as per assessment orders as and when issued by the Board.	---
18	The industry shall develop 10 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry and shall have sufficient land at the rate of 1 Acre for 10 kilo Litre of treated effluent discharge.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in vacant place within the premises.
19	Qualified technical man power shall be employed to operate the ETP	Complied.
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21	The industry shall maintain good housekeeping within the plant premises.	Maintained.
22	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above.

Remarks:

1. M/s. Sri Venkata Lakshmi Parboiled Rice Mill is located at Sy. No. 243, Komarabanda (V) Kodad (M), Suryapet District and engaged in Parboiled Rice activity - 26 TPD.
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3. The Board issued Extension of Temporary revocation of closure order to the industry vide order dated. 07.07.2021 for a period of 6 months. Now, the industry has submitted representation to the Board requesting for extension of revocation of the closure order.
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10. The sample was analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

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11	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	4500-SO <sub>4</sub> <sup>-2</sup>	18	400
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25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

9. **WHEREAS**, vide reference 9<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 18.01.2022. The industry representative attended the virtual meeting. After detailed discussions, the Committee recommended to forfeit 50% of the Bank Guarantee submitted by the industry i.e., Rs. 50,000/- out of Rs.1.0 Lakh and also recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Three Months with the certain directions to comply with.

10. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** with the following directions to comply with:
1. The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly.
  2. The industry shall regularly operate Air Pollution Control Equipments i.e., mechanical dust collector followed by wet scrubber to control the emissions.
  3. The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.
  4. The industry shall carry out water spraying within the industry premises to control fugitive emissions.
  5. The industry shall immediately start spraying of water on the approach road from highway to avoid dust nuisance during the vehicular movement.
11. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Three Months.
12. These directions are issued under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
13. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
MEMBER SECRETARY

To  
M/s. Sri Venkata Lakshmi Parboiled Rice Mill,  
Sy.No.243, Komarabanda (V),  
Kodad (M), Suryapet District.

**Copy to:**

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. **The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.**
5. Concerned file.

// T.C.F.B.O //

*Bob Girish*

Senior Environmental Engineer (FAC)  
(Task Force)



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**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No.NLG-219/TSPCB/TF/HO/2020- 1822**

**Dt: 27.01.2022**

**Sub :** TSPCB - M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Sy.No.243, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Restoration of Power Supply for a period of Three Months - Orders Issued** - Reg.

*C. A. Rao*  
DESPATCH NO:

DATE

**Ref :** 1. Order No.NLG-219/TSPCB/TF/HO/2020-455, dt.07.07.2021.  
2. Hearing held on 18.01.2022.  
3. Order No.NLG-219/TSPCB/TF/HO/2020- dt. 27.01.2022.

\* \* \* \* \*

In the 1<sup>st</sup> reference mentioned above, under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 & under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 orders were issued to TSSPDCL to extend the power supply for a period of Six Months to M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Sy.No.243, Komarabanda (V), Kodad (M), Suryapet District.

In the 2<sup>nd</sup> reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 18.01.2022. After careful consideration of all the material facts of the case, it was decided to issue Extension of Temporary Revocation of Closure Orders to the industry for a period of Three Months. Accordingly, the Board issued Extension of Temporary Revocation of Closure Orders to the industry vide reference 3<sup>rd</sup> cited. A copy of the Extension of Temporary Revocation of Closure Order is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to extend the power supply to **M/s. Sri Venkata Lakshmi Parboiled Rice Mill, Sy.No.243, Komarabanda (V), Kodad (M), Suryapet District for a period of Three Months from the date of issue of this order** for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-  
MEMBER SECRETARY

To  
The Superintending Engineer (Operations),  
Telangana State Southern Power Distribution Company Ltd.,  
Suryapet District.

**Copy to:**

1. The Managing Chairman & Director, Telangana State Southern Power Distribution Company, Near Secretariat, Hyderabad for information and necessary action.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The E.E., TSPCB, Regional Office, Nalgonda for information and necessary action.
4. Concerned file.

// T.C.F.B.O //

*B. V. B. G. R. S.*

Senior Environmental Engineer (FAC)  
(Task Force)

A



(14)

Annexure-11

**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040-23887519

**BY REGD. POST WITH ACK. DUE**

**ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987**

**Order No.NLG-221/TSPCB/TF/HO/2020- 1823**

**Dt: 27.01.2022**

**Sub :** TSPCB - M/s. Sri Venkataramana Parboiled Modern Rice Mill, Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District - Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Revocation of Closure Order for a period Three Months - Orders Issued** - Reg.

- Ref :**
1. CFO Order dt.31.12.2018 validity upto 31.03.2028.
  2. Closure Order dt.10.12.2019.
  3. Temporary Revocation of Closure order No.NLG-221/TSPCB/UH-V/TF/2020-645, dt.25.08.2020.
  4. Extension of Temporary Revocation of Closure order No.NLG-221/TSPCB/UH-V/TF/2020-1511, dt.11.01.2021.
  5. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
  6. Extension of Temporary Revocation of Closure Order No.NLG-221/TSPCB/TF/HO/2020-456, dt.07.07.2021.
  7. Industry representation dt.28.12.2021.
  8. Inspection of the industry by the Board Officials on 28.12.2021.
  9. Hearing held on 18.01.2022.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry is located at Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 21 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the industry has obtained CFO&HWA order vide dt.31.12.2018 with a validity period upto 31.03.2028.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued closer order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months. Subsequently, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months vide reference 4<sup>th</sup> cited
5. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
6. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order on 07.07.2021 for a period of Six Months.
7. **WHEREAS**, vide reference 7<sup>th</sup> cited, the industry vide letter dated 28.12.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.

8. **WHEREAS**, vide reference 8<sup>th</sup> cited, the Board Officials inspected the industry on 28.12.2021 and Sri K. Srinivas, Partner of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

A). The compliance of the industry on directions stipulated in extension of temporary revocation of Closure order dt. 07.07.2021 is submitted as below:

S. No	Directions	Present status
1	The industry shall comply with all the CFO conditions issued by the Board.	Submitted below
2	The industry shall regularly operate the ETP and the treated waste water shall be used for on land for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	During inspection, the ETP is not in operation as the industry was not in operation due to the industry is under maintenance.
3	The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly	The industry has provided closed rooms for storage of husk & ash. But, part of ash was observed near boiler area and some of husk openly observed in front of husk room.
4	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	Odour is not observed from the industry.
5	The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.	Not complied
6	The industry shall carry out water spraying within the industry premises to control fugitive emissions.	Not Complied
7	The industry shall lay metal roads / CC roads within the premises within 3 months.	The industry has not laid metal roads /CC roads.
8	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
9	The industry shall maintain good housekeeping.	Maintained
10	The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.	The industry has submitted Bank Guarantee of Rs. 1,00,000/- vide letter dt.05.08.2021 with validity period up to 04.08.2022.

B). Compliance of the industry on CFO schedule-B conditions: CFO Order No. TSPCB/ZO/RCP/NLG/1110/CFO/2018-1657, Dt:31.12.2018 is as given below:

S. No.	Condition	Compliance															
1	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:	Complied.															
	<table border="1"> <thead> <tr> <th>S.No.</th> <th>Water Consumption</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Process &amp; Washings</td> <td>30.0 KLD</td> </tr> <tr> <td>2.</td> <td>Boiler Feed</td> <td>10.0 KLD</td> </tr> <tr> <td>3.</td> <td>Domestic</td> <td>2.0 KLD</td> </tr> <tr> <td></td> <td>Total:</td> <td>42 KLD</td> </tr> </tbody> </table>	S.No.	Water Consumption	Quantity	1.	Process & Washings	30.0 KLD	2.	Boiler Feed	10.0 KLD	3.	Domestic	2.0 KLD		Total:	42 KLD	
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3.	Domestic	2.0 KLD															
	Total:	42 KLD															

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2	A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform <sup>3</sup> .	Complied.						
3	The emissions shall not contain constituents in excess of the prescribed limits mentioned below. <table border="1" data-bbox="376 478 1015 585"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission standards (mg/NM<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td>1 &amp; 2</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )	1 & 2	SPM	115	--
Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )						
1 & 2	SPM	115						
4	The industry shall comply with ambient air quality standards of PM <sub>10</sub> (particulate Matter size less than 10µm) – 100 µg/m <sup>3</sup> ; PM <sub>2.5</sub> (Particulate Matter size less than 2.5µm) – 60 µg/m <sup>3</sup> ; SO <sub>2</sub> – 80 µg/m <sup>3</sup> ; NO <sub>x</sub> – 80 µg/m <sup>3</sup> , outside the factory premises at the periphery of the industry.  Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.  The following noise level standards shall be complied: Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)  Night time (10 PM to 6 AM) - 70 dB (A)	--						
5	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied.						
6	The industry shall regularly operate the ETP and the treated waste water shall be used for on land irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	During inspection, the ETP is not in operation as the industry was not in operation due to the industry is under maintenance.						
7	The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.	The industry has provided closed rooms for storage of husk & ash. But, part of ash was observed near boiler area and some of husk openly observed in front of husk room.						
8	The industry shall regularly operate Air Pollution Control Equipments i.e., Mechanical dust collector followed by wet scrubber installed to the husk fired boiler of capacity 2 TPH.	Complied.						
9	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied						
10	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	Not provided						
11	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	Odour is not observed from the industry.						
12	The industry shall not discharge any waste water outside the factory premises.	During the inspection, no discharges were observed.						

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13	The industry shall remit water cess dues as per assessment orders as and when issued by the Board.	---
14	The industry shall develop minimum 5 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in the vacant places within the industry premises.
15	The industry shall install digital flow meters with totalizer to measure the actual water consumption and waste water generated & treated and maintains registers.	The industry has provided separate water meters for bore well for water consumption and at outlet of ETP for wastewater.
16	The industry shall provide separate energy meter to the ETP and to the Air Pollution Control Equipment and maintain log registers.	Separate energy meter is provided to ETP.
17	Qualified technical man power shall be employed to operate the ETP	Complied
18	The industry shall take all precautionary and safety measures during process operations.	--
19	The industry shall maintain good housekeeping within the plant premises.	Maintained
20	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above.

Remarks:

1. M/s. Sri Venkataramana Parboiled Modern Rice Mill is located at Sy No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled rice activity - 21 TPD.
2. The industry has obtained CFO from the Board on 31.12.2018 with validity period up to 31.12.2028.
3. The Board issued extension of temporary revocation of closure order to the industry vide order dated. 07.07.2021 with a period of 6 months. Now, the industry has submitted representation to the Board requesting for extension of revocation of closure order.
4. During inspection, the industry was not in operation due to the industry is under maintenance.
5. The industry is having ETP consisting of Collection cum Equalization tank, Diffused aeration tank, settling tanks, Filter feed tank, Multi media filter.
6. The industry is having husk fired boiler of capacity 2 TPH and provided Mechanical Dust Collector followed by Wet Scrubber as APCE to control the stack emissions.
7. The industry has provided closed rooms for storage of husk & ash. But, part of ash was observed near boiler area and some of husk openly observed in front of husk room.
8. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter and posted the case for next hearing on 20.01.2022.
9. There are 11 Parboiled Rice Mills (1 Rice Mill namely M/s. Kanakamahalaxmi Parboiled Ricemill became sick) located in the area near to KLR Avenue Colony. It was observed that due to vehicular movement of Paddy / Rice transportation, fugitive dust emissions are is caused to the surroundings and also husk ash emissions from the Boiler stacks.

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10. The sample was analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

2021-12361	:	Water sample collected from Bore well, which is located North East side within the industry premises
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S. No	Parameter	Units	Method No*	Results	Standards
				12361	as per IS 10500 : 2012 Permissible Limit
1	pH		4500-H <sup>+</sup> -B	6.59	6.5 to 8.5
2	E. Conductivity	µmhos/cm	2510-B	1750	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	13	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	1061	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	10	-
6	Total Alkalinity as CaCO <sub>3</sub>	mg/L	2320-B	240	600
7	Total Hardness as CaCO <sub>3</sub>	mg/L	2340-C	460	600
8	Calcium as Ca <sup>2+</sup>	mg/L	3500-Ca B	98	200
9	Magnesium as Mg <sup>2+</sup>	mg/L	3500-Mg B	52	100
10	Chlorides as Cl <sup>-</sup>	mg/L	4500 Cl <sup>-</sup> B	320	1000
11	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	4500-SO <sub>4</sub> <sup>-2</sup>	35	400
12	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	4500-B-NO <sub>3</sub> <sup>-</sup> B	8	45
13	Sodium	mg/L	3500-Na B	80	-
14	Potassium	mg/L	3500-K B	2	-
15	Fluoride as F <sup>-</sup>	mg/L	4500-F -C	0.81	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	27.3	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.6	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

9. **WHEREAS**, vide reference 9<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 18.01.2021. The industry representative attended the virtual meeting. After detailed discussions, the Committee recommended to forfeit 50% of the Bank Guarantee submitted by the industry i.e., Rs. 50,000/- out of Rs.1.0 Lakh and also recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Three Months with the certain directions to comply with.

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10. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** with the following directions to comply with:
1. The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly.
  2. The industry shall regularly operate Air Pollution Control Equipments i.e., mechanical dust collector followed by wet scrubber to control the emissions.
  3. The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.
  4. The industry shall carry out water spraying within the industry premises to control fugitive emissions.
  5. The industry shall immediately start spraying of water on the approach road from highway to avoid dust nuisance during the vehicular movement.
11. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Three Months.
12. These directions are issued under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987.
13. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
MEMBER SECRETARY

To  
M/s. Sri Venkataramana Parboiled Modern Rice Mill,  
Sy.No.230/1A & 230/2,  
Komarabanda (V), Kodad (M),  
Suryapet District.

**Copy to:**

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. **The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry.**
5. Concerned file.

// T.C.F.B.O //

*B.S.B. (Signature)*

Senior Environmental Engineer (FAC)  
(Task Force)



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**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040-23887519

**BY REGD. POST WITH ACK. DUE**

**ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988**

**Order No.NLG-221/TSPCB/TF/HO/2020- 1824**

**Dt: 27.01.2022**

**Sub :** TSPCB - M/s. Sri Venkataramana Parboiled Modern Rice Mill, Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Revocation of Closure Order for a period Three Months - Orders Issued** - Reg.

- Ref :**
1. CFO Order dt.31.12.2018 validity upto 31.03.2028.
  2. Closure Order dt.10.12.2019.
  3. Temporary Revocation of Closure order No.NLG-221/TSPCB/UH-V/TF/2020-645, dt.25.08.2020.
  4. Extension of Temporary Revocation of Closure order No.NLG-221/TSPCB/UH-V/TF/2020-1511, dt.11.01.2021.
  5. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
  6. Extension of Temporary Revocation of Closure Order No.NLG-221/TSPCB/TF/HO/2020-456, dt.07.07.2021.
  7. Industry representation dt.28.12.2021.
  8. Inspection of the industry by the Board Officials on 28.12.2021.
  9. Hearing held on 18.01.2022.

\* \* \* \* \*

1. **WHEREAS**, you are operating the industry is located at Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District and involved in Paraboiled Rice activity - 21 TPD.
2. **WHEREAS**, vide reference 1<sup>st</sup> cited, the industry has obtained CFO&HWA order vide dt.31.12.2018 with a validity period upto 31.03.2028.
3. **WHEREAS**, vide reference 2<sup>nd</sup> cited, the Board issued closer order by Zonal Office, RC Puram on 10.12.2019 for causing air & water pollution problems in the surrounding area. As per the orders, the TSSPDCL has disconnected the Power supply to the industry.
4. **WHEREAS**, vide reference 3<sup>rd</sup> cited, the Board issued Temporary Revocation of Closure Order on 25.08.2020 for a period Three Months. Subsequently, the Board issued Extension of Temporary Revocation of Closure Order on 11.01.2021 for a period Six Months vide reference 4<sup>th</sup> cited
5. **WHEREAS**, vide reference 5<sup>th</sup> cited, Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed O.A. No 90 of 2021 in Hon'ble NGT, Chennai in against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District.
6. **WHEREAS**, vide reference 6<sup>th</sup> cited, the Board issued Extension of Temporary Revocation of Closure Order on 07.07.2021 for a period of Six Months.
7. **WHEREAS**, vide reference 7<sup>th</sup> cited, the industry vide letter dated 28.12.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Orders.

8. **WHEREAS**, vide reference 8<sup>th</sup> cited, the Board Officials inspected the industry on 28.12.2021 and Sri K. Srinivas, Partner of the industry was present and accompanied during inspection. The compliance status of the industry is submitted as below:

A). The compliance of the industry on directions stipulated in extension of temporary revocation of Closure order dt. 07.07.2021 is submitted as below:

S. No	Directions	Present status
1	The industry shall comply with all the CFO conditions issued by the Board.	Submitted below
2	The industry shall regularly operate the ETP and the treated waste water shall be used for on land for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.	During inspection, the ETP is not in operation as the industry was not in operation due to the industry is under maintenance.
3	The industry shall store the husk & husk ash in closed rooms only and the husk room & ash room shall be designed accordingly. The industry shall not store the husk & ash openly	The industry has provided closed rooms for storage of husk & ash. But, part of ash was observed near boiler area and some of husk openly observed in front of husk room.
4	The industry shall not cause any air pollution / odour nuisance / dust nuisance in the surrounding environment.	Odour is not observed from the industry.
5	The industry shall carry out water spraying on the approach road from highway to Mill approach road to avoid dust during the vehicular movement.	Not complied
6	The industry shall carry out water spraying within the industry premises to control fugitive emissions.	Not Complied
7	The industry shall lay metal roads / CC roads within the premises within 3 months.	The industry has not laid metal roads /CC roads.
8	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied
9	The industry shall maintain good housekeeping.	Maintained
10	The industry shall submit fresh BG of Rs.1 Lakh with a validity period of one year within a week towards compliance of above directions and further extend the validity from time to time till further orders of the Board.	The industry has submitted Bank Guarantee of Rs. 1,00,000/- vide letter dt.05.08.2021 with validity period up to 04.08.2022.

B). Compliance of the industry on CFO schedule-B conditions: CFO Order No. TSPCB/ZO/RCP/NLG/1110/CFO/2018-1657, Dt:31.12.2018 is as given below:

S. No.	Condition	Compliance															
1	The industry shall take steps to reduce water consumption to the extent possible and consumption shall NOT exceed the quantities mentioned below:	Complied.															
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3.	Domestic	2.0 KLD															
Total:		42 KLD															

2	A sampling port with removable dummy of not less than 15cm diameter shall be provided to the stack at a distance of 8 times the diameter of the stack from the nearest constraint such as bends etc. A platform with suitable ladder shall be provided below 1 meter of sampling port to accommodate three persons with instruments. A 15 AMP 250 V plug point shall be provided on the platform <sup>3</sup> .	Complied.						
3	<p>The emissions shall not contain constituents in excess of the prescribed limits mentioned below.</p> <table border="1" data-bbox="379 478 1020 577"> <thead> <tr> <th>Chimney No.</th> <th>Parameter</th> <th>Emission standards (mg/NM<sup>3</sup>)</th> </tr> </thead> <tbody> <tr> <td>1 &amp; 2</td> <td>SPM</td> <td>115</td> </tr> </tbody> </table>	Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )	1 & 2	SPM	115	--
Chimney No.	Parameter	Emission standards (mg/NM <sup>3</sup> )						
1 & 2	SPM	115						
4	<p>The industry shall comply with ambient air quality standards of PM<sub>10</sub> (particulate Matter size less than 10µm) - 100 µg/m<sup>3</sup>; PM<sub>2.5</sub> (Particulate Matter size less than 2.5µm) - 60 µg/m<sup>3</sup>; SO<sub>2</sub> - 80 µg/m<sup>3</sup>; NO<sub>x</sub> - 80 µg/m<sup>3</sup>, outside the factory premises at the periphery of the industry.</p> <p>Standards for other parameters as mentioned in the National Ambient Air Quality Standards of CPCB Notification No.B29016/20/90/PCI-I, dated 18.11.2009 shall be complied.</p> <p>The following noise level standards shall be complied:          Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)          Night time (10 PM to 6 AM) - 70 dB (A)</p>	--						
5	The industry shall not manufacture new products / excess capacity beyond the permitted capacity mentioned in this order without obtaining CFE /CFO of the Board.	Complied.						
6	The industry shall regularly operate the ETP and the treated waste water shall be used for on land irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises.	During inspection, the ETP is not in operation as the industry was not in operation due to the industry is under maintenance.						
7	The industry shall store the husk & ash in closed rooms only. The industry shall not store the husk & ash openly.	The industry has provided closed rooms for storage of husk & ash. But, part of ash was observed near boiler area and some of husk openly observed in front of husk room.						
8	The industry shall regularly operate Air Pollution Control Equipments i.e., Mechanical dust collector followed by wet scrubber installed to the husk fired boiler of capacity 2 TPH.	Complied.						
9	The industry shall dispose the boiler ash to brick manufacturing industries.	Complied						
10	The industry shall regularly carryout water sprinkling to control fugitive dust emissions.	Not provided						
11	The industry shall not cause any air pollution / odour nuisance in the surrounding environment.	Odour is not observed from the industry.						
12	The industry shall not discharge any waste water outside the factory premises.	During the inspection, no discharges were observed.						

13	The industry shall remit water cess dues as per assessment orders as and when issued by the Board.	---
14	The industry shall develop minimum 5 mtrs thick green belt all along the boundary of the unit and in all the vacant places within the plant premises with tall growing trees with wide leaf area, The area allocated for greenbelt shall not be less than 33 % of total area of industry.	The industry has developed greenery to some extent. However, the industry was directed to develop green belt in the vacant places within the industry premises.
15	The industry shall install digital flow meters with totalizer to measure the actual water consumption and waste water generated & treated and maintains registers.	The industry has provided separate water meters for bore well for water consumption and at outlet of ETP for wastewater.
16	The industry shall provide separate energy meter to the ETP and to the Air Pollution Control Equipment and maintain log registers.	Separate energy meter is provided to ETP.
17	Qualified technical man power shall be employed to operate the ETP	Complied
18	The industry shall take all precautionary and safety measures during process operations.	--
19	The industry shall maintain good housekeeping within the plant premises.	Maintained
20	The industry shall comply with all the directions issued by the Board from time to time.	Submitted above.

Remarks:

1. M/s. Sri Venkataramana Parboiled Modern Rice Mill is located at Sy No. 230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District and engaged in Parboiled rice activity - 21 TPD.
2. The industry has obtained CFO from the Board on 31.12.2018 with validity period up to 31.12.2028.
3. The Board issued extension of temporary revocation of closure order to the industry vide order dated. 07.07.2021 with a period of 6 months. Now, the industry has submitted representation to the Board requesting for extension of revocation of closure order.
4. During inspection, the industry was not in operation due to the industry is under maintenance.
5. The industry is having ETP consisting of Collection cum Equalization tank, Diffused aeration tank, settling tanks, Filter feed tank, Multi media filter.
6. The industry is having husk fired boiler of capacity 2 TPH and provided Mechanical Dust Collector followed by Wet Scrubber as APCE to control the stack emissions.
7. The industry has provided closed rooms for storage of husk & ash. But, part of ash was observed near boiler area and some of husk openly observed in front of husk room.
8. Sri Jalagam Naveen Kumar, Resident of KLR Avenue Colony has filed a case in the Hon'ble NGT, Chennai in O.A. No 90 of 2021 against Parboiled Rice Mills in Komarabanda, Kodad (M), Suryapet District. The Hon'ble NGT heard the matter and posted the case for next hearing on 20.01.2022.
9. There are 11 Parboiled Rice Mills (1 Rice Mill namely M/s. Kanakamahalahxmi Parboiled Ricemill became sick) located in the area near to KLR Avenue Colony. It was observed that due to vehicular movement of Paddy / Rice transportation, fugitive dust emissions are is caused to the surroundings and also husk ash emissions from the Boiler stacks.

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10. The sample was analyzed at TSPCB, Zonal Laboratory, RC Puram. The analysis results are as follows:

2021-12361	:	Water sample collected from Bore well, which is located North East side within the industry premises
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S. No	Parameter	Units	Method No*	Results	Standards as per IS 10500 : 2012 Permissible Limit
				12361	
1	pH		4500-H <sup>+</sup> -B	6.59	6.5 to 8.5
2	E. Conductivity	umhos/cm	2510-B	1750	-
3	Total Suspended Solids (TSS)	mg/L	2540-D	13	-
4	Total Dissolved Solids (TDS)	mg/L	2540 C	1061	2000
5	Chemical Oxygen Demand (COD)	mg/L	5220 B	10	-
6	Total Alkalinity as CaCO <sub>3</sub>	mg/L	2320-B	240	600
7	Total Hardness as CaCO <sub>3</sub>	mg/L	2340-C	460	600
8	Calcium as Ca <sup>2+</sup>	mg/L	3500-Ca B	98	200
9	Magnesium as Mg <sup>2+</sup>	mg/L	3500-Mg B	52	100
10	Chlorides as Cl <sup>-</sup>	mg/L	4500 Cl <sup>-</sup> B	320	1000
11	Sulphates as SO <sub>4</sub> <sup>-2</sup>	mg/L	4500-SO <sub>4</sub> <sup>-2</sup>	35	400
12	Nitrates as NO <sub>3</sub> <sup>-</sup>	mg/L	4500-B-NO <sub>3</sub> <sup>-</sup> B	8	45
13	Sodium	mg/L	3500-Na B	80	-
14	Potassium	mg/L	3500-K B	2	-
15	Fluoride as F <sup>-</sup>	mg/L	4500-F <sup>-</sup> -C	0.81	1.5
16	Percent Sodium (% Na)	% (meq/L)	-	27.3	-
17	Sodium Absorption Ratio(SAR)	meq/L	-	1.6	-
18	Cadmium	mg/L	3111B & 3500 as Cd	BDL	0.003
19	Lead	mg/L	3111B & 3500 as Pb	BDL	0.01
20	Total Chromium	mg/L	3111B & 3500 as Cr	BDL	0.05
21	Copper	mg/L	3111B & 3500 as Cu	BDL	1.5
22	Nickel	mg/L	3111B & 3500 as Ni	BDL	0.02
23	Zinc	mg/L	3111B & 3500 as Zn	BDL	15
24	Iron	mg/L	3111B & 3500 as Fe	BDL	0.3
25	Boron	mg/L	4500-B-C	BDL	1.0
26	Phenolic Compounds	mg/L	5530 B,C,D	BDL	0.002

9. **WHEREAS**, vide reference 9<sup>th</sup> cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 18.01.2021. The industry representative attended the virtual meeting. After detailed discussions, the Committee recommended to forfeit 50% of the Bank Guarantee submitted by the industry i.e., Rs. 50,000/- out of Rs.1.0 Lakh and also recommended to issue Extension of Temporary Revocation of Closure Order to the industry for a period of Three Months with the certain directions to comply with.

10. **WHEREAS**, after careful consideration of the material facts of the case, the Board hereby issue **Extension of Temporary Revocation of Closure Order to your industry for a period of Three Months** with the following directions to comply with:
1. The industry shall comply with all the CFO conditions issued by the Board.
  2. The industry shall regularly operate the ETP and the treated waste water shall be used for onland for irrigation within the industry's premises duly meeting the irrigation standards stipulated and shall not discharge any waste water outside the premises under any circumstances.
  3. The industry shall lay metal roads / CC roads within the premises within one month.
  4. The industry shall dispose the boiler ash to brick manufacturing industries.
  5. The industry shall maintain good housekeeping.
  6. **The industry shall submit Bank Guarantee of Rs.50,000/- recouping amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions with a validity for one year within One week and shall extend the same from time to time till further orders from the Board.**
11. **WHEREAS**, the TSSPDC., Ltd., has been directed to extend the power supply to your industry for a period of Three Months.
12. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.
13. You are hereby directed to note that, should you misuse these orders to operate the unit violating any of the conditions mentioned above, your unit will be closed under section 33(A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 without any further notice to you and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 the punishment for which include imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

Sd/-  
MEMBER SECRETARY

To  
M/s. Sri Venkataramana Parboiled Modern Rice Mill,  
Sy.No.230/1A & 230/2,  
Komarabanda (V), Kodad (M),  
Suryapet District.

**Copy to:**

1. The District Magistrate & Collector, Suryapet for information and necessary action.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Suryapet District for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The EE, RO Nalgonda is directed to monitor the industry for compliance of the directions issued and shall submit status report soon after completion of stipulated time to the industry. **He is also requested to ensure that the BG of Rs.50,000/- is forfeited and fresh Bank Guarantee is submitted.**
5. Concerned file.

// T.C.F.B.O //

*Bobbinth*

Senior Environmental Engineer (FAC)  
(Task Force)



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**TELANGANA STATE POLLUTION CONTROL BOARD**

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018  
Phones : 040-23887500 Fax: 040 - 23887519

**BY REGD. POST WITH ACK. DUE**

**Order No.NLG-221/TSPCB/TF/HO/2020-1825**

**Dt: 27.01.2022**

**Sub :** TSPCB - M/s. Sri Venkataramana Parboiled Modern Rice Mill, Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District - Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 - **Extension of Temporary Restoration of Power Supply for a period of Three Months - Orders Issued** - Reg.

**Ref :** 1. Order No.NLG-221/TSPCB/TF/HO/2020-456, dt.07.07.2021.  
2. Hearing held on 18.01.2022.  
3. Order No.NLG-221/TSPCB/TF/HO/2020- dt.27.01.2022.

\* \* \* \* \*

In the 1<sup>st</sup> reference mentioned above, under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 & under section 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 orders were issued to TSSPDCL to extend the power supply for a period of Six Months to M/s. Sri Venkataramana Parboiled Modern Rice Mill, Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District.

In the 2<sup>nd</sup> reference cited, the status of the industry was reviewed before the Board's Task Force Committee meeting held on 18.01.2022. After careful consideration of all the material facts of the case, it was decided to issue Extension of Temporary Revocation of Closure Orders to the industry for a period of Three Months. Accordingly, the Board issued Extension of Temporary Revocation of Closure Orders to the industry vide reference 3<sup>rd</sup> cited. A copy of the Extension of Temporary Revocation of Closure Order is herewith enclosed.

In view of the above, the Board hereby directs the TSSPDCL to extend the power supply to **M/s. Sri Venkataramana Parboiled Modern Rice Mill, Sy.No.230/1A & 230/2, Komarabanda (V), Kodad (M), Suryapet District for a period of Three Months from the date of issue of this order** for carrying out the production activities. These directions are issued under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and 31(A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

**Sd/-  
MEMBER SECRETARY**

**To**  
**The Superintending Engineer (Operations),**  
**Telangana State Southern Power Distribution Company Ltd.,**  
**Suryapet District.**

**Copy to:**

1. The Managing Chairman & Director, Telangana State Southern Power Distribution Company, Near Secretariat, Hyderabad for information and necessary action.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The E.E., TSPCB, Regional Office, Nalgonda with a direction to follow up for implementation of the orders.
4. Concerned file.

// T.C.F.B.O //

*Bob Gireddy*

**Senior Environmental Engineer (FAC)**  
**(Task Force)**